

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No: 20 of 2023 (SZ)

IN THE MATTER OF:

Burra Ravitheja

....Applicant

VERSUS

Union Of India and 6 Others

....Respondents

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Date: 13 -08-2024

Filed by
B. Ravitheja
Applicant

Burra Ravitheja
(PARTY IN PERSON)

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(under Section 18(1) read with Section 14 and 15 of the National Green Tribunal Act 2010)

Original Application No: 20 of 2023 (SZ)

IN THE MATTER OF:

Burra Ravitheja

....Applicant

VERSUS

Union Of India and others

....Respondents

**Affidavit in Rejoinder to the Counter Affidavit filed by the
Respondent No. 4&5 and Reply filed by the Respondent No. 6**

I, Burra Ravitheja, S/o. Parsharamulu, Aged about 32 years, Occ: Advocate, Telangana R/o. H.No. 1-23/A, Kolanoor, Konaraopeta, Rajanna Sircilla, Telangana State – 505301 do hereby solemnly affirm and state on oath as follows:

1. That, I am the Applicant herein and as such I am well acquainted with the facts of the case.
2. That, I have gone through the averments made in the Counter Affidavit filed by Respondent No. 4&5, Respondent No.6. and have understood the contents therein and I am swearing the present affidavit in reply thereof.



B.Ravitheja

3. That, the Applicant humbly craves leave the Hon'ble Tribunal to file a conjoint rejoinder affidavit in reply to the Counter Affidavit filed by Respondent No. 4&5, Reply filed by Respondent No.6 as well as to bring facts on record and to file a detailed para-wise rejoinder to other affidavits filed by other Respondents, if any or for any other reason deemed necessary by this Hon'ble Tribunal.
4. That, the Applicant hereby denies the averments and allegations made by the Respondents, Nothing in the present Rejoinder shall be construed as an admission on behalf of the Applicant unless specifically admitted by the Applicant.

BRIEF BACKGROUND OF CASE:

5. That, the present Original Application was initially filed by the Applicant on 16-08-2022 and Registered on 06-02-2023 with Case Number O.A. No.20/2023, to take action on illegal mining of minor mineral (Mound sand/ordinary earth) done by Respondent No.6 in the area of Eddugutta and another Mound adjacent to it, which is backside of apparel park.
6. That, it is humbly submitted here that the **Eddugutta is located at survey no. 408 of Peddur Village**, Rajanna Sircilla District. Right side of Ragudu venkatapur By-Pass Road. As per the Google Map, **Geo Co-ordinates** of surroundings of the eddugutta area is



(i) Lat.18.390528 ,Long. 78.758520 to Lat.18.395117,Long. 78.752083

(ii) Lat.18.392649, Long.78.754223 to Lat.18.396495, Long. 78.758006

is Annexed herewith as **ANNEXURE A-9**.

7. That, in present O.A.No.20/2023, IA No.80/2023 is filed on 22-07-2023, As **illegal mining taking place Day and Night** in various places of Rajanna District, Government officers were having blind eye towards these mining activities. A copy of site Photographs(Screen shots from Videos submitted in Pendrive) is Annexed herewith as **ANNEXURE A-10**.

8. That, the applicant filed this IA, as **lot of damage was taking place** to the **environment and living creatures** in these mounds in rajanna sircilla district. As Restoration of environment and geometrical shape of mounds would be difficult.

9. That, it is humbly submitted here that, this Hon'ble Tribunal has wider power relating to environment protection. As per Section 19(3) of NGT Act 2010: The Tribunal shall also not be bound by the rules of evidence contained in the Indian Evidence Act, 1872. News paper evidence in I.A. 80/2023 may be kindly treated as secondary evidence by this Hon'ble Tribunal. In **DINESH B.S. vs STATE OF KARNATAKA (2023)** Supreme Court in a criminal appeal petition

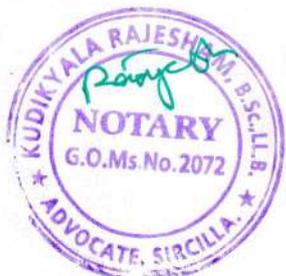


opined that- Indian Evidence Act, 1872; Section 78 and 81 - Newspaper reports only hearsay evidence and it can only be treated as secondary evidence. And Section 6 of Indian Evidence Act, 1872 is an exception for hearsay evidence, defines “the rule of Res Gestae”, which says that there are certain facts that are so connected with the fact in issue they form a part of the same transaction. Such facts are referred to as relevant facts and are admissible in the court of law.(Annexure-A11(a) & Annexure-A11(b))

10. That, it is humbly submitted here that **Peacocks inhabit at eddugutta mound**, a copy of site Photographs is Annexed herewith as **ANNEXURE A-12.**

AFFIDAVIT OF THE RESPONDENT No. 4&5

11. That, the Respondent No. 4&5 has clarified at **Para 4** of its affidavit, that **earth workings are noticed** adjoining to the **Eddugutta mound**, On local enquiry, **certain persons/local villagers borrowed** the earth for **Road works, Govt works, Local needs** and also admitted that **No permissions were given by Mines and Geology Dept.** as it is Govt.Land. At **Para 7** clarified that **M/s KSR Constructions** Road contractor have **not obtained any prior permission** from Mines & Geology Dept. for the extraction of earth in Eddugutta area.



12. That, the Respondent No. 4&5 in **Para 12**, of its affidavit submitted that, as per field observation earth excavations **found in a pond and adjoining mound slopes**, in **Para 13&15** stated that in similar lines of Development of Amritsarovar, **Mission Kakathiya Programme** for **restoration of tanks/ponds/water bodies** taken up by Govt. of Telangana and the extraction/Sourcing **borrowed earth from Pond area and utilized in Road development work.**

AFFIDAVIT OF THE RESPONDENT No. 6

13. That, the Respondent No. 6 in **Para 9**, of its affidavit submitted that, this respondent is concerned **no excavation has been done from any government land**. On the other hand **respondent has taken earth and there after levelled the same only in Survey no. 406/6 belonging to private land owner**. In respect of this extraction the govt. has already collected Rs. 1,49,89,980. In respect of volume of 499466 cubic meters.

14. That, it is humbly submitted here that, both affidavits filed by Respondent 4&5 and Respondent 6 are **Contradicting with each other**, In **Para 15** of Respondent 4&5, stated that **earth is borrowed from pond area**, where as in **Para 9** of Respondent 6 submitted that **earth extracted only from survey no. 406/6.**



Parawise Rejoinder to the Counter Affidavit of Respondent 4&5

15. That, the contents of Para 1 of counter affidavit requires no response the contents therein are formal.
16. That, the contents of Para 2&3 of counter affidavit requires no response as the same is just reiteration of facts. Except for the Geo Coordinates mentioned in Para 2, it is neither denied nor conceded at this stage while duly reserving the right to contest validity or authenticity of the same at a later date.
17. That, the contents of Para 4 of counter affidavit are true and correct except the submission made by the respondent denied here by the applicant. Respondent in Para 4, submitted that , this office **conducted inspection to alleged area on 21-03-2022 and there is no persons/machinery/tippers are not available at Eddugutta area is not true and denied by this applicant. Infact the Excavator Machine is still present at Eddugutta Area even on 22-03-2024.** A copy of Photograph is Annexed herewith as **ANNEXURE A-13.**
18. That, the contents of Para 5 of counter affidavit is neither denied nor conceded at this stage. while duly reserving the right to contest validity or authenticity of the same at a later date.
19. That, the contents of Para 6 of counter affidavit requires no response as the same is just reiteration of facts.



20. That, the contents of Para 7 of counter affidavit are true and correct except the submission made by the respondent denied here by the applicant. Respondent in Para 7, submitted that Seigniorage fee will be remitted to Mines & Geology, for the quantities of earth utilized/consumed in the said work for the period from 08.02.2017 to 06.06.2022 is not true. *And put the respondent 5 to strict proof of the same. This respondent didn't collected Seigniorage fee from Respondent 6 for the misused mound sand/ordinary earth* A copy of Photographs(Screen shots from video) is Annexed herewith as **ANNEXURE A-14.**

21. That, the contents of Para 8 & Para 9 of counter affidavit is denied and put the respondents to strict proof of the same.

22. That, the contents of Para 10 of counter affidavit is denied, except S.O. No. 1224(E) Ministry of Environment, Forest and Climate change notification, Dated:28-03-2020. Respondent submitted that The earth work completed on 06.06.2022 and no earth extraction is taking place at present is not true.

23. That, the contents of Para 11 & Para 12 of counter affidavit is denied.

24. That, the contents of Para 13, Para 14 & Para 15 of counter affidavit are denied by the applicant. Mission Kakatiya programme started in 2015 year for restoration of tanks/ponds/water bodies in the state by Govt. Of Telangana and it has done works in 4 Phases. And Mission



Amrit Sarovar AmritSarovar was launched on 24th April 2022 by Central Govt., But the guidelines of both of these are different. In **Mission Kakatiya : Manual on Construction Procedure** released by Commissioner CAD (IRRIGATION & CAD Department) in January 2015 it is mentioned that, **The silt removed from the tank bed can be :**

- a. *Transported by the needy farmers into their lands.*
- b. *Deposited on the submergible lands on the foreshore of the tank which can thus be reclaimed and brought under cultivation. These newly cultivable areas become more productive.*
- c. *Excess silt than that has been usefully transported may be deposited on the downstream side of the toe of the tank bund.* is Annexed herewith as **ANNEXURE A-15,**

And also in **G.O.MS.No. 44, IRRIGATION & CAD (REFORMS) Department, Dated: 13-03-2015,** in its Guidelines, it is mentioned as :

- i) *farmers transport the silt to their fields at their own cost.*
- ii) *the soils are suitable to be used for strengthening of the bund.*
- iii) *Provision of transporting the silt to a dumping yard not more than 1 Km is to be provided in the estimate in case, the farmers do not come forward for transportation of silt to their fields while execution of work.* is Annexed herewith as **ANNEXURE A-16.**

25. That, it is humbly submitted here that, **Unlike Amritsarovar programme, extracted earth can't be utilised for Road Works as**



per guidelines of Mission Kakatiya.

26. That, it is humbly submitted here that, there are **no water bodies present at or near by Eddugutta Area**. The ponds/lakes in and around above said area are Kotha Cheruvu (lake), Mysamma cheruvu, Bavaji cheruvu. A copy of Google Map Image showing water bodies is Annexed herewith as **ANNEXURE A-17**.

27. That, it is humbly submitted here that, **no works of Amritsarovar taken place in Rajanna Siricilla District**. The Mission Kakatiya works, as per the Reply from I&CAD Department to the RTI Application is done only in above lakes in peddur and venkatapur villages. A copy of Letter from I&CAD Dept. Letter No. EE/D.8 / IC-II / RTI-2005/PIO /APIO/AB /A.1/ 443/G, Dt. 24/05/2024. is Annexed herewith as **ANNEXURE A-18**.

28. It is further submitted that the Counter Affidavit is Misleading this Hon'ble Tribunal by stating to treat the earth excavations found in a Pond and adjoining mound slopes as desilting of earth and as mentioned in Para No. 23 to 26 of this affidavit.

29. That, the contents of Para 16 & Para 17 of counter affidavit is denied.

Para wise Rejoinder to the Reply of Respondent No. 6

30. That, the contents of Para 1 & Para 2 of Reply of Respondent No. 6 requires no response the contents therein are formal.



cubic meters.

36. That, it is humbly submitted here that , As per the government records mentioned in its official website Dharani Portal **Land area measuring 3 Acres and 21.5 Guntas.** In which 95% of land is plane land. After conversion into square meters, Total area of land is 14315 Sq. Meters. For the Extraction of Gravel/earth:499466 Cubic Meters the **depth of excavation must be 34.89 Meters** A copy of dharani portal document, 3D Model design, Bhuvan 2D images, is Annexed herewith as **ANNEXURE A-21,ANNEXURE A-22, ANNEXURE A-23**

37. That, it is humbly submitted here that, as per guidelines mentioned in the Ministry of Environment, forest and climate change dated: 08-08-2022, **Borrowing of earth will be carried out up to a depth of 2m from the existing ground level and Borrowing of earth will not be done continuously throughout the stretch** is Annexed herewith as **ANNEXURE A-24.**

38. That, it is humbly submitted here that , G.O.MS.No. 37 INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT, Dated: 26-07-2016, a) in rule-4, after clause (i) , (ii) point, it mentioned as “Feasibility Report” means a report prepared under Rule 7-A provisions and scrutinized by Deputy Director of Mines and Geology for the extraction of Gravel, Ordinary Earth, Rehmatti, Morrurum,Shingle, Chalcedony Pebbles and Gypsum.



b) in rule 5 it is mentioned as No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules.

c) in rule 7 A) Quarry Plan it is mentioned as : in case of Gravel, Ordinary Earth, Rehmatti, Morrum, Shingle, Chalcedony Pebbles and Gypsum there shall be a self certified Feasibility Report duly mentioning the mineable quantities to be extracted from the precise area, adoption of safety measures during operations alongwith quarry pit abandonment safety Plan, is annexed herewith as **ANNEXURE A-25.**

39. That, it is humbly submitted here that, Date of commencement of the said Road work is 08-02-2017 and is completed/stopped in the year 2023. **During this course of work this respondent no.6 did illegal mining of mound sand in the name of government road works,** and utilized it, for other than By-Pass road work with the co-operation of Respondnet no.5 & 7 Government officials on duty at that time. Copy of photographs of illegal mining is annexed herewith as **ANNEXURE A-26.**

40. That, it is humbly submitted here that, the mound sand is misused and sold it to Private land owners adjacent to Bypass road and Real Estate



Ventures for construction purposes. google street view images (Oct,2022) and GPS camera images of the plots dumped with mound sand is annexed herewith as ANNEXURE A-27.

41. That, it is humbly submitted here that, from all the above and what is annexed to the Original Application. Its clear that Respondent authorities colluded with Respondnet 6. Under these circumstances, the Original Application deserves to be allowed as per the prayer made therein.

Solemnly affirmed before me on 13-08-2024
at Siricilla.

Place : Siricilla

Date: 13-08-2024

verified

Rajesh
Advocate - Notary

B. Ravitheja
Applicant

(PARTY IN PERSON)



VERIFICATION STATEMENT

I, Burra Ravitheja, S/o. Parsharamulu, Aged about 32 years, Occ: Advocate, Telangana R/o. H.No. 1-23/A, Kolanoor, Konaraopet Mandal, Rajanna Siricilla district. Telangana State, do hereby solemnly affirm and sincerely state that what are stated in the paragraphs are true to my own knowledge and belief and that no part of it is false and nothing material has been concealed therefrom; and that the annexures enclosed are true and correct copies of their respective originals.

Hence verified the same on this the 13 day of August, 2024 at Siricilla.

B. Ravitheja
DEPONENT

(PARTY IN PERSON)

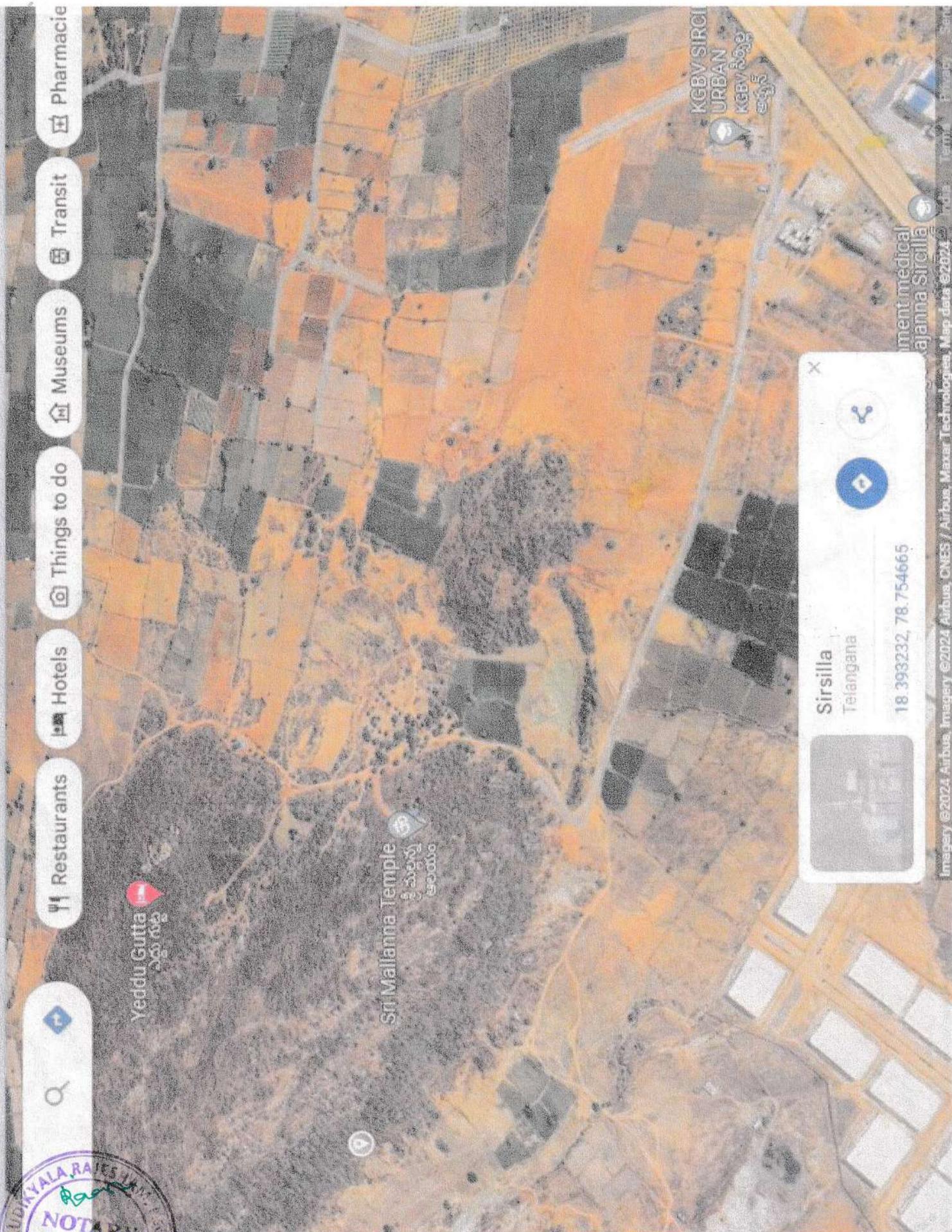


"ATTESTED"
Rajesham 13/8/2024
ADVOCATE & NOTARY
Kudikyala Rajesham, B.Sc., LL.
Appointed by the Govt of T.S. INDIA.
H.No: 8-3-56, Gandhinagar
SARSILLA-505301, Dist: Rajanna Siricilla-T.S.

Notarized at S.No. 7831 / Part No. 32
* Tel. Notarials Registry Dt. 13-8-24

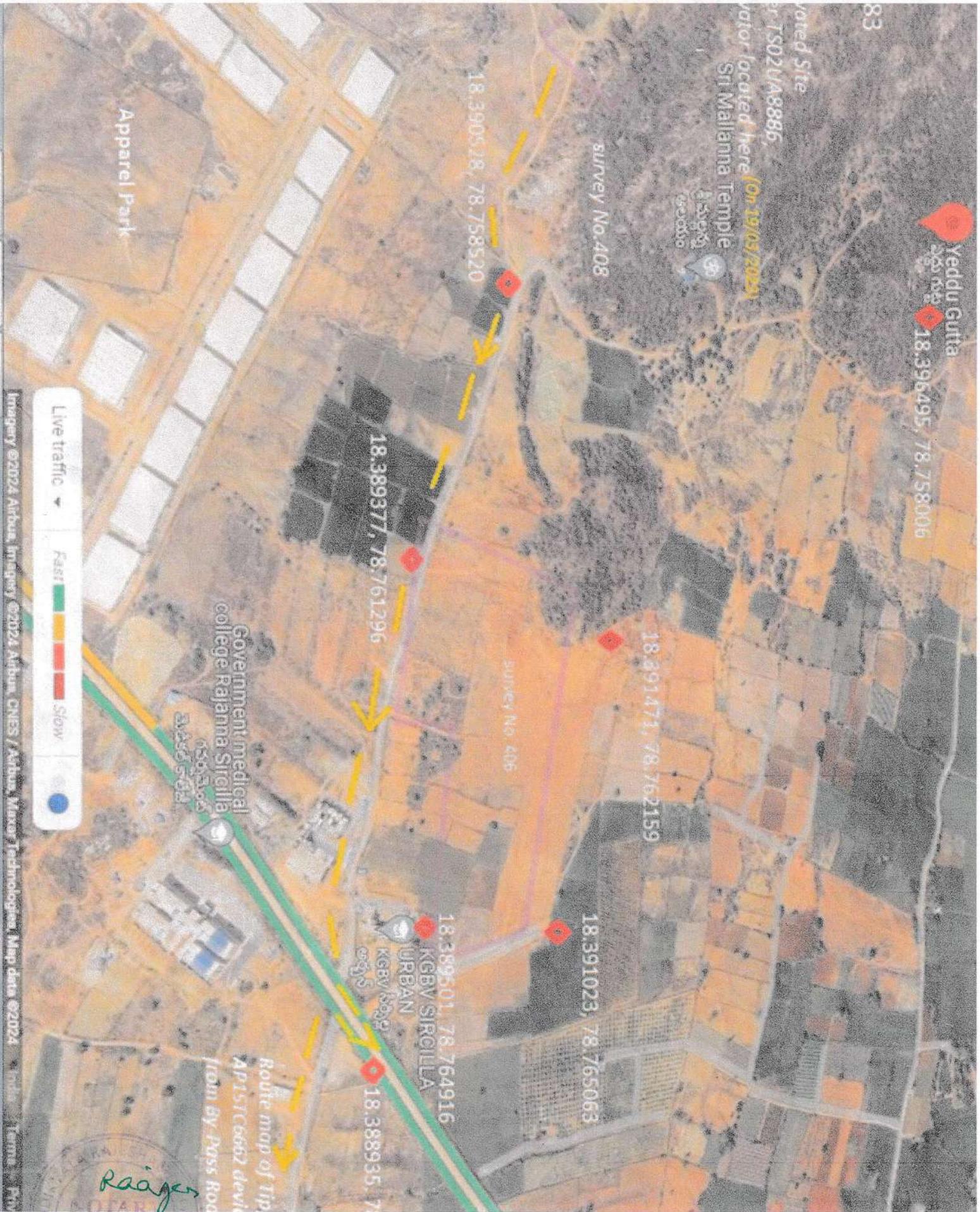
Annexure A-9

382594.78.7598402.1271a35y39j01t/data=l3m1l1e3?entry=ftu



KUDRYALA RAJES HARI
NOTARY
G.O.Ms.No.2072
ADVOCATE, SIRSILLA.

Under case No. 16



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Live traffic

Route map of tip
AP151C6662 devi
from by Puss Road

Raagesh
ADVOCATE, SIRGILLA
G.O.Ms.No.2072

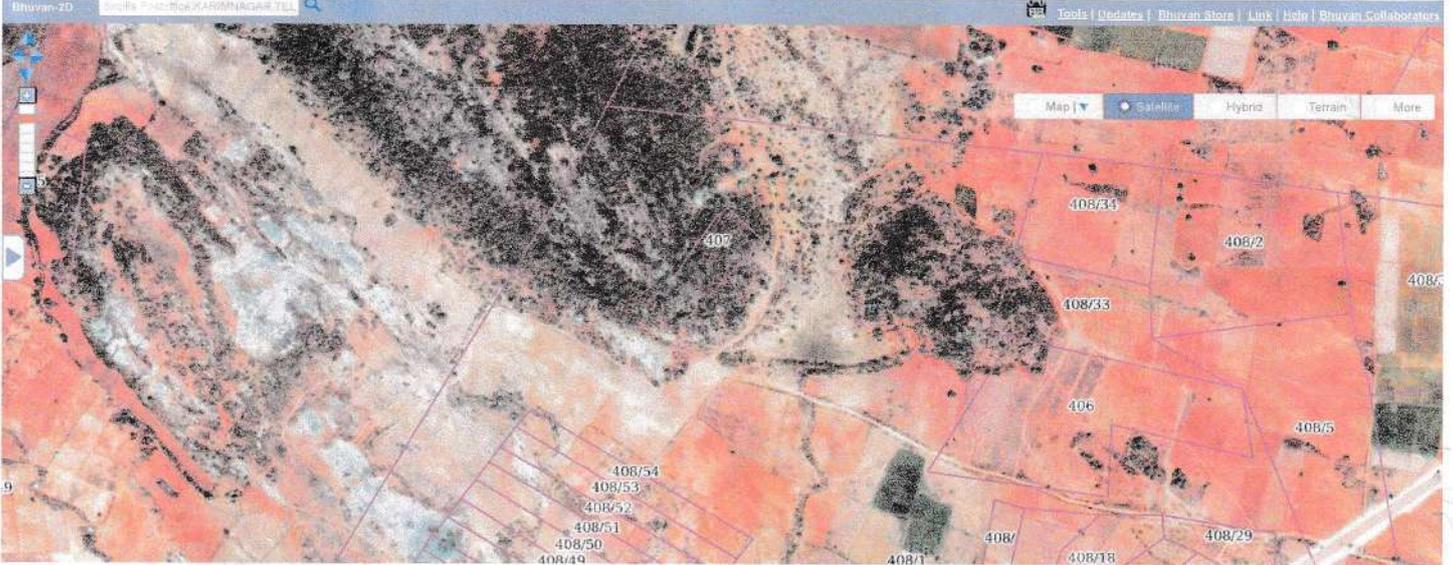
B.Ravitha

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National Remote Sensing Centre



100 m

High Resolution Data(1m) - 2015-2020

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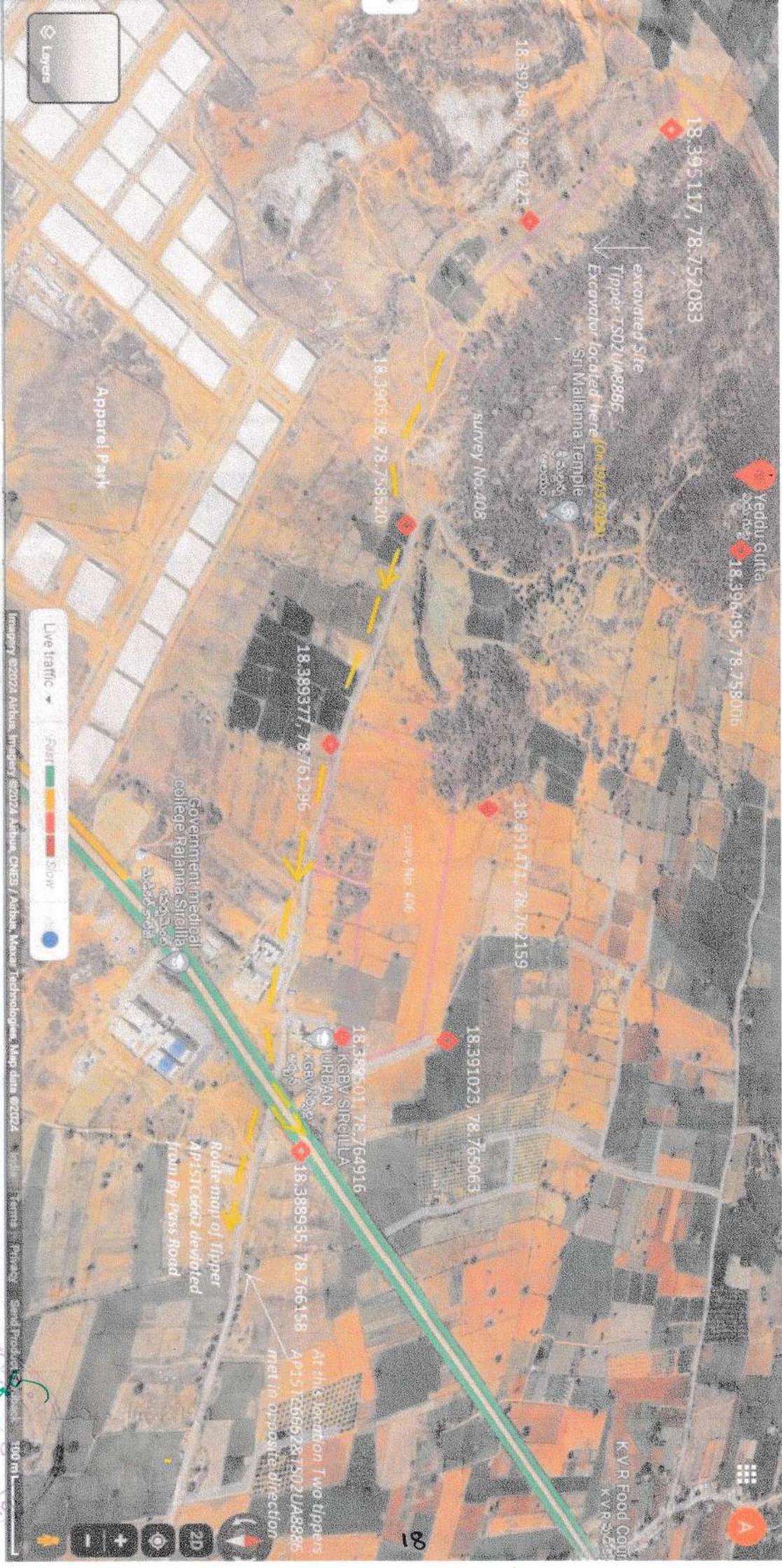
<https://bhuvan-app1.nrsc.gov.in/bhuvan2d/bhuvan/bhuvan2d.php>

14th April 2018 (imagery date)

1/1



B. Ravitheja



Sketch map drawn on Google map to show Geo-coordinates

↓ (18)



B. Ravitheja

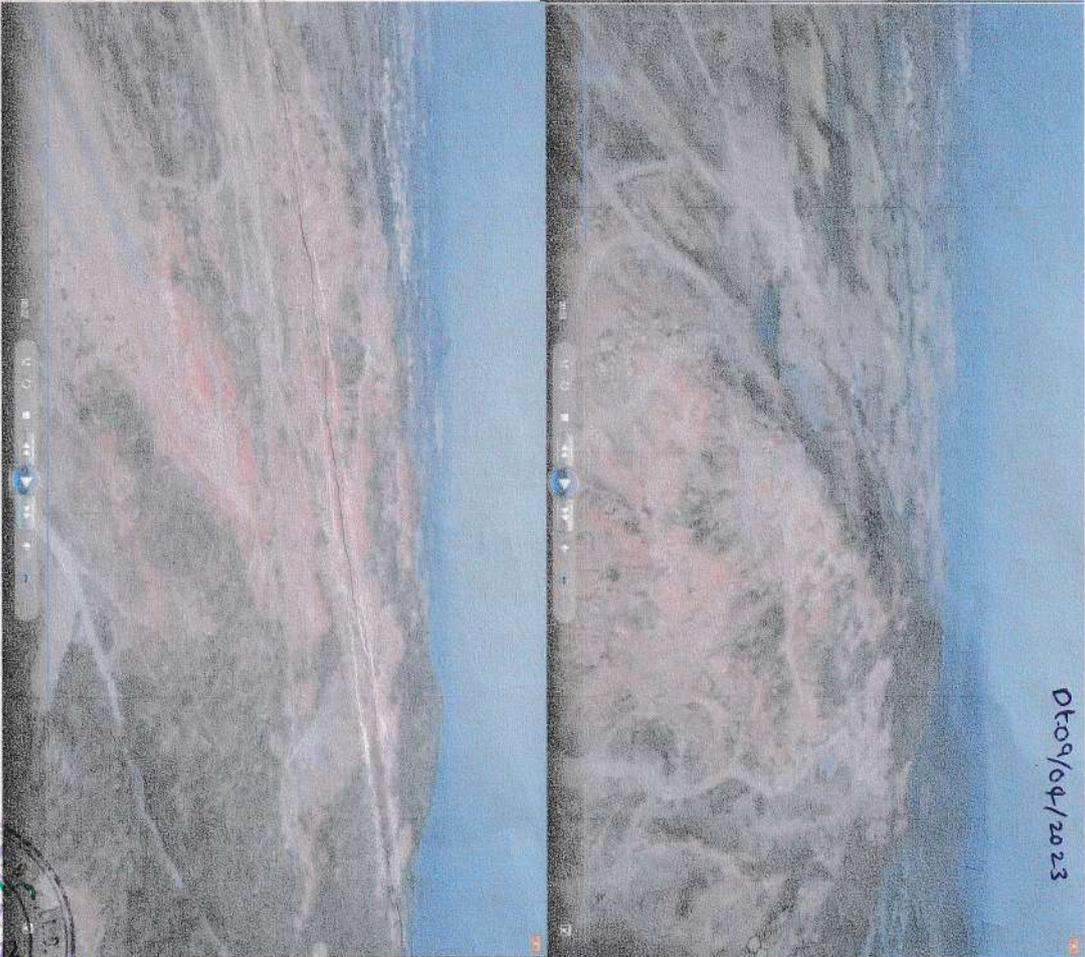
Annexure A - 10

AGRA HARAM MOUND (Right side of the Road Sirilla to Venkatasada)

06.09/04/2023



06.09/04/2023



Google Street view (Nov 2022)
of mound in Agraharam (imagery date)

↑ Date : 09-04-2023



KUDIKYALA RAJESHAM
Roofed
NOTARY
G.O.Ms.No.20
ADVOCATE, SIRICILLA.

B. Ravithija

00:08



Dwelling Mound and Transporting during Night time Near dumping yard Sirilla.
↑
(20)
Date: 09-04-2023



B.Raviteja

DT: 09-04-2023

↓ (21)



B. Raviteja



Dwelling & Transporting during Night time
Image showing Tipper and Exavator Near dumping yard
Near collectorate Rajanna sirilla. Dt: 09-04-2023



File: 09-04-2023
heap of sand at night

↑
Dt: 09-04-2023 Tipper Transporting
Mound sand at night
Near dumping yard ←



↑
Dt: 09-04-2023
Near dumping yard ←



B. Ravitheja



↑ Dt: 09-04-2023
Tipper - Near dumping yard

[Faint handwritten notes in Kannada script]



Dt: 09-04-2023

B. Ravitheja



2023 LiveLaw (SC) 594

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
HRISHIKESH ROY; J., PANKAJ MITHAL; J.
CRIMINAL APPEAL NO. 851 & 852 OF 2011; JULY 27, 2023
DINESH B.S. versus STATE OF KARNATAKA

Indian Evidence Act, 1872; Section 78 and 81 - Newspaper reports only hearsay evidence and it can only be treated as secondary evidence - Extrajudicial confession cannot be given greater credibility only because it is published in a newspaper and is available to the public at large. (Para 15)

For Appellant(s) Mr. Dama Seshadri Naidu, Sr. Adv. Mr. Pai Amit, Adv. Ms. Pankhuri Bhardwaj, Adv. Mr. Nitesh Ranjan, AOR Mr. Abhiyudaya Vats, Adv. Ms. Vanshika Dubey, Adv. Mr. Kushal Dube, Adv. Ms. Divya Narayan, Adv. Ms. N.S. Nappinai, Adv. Mr. V. Balaji, Adv. Mr. S. Shivakumar, Adv. Mr. Atul Sharma, Adv. Mr. C. Kannan, Adv. Mr. Nizamuddin, Adv. Mr. Asaithambi MSM, Adv. Ms. Astha Tyagi, AOR

For Respondent(s) Mr. Nishanth Patil, A.A.G. Mr. V. N. Raghupathy, AOR Mr. Manendra Pal Gupta, Adv. Mr. Ayush P Shah, Adv. Mr. Varun Varma, Adv. Mr. Nishant Patil, A.A.G. Mr. Shubhanshu Padhi, AOR Ms. Rajeshwari Shankar, Adv. Mr. Jay Nirupam, Adv.

ORDER

1. These two appeals are filed by the accused No. 1 ("A-1") (Kadira Jeevan) and accused No. 3 ("A-3") (B.S. Dinesh) who are challenging the decision of the High Court dated 28.07.2009 in Criminal Appeal Nos. 1528 of 2006 and 1529 of 2006. The two appellants are convicted for the offence under Section 302 read with Section 112 read with Section 34 IPC and sentenced to, *inter alia*, life imprisonment. The third accused i.e., accused No. 8 ("A-8") (M.C. Ganesh @ Ganeshwara), who was ascribed the role of shooting the deceased, had filed the appeal [SLP (Crl.) @ Crl. M.P. No. 3784 of 2013] but the same was dismissed by this Court on 01.04.2013.
2. We have heard Mr. Dama Seshadri Naidu, learned senior counsel along with Mr. Pai Amit, learned counsel appearing for A-1. A-3 is represented by Ms. N.S. Nappinai, learned counsel, assisted by Mr. V. Balaji, learned counsel. The respondent - State of Karnataka is represented by Mr. Nishant Patil, learned AAG.
3. The case set up by the prosecution is that on 06.08.1994 at about 10:30 p.m., the accused persons committed the murder of one Shanmugam by shooting him down with a SBBL shot and the gun is stated to have been fired by A-8.
4. As many as 18 accused were arrayed for trial before the Sessions Court where 49 witnesses were examined, 51 Exhibits were marked together with 18 Material Objects produced by the prosecution. No witness was presented on behalf of the defence. The trial court ordered conviction of accused No. 8 under Section 302 IPC read with Section 25 of the Arms Act, 1959. The accused Nos. 1 to 7 were convicted under Section 302 read with Section 112 IPC. All the accused were acquitted of charges under Sections 143 and 120-B of IPC. The learned trial court noted that no charge was framed under Section 149 IPC.
5. In the appeal that was filed before the High Court by accused Nos. 1 to 8, the conviction of the A-1, A-3 and A-8 were confirmed and noting their conviction under Section 302 of IPC, the Court awarded the sentence of life imprisonment by enhancing it from four years as was ordered by the trial court. The conviction of A-8 (to whom the role of shooting down the deceased was ascribed) was additionally confirmed under Section

B. Ravitha

25

B. Ravitha

witness in the trial although it is he who could have given evidence on what might have been said by A-1 and A-8. To base the conviction of the A-1 on the testimony of PW-21 would in our opinion be unmerited as PW-21 had no direct conversation either with A-1 or with A-8 as per his own version and was talking with some other under-trial prisoners at the relevant time in the jail premises.

14. The High Court while adverting to the evidence of PW-21 noted that A-1 and A-8 had made extra-judicial confession inside the jail about causing death of Shanmugam, because of political rivalry. While noting that the prosecution has not produced the jail records to prove the visit of PW-21 to the jail, only because PW-21 had reported the interview and the so-called extra-judicial confession of A-1 and A-8 in his newspaper, the Court had decided to base the conviction of A-1 on the evidence of PW-21. Surprisingly, the High Court noted that the newspaper report regarding extra-judicial confession carries greater credibility because the information is made open to public at large. In the context, the argument advanced by the defence that PW-21 did not directly hear the extrajudicial confession of the two accused was brushed aside as untenable only because there was a newspaper report by the PW-21 on the alleged extra-judicial confession.

15. To show the error in the reasoning of the High Court on laying much credibility on the newspaper reports, the learned Senior Counsel Mr. D. Seshadri Naidu quoted Mark Twain who said, "If you don't read the newspaper, you're uninformed. If you read the newspaper, you're misinformed." In the facts of the present case, this Court is inclined to accept the submission of the learned Counsel that an extrajudicial confession cannot be given greater credibility only because it is published in a newspaper and is available to the public at large. It is well-established in law that newspaper reports can at best be treated as secondary evidence. This Court in **Laxmi Raj Shetty & Anr. v. State of Tamil Nadu, (1988) 3 SCC 319** held that:

"25.We cannot take judicial notice of the facts stated in a news item being in the nature of hearsay secondary evidence, unless proved by evidence aliunde. A report in a newspapers is only hearsay evidence. A newspaper is not one of the documents referred to in s. 78(2) of the Evidence Act, 1872 by which an allegation of fact can be proved. The presumption of genuineness attached under s. 81 of the Evidence Act to a newspapers report cannot be treated as proved of the facts reported therein."

16. Even if we assume that A-1 and A-3 were present in the car when A-8 had shot at the deceased, common intention or conspiracy between A-8 who fired the shot and A-1 and A-3 cannot really be inferred on the basis of the materials on record. All the other occupants of the car were given the benefit of doubt. The same evidence was relied upon by the Court to acquit the other appellants in the High Court but similar parity benefit was not shown to A-1 and A-3. This we think was an erroneous approach by the High Court.

17. In our considered opinion, the appellants have succeeded in making out a case of inadequate evidence to sustain their conviction under the impugned judgment of the High Court. Accordingly, having regard to the above discussion and also the unacceptable evidence, we deem it appropriate to order for acquittal of both Kadira Jeevan (A-1) and B.S. Dinesh (A-3). The appeals are accordingly allowed. The bail bonds, if furnished by them, shall stand discharged.

18. Pending application(s), if any, shall stand closed.

ABN
Andhra Jyoti

The bull pit is being dug

Sirisilla Rural, November 22 Mud smagger is digging the edugutta under Sirisilla urban. Due to the demand for red soil, they are making money by illegally transporting soil with tippers and tractors without permits. Owners of tractors compete and move soil. Farmers and local Kāsturba Gandhi students are suffering due to this. Allegations are pouring in that the mining and revenue officials who should be concerned are not looking at it. Excavators along with tractors and tippers are illegally transporting soil from the government land in Edugutta area of Peddur suburb to Haritha Hotel and Medical College which is being constructed in Sirisilla town along with the second bypass. Locals are alleging that some leaders of the ruling party from Peddur have formed a gang and are taking soil and sand from the Maneru river. Recently, when some people from Ellareddypet mandal were moving soil from Eddugutta, a mafia gang from Peddur village blocked the movement of soil and got into a fight. Due to this, a soil dispute is arising between the two groups. Even after complaining to the mining revenue officials about this, the movement of soil is going on in full swing. Yet the authorities concerned People want to respond and protect the bullocks to stop the movement of soil.

Legal movement of red clay
Fights for land
Disinterested mining and revenue officials



A tipper moving soil

Actions will be taken if moved without permission. Legal action will be taken against those moving. People should be informed if soil is moved.

Tehsildar Sirisilla
Sirisilla will seize the vehicles if soil is moved from the villages without permission. Legal action will be taken against those moving. People should be informed if soil is moved.

Date: 23/11/2022, Edition: Rajanna Siricilla District, Page: 5
Source: <https://epaper.andhrajyothy.com>

Translated
Telugu
Newspaper
report
with
Google Lens

Google Lens
ABN Andhra Jyoti
The bull pit is being dug

- Illegal movement of red clay
- Fights for land
- Disinterested mining and revenue officials
- A tipper moving soil

Excavator removing soil at Eddugutta on the outskirts of Peddur
Sirisilla Rural, November 22 Mud smagger is digging the edugutta under Sirisilla Urban. Due to the demand for red soil, they are making money by illegally transporting soil with tippers and tractors without permits. Owners of tractors, owners of tippers compete and move soil. Farmers and local Kāsturba Gandhi students are suffering due to this. Allegations are pouring in that the mining and revenue officials who should be concerned are not looking at it. Excavators along with tractors and tippers are illegally transporting soil from the government land in Edugutta area of Peddur suburb to Haritha Hotel and Medical College which is being constructed in Sirisilla town along with the second bypass. Locals are alleging that some leaders of the ruling party from Peddur have formed a gang and are taking soil and sand from the Maneru river. Recently, when some people from Ellareddypet mandal were moving soil from Eddugutta, a mafia gang from Peddur village blocked the movement of soil and got into a fight. Due to this, a soil dispute is arising between the two groups. Even after complaining to the mining revenue officials about this, the movement of soil is going on in full swing. Yet the authorities concerned People want to respond and protect the bullocks to stop the movement of soil.

Text
← content
from it

Actions will be taken if moved without permission - Kalikota Vijaykumar, Tehsildar, Sirisilla Sirisilla will seize the vehicles if soil is moved from the villages without permission. Legal action will be taken against those moving. People should be informed if soil is moved.

Date: 23/11/2022, Edition: Rajanna Siricilla District, Page: 5
Source: <https://epaper.andhrajyothy.com>



B. Ravitheja

the witness (SAKSHI)

Carrying.. moving..

Translated with Google Lens

- Smuggling of soil in the name of permits
- Scammers making money
- Contribute to the Government Exchequer
- Ignorant authorities

Sirisilla Urban: Sirisilla Municipal area In the suburbs of Peddur, the smuggling of soil continues to be rampant. Even if there are permits, due to the lack of supervision by the authorities, the illegals are driving at will. They are making money by taking permits for government needs and selling them on the side. And to the government treasury by cheating the officials.



A view of moving soil

Apart from this, there is information that it is coming into the boundaries of the agricultural lands of the nearby villages. It is reported that they charge from Rs. 2 thousand to Rs. 5 thousand permit. If many people ask about this charge, we have taken permission from the government. It is not worth that they will sell to whoever they like. That is it.



Earthen mounds in the ventures lit up in the bypass

Non-stop movement at night. Local's claim that they are constantly moving soil even at night because there are permits. They are a common thing in the villages and are preventing the movement of soil for the benefit of the local village and why they are not stopping the legal movement of soil at will in the name of permission. Recently the revenue authorities blocked the transport by tippers at night.

The vehicle was impounded. It is reported that it was not as it was without a permit. Officials of the Mining Department were contacted in this regard but were not available. Local's and farmers are demanding that my concerned authorities monitor and stop the illegal movement of soil.

Date: 15/01/2023, Edition: Rajanna(Sirisilla), Page: 11
 Source : <https://enaperapp.sakshi.com/>

Date: 15/01/2023

Sakshi(newspaper name)

Carrying.. moving..

- Smuggling of soil in the name of permits
- Scammers making money
- Contribute to the Government Exchequer
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A view of moving soil

Earthen mounds in the ventures lit up in the bypass



Sirisilla Urban: Sirisilla Municipal area In the suburbs of Peddur, the smuggling of soil continues to be rampant. Even if there are permits.. due to the lack of supervision by

the authorities, the illegals are driving at will. They are making money by taking permits for government needs and selling them privately. They are causing damage. In the name of government works.. And to the government treasury by cheating the officials. Some people have taken permission from the mining department for government works from near Eddugutta in Peddur suburb of Sirisilla municipal area. But they are moving to another place without pouring soil near the mound after taking permission. They are making money by selling land to the ventures that have flourished in Sirisilla's second bypass. It is reported that they charge from Rs.3 thousand to Rs.5 thousand per trip. If many people ask about this danda.. we have taken permission from the government. It is noteworthy that Saduru replied that we will sell to whoever likes us. That's it

Apart from this, there is information that it is coming into the boundaries of the agricultural lands of the nearby farmers who are adding soil. Even though this is happening, the authorities are acting like a fool and the soil transportation is going out of control due to illegal activities.

Non-stop movement at night

Locals claim that they are constantly moving soil even at night because there are permits. They are questioning why the authorities are preventing the movement of soil for the benefit of the local village, and why they are not stopping the illegal movement of soil at will in the name of permission. Recently, the revenue authorities blocked the transport by tippers at night The vehicle was impounded. It is reported that it was left as it was known to have permission. Officials of the Mining Department were contacted in this regard but were not available. Locals and farmers are demanding that my concerned authorities monitor and stop the illegal movement of soil.

Date: 15/01/2023, Edition: Rajanna (Sircilla), Page: 11

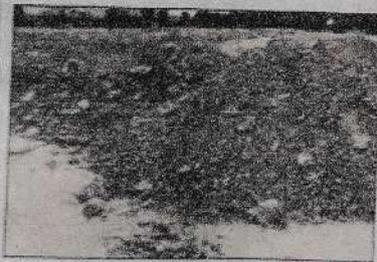


Agrahara gutta gulla

Mourning and soil movement at will

Newstude, Vemulawada
 Agraharam Gutta in Vemulawada Mandal is melting day by day in front of the eyes of Adikars. More than half of it was empty as the illegals raised a large scale of noise day and night. Both of them lost their name forms when the soil was moved from the adjacent pond. Although some dig in the name of government works, there is criticism that the authorities do not look at the other side.

Agraharam Gutta is situated between the towns of Sirisilla and Vemulawada. If development works are undertaken in Sirisilla or Vemulawada area, soil is taken from this mound and soil from the adjacent mound. Various development works are already going on in these two towns. In addition to this, some illegals are also making money by moving from here.



Plots poured in real estate

4 thousand to Rs. per tipper trip. They are taking up to 5 thousand. They

any permission and dumping it in real estate plots. The real estate business is running on hundreds of acres of surrounding

agricultural lands in these two towns. Take these from here



Area vacated by excavating the mound

Day surveillance.

The mining authorities have recently conducted some surveillance during the day due to severe criticism of the large-scale mining from the Agraharam pit. So they are moving at night. At 10 o'clock in the night, JCBs and tippers are running to the pit and the adjacent pit. All day long, the illegals have an agreement with the real estate dealers and move the soil and soil to the plots at night. It is alleged that the mining revenue and police authorities are aware of all this but are not taking any action. This will greatly reduce the revenue of the government. Even now, people want the authorities to respond and protect the natural wealth.

According to the Sirisilla Narayana who has already paid lakhs of rupees to illegal and illegal real estate plots, they are spending lakhs of rupees without paying a single rupee to the government. Soil movement has become an investment-free business. Some are using the influence of political leaders to get angry. It is noteworthy that there is no clarity with the revenue authorities as to how many acres this hill has. More than half of the mound is already empty.

Permissions were not given to

ANYONE - Badli Mining AD

No one has given permission to dig and dig soil in Agraharam Gutta. Legal action will be taken if anyone makes illegal noise without permission. We will check and take action even at night.

Translated with Google Lens

Agrahara gutta gulla

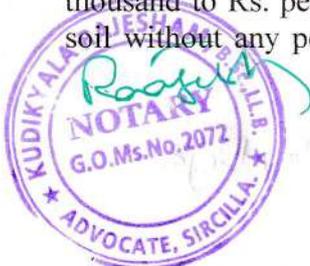
Mourning and soil movement at will

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Dated: April, 13, 2023
EENADU NEWSPAPER.



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Plots poured in real estate

Area vacated by excavating the mound

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Permissions were not given to anyone - Saidu, Mining AD

No one has given permission to dig and dig soil in Agraharam Gutta. Legal action will be taken if anyone makes illegal noise without permission. We will check and take action even at night.



Mixing the Mysamma gutta in the soil

Navtelangana- Sirisilla Town

Barkam Naveen Yadav, member of the BJP OBC state executive committee, alleged that the soil mafia in the district is turning Maisamma Gutta into soil. On Sunday, Barkam Naveen Yadav stopped those who were digging and evacuating Maisamma Gutta in Peddur suburb of Sirisilla Municipal. Later, he complained to MMARO and said that the soil mafia is burying mounds in the soil without any permission documents as government work. He said that till now 20,000 triples of soil has been moved in the name of government works. If soil is being moved on the pretext of government works and used as baranti on the lands of realtors, the mining officials questioned what is the secret behind the sighting. To the AD of Mining on this matter

He said that if he complained, he was not available and the phone was switched off. Even now the authorities and rulers demanded that the natural wealth should not be involved by the mafia.



Date: 26/06/2023, Edition: RAJANNA SIRICILLA, Page: 3
Source : <https://epaper.navatelangana.com/>

Translated
with
google lens

Navatelangana

DT: 26/06/2023
Navatelangana

Mixing the Mysamma gutta in the soil

Navtelangana- Sirisilla Town

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Date: 26/06/2023, Edition: RAJANNA SIRICILLA, Page:



Annexure A-12

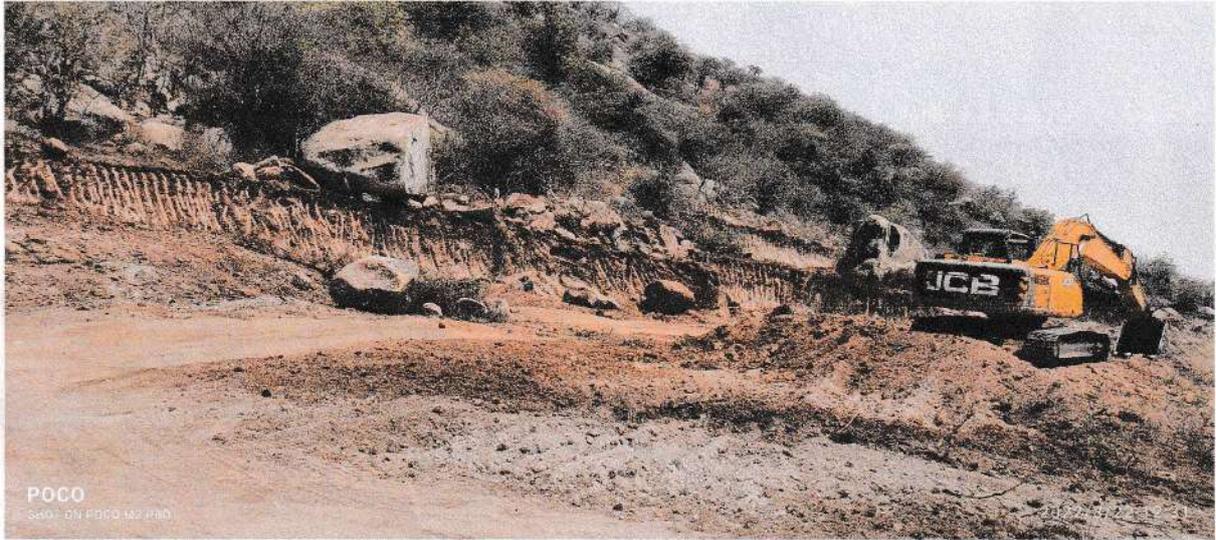


Photograph of Flying peacock Near Eddugutta Area
Date: 09/04/2023 6:19 PM (April 09-2023)



Annexure A-13

Site Survey



POCO
SHOT ON POCO M2 PRO

←

2022/3/22 12:31



POCO
SHOT ON POCO M2 PRO

→

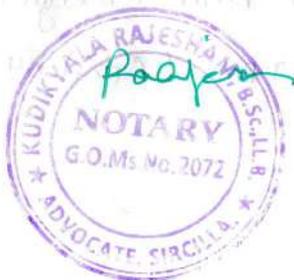
2022/3/22 12:34

←

Poco
SHOT ON POCO M2 PRO

DT: 2022/3/22 12:34

Photograph of Excavator at Eddugutta Area
on 22 March 2022 at 12:31^{pm}, 12:34 PM

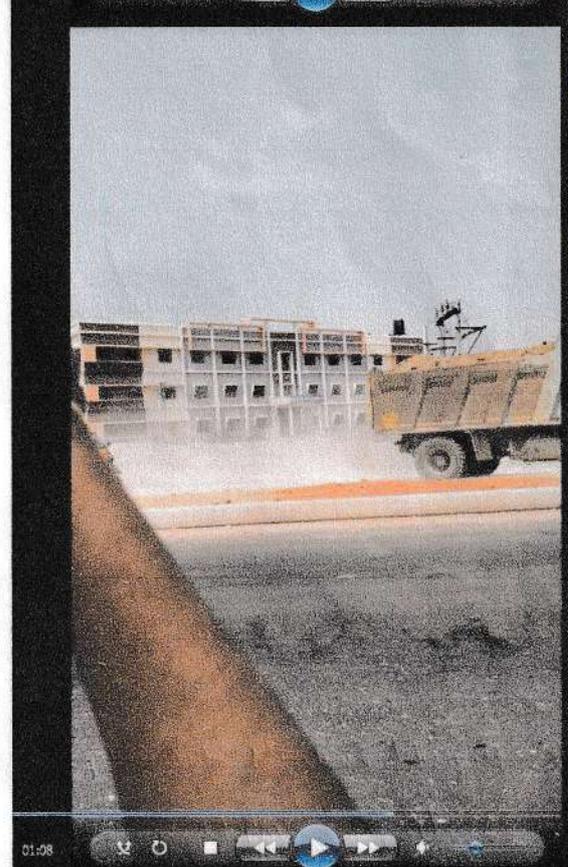
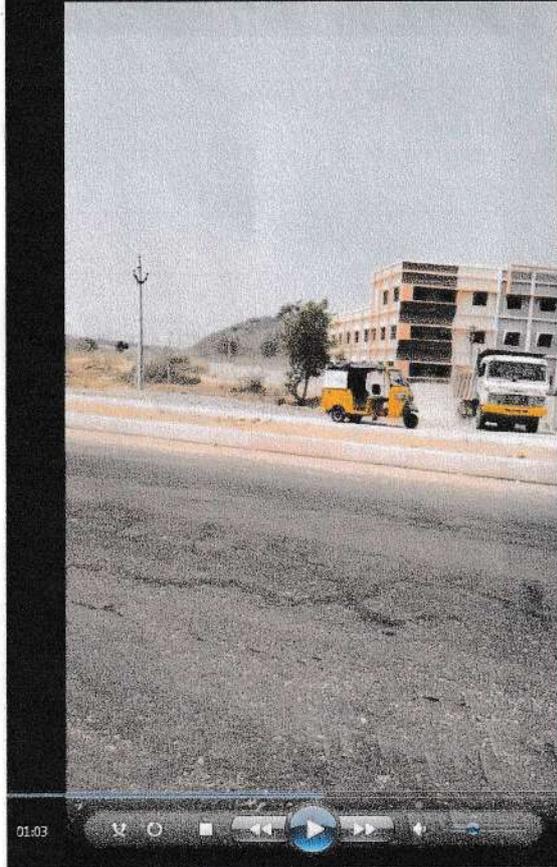
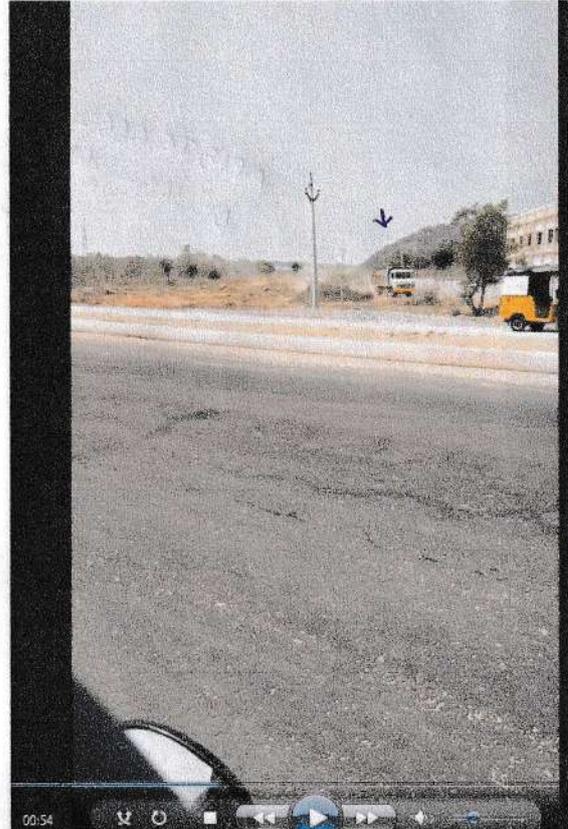
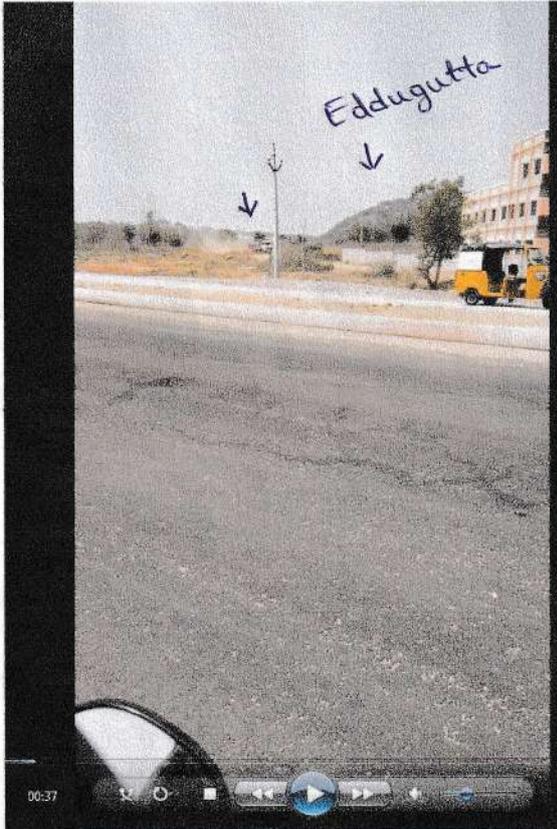


35

B. Ravitheja

Annexure A-14

Handwritten notes in the top-left corner of the first screenshot, including a date '19-3-2022' and other illegible scribbles.



Kasturba
Gandhi
Balika
Vidyalaya
← KGBV
Residential
School
Building

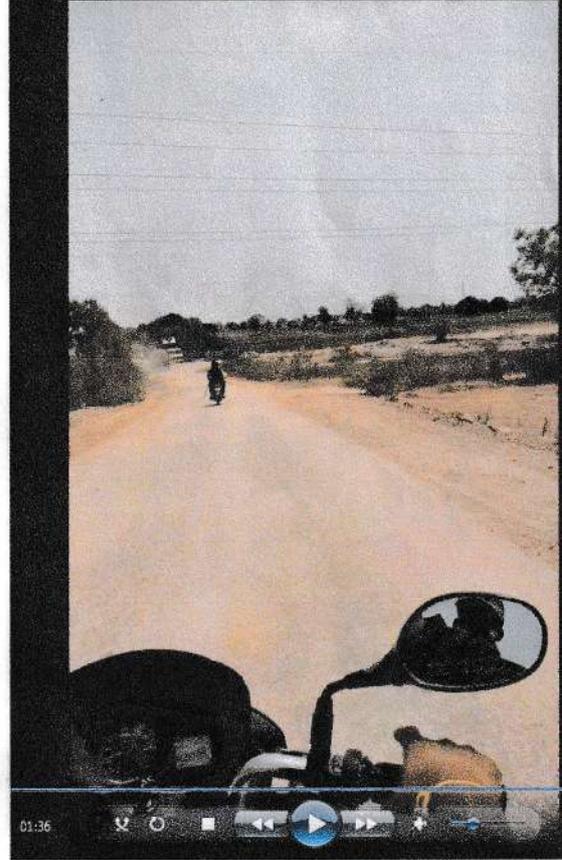
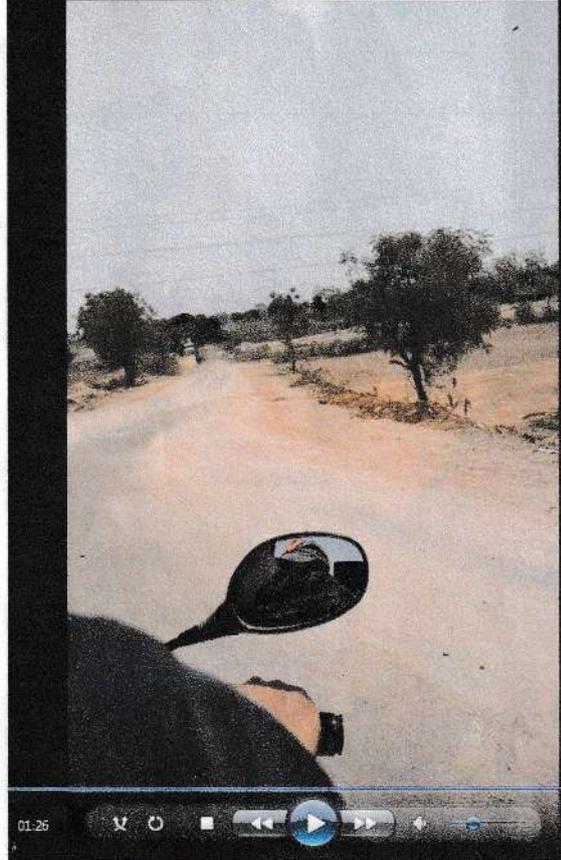
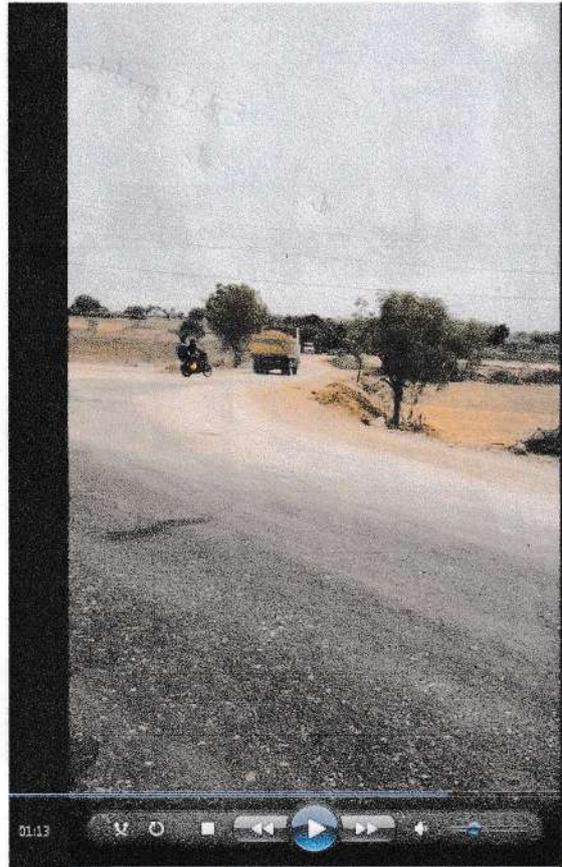
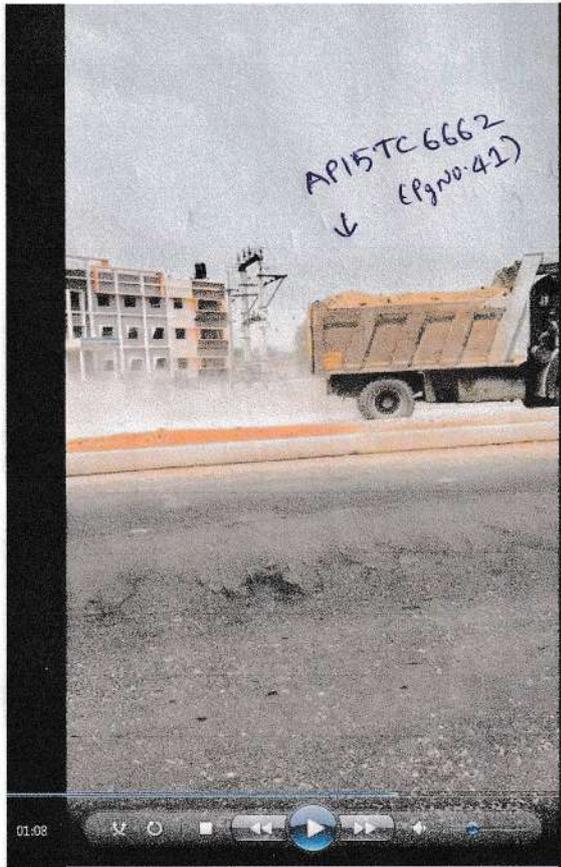


Dated: 19-03-2022

Screenshots from video showing deviation of Tipper with Mound sand from By-Pass road

36

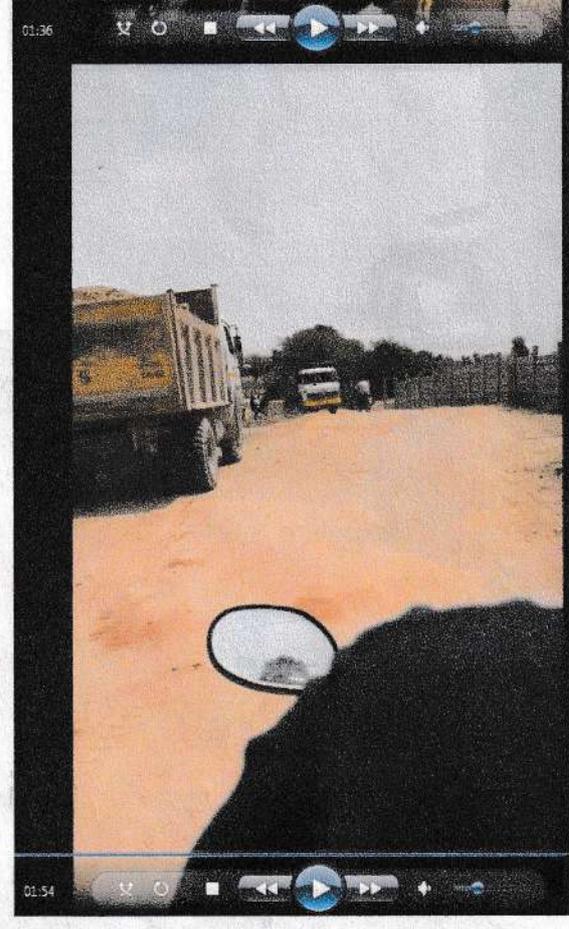
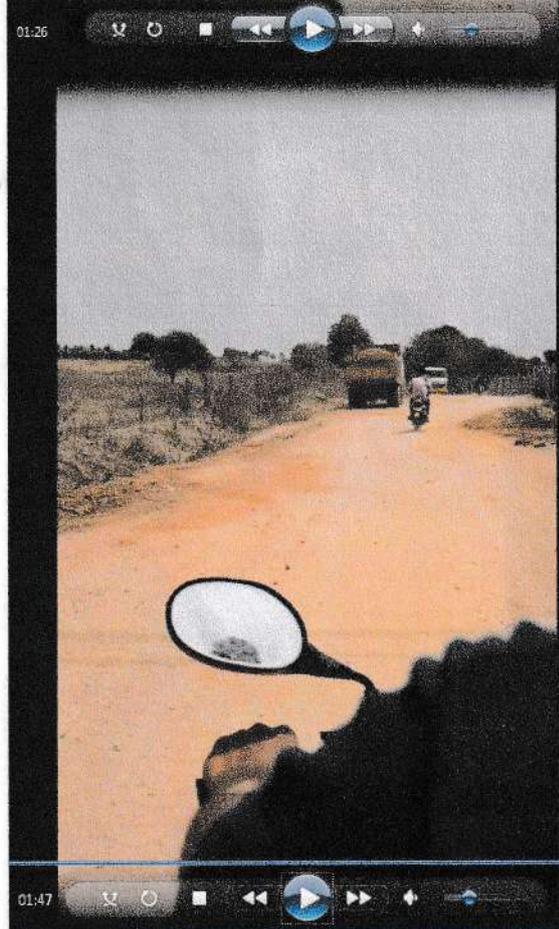
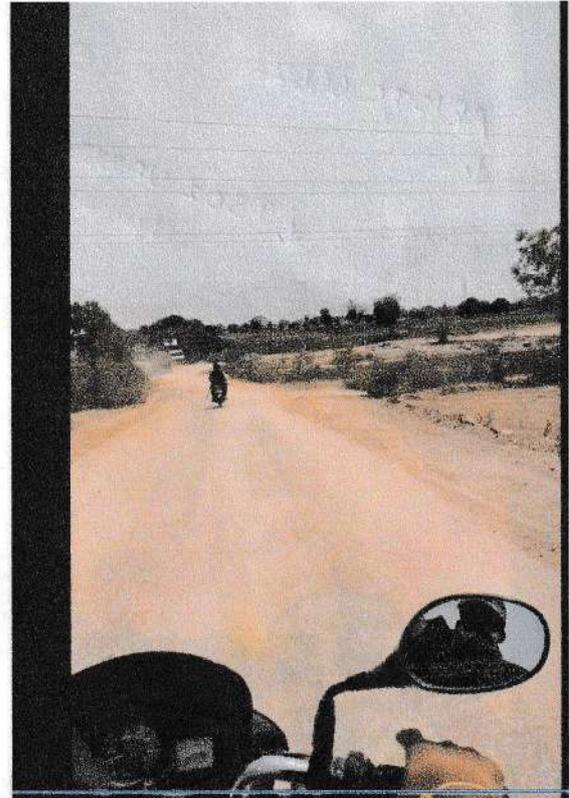
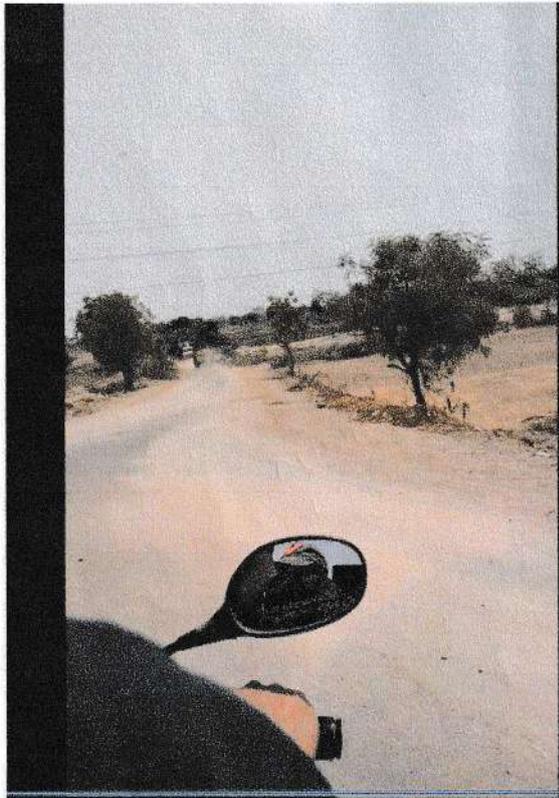
B. Ravitha



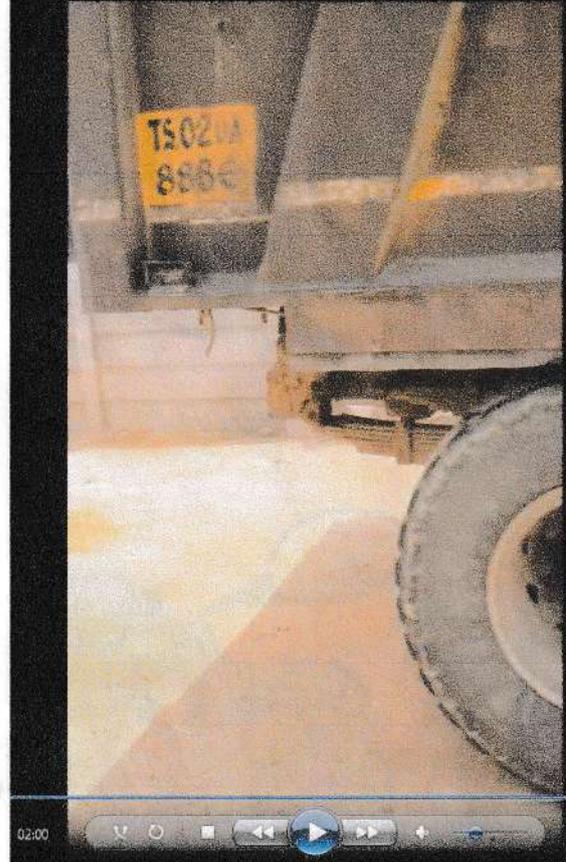
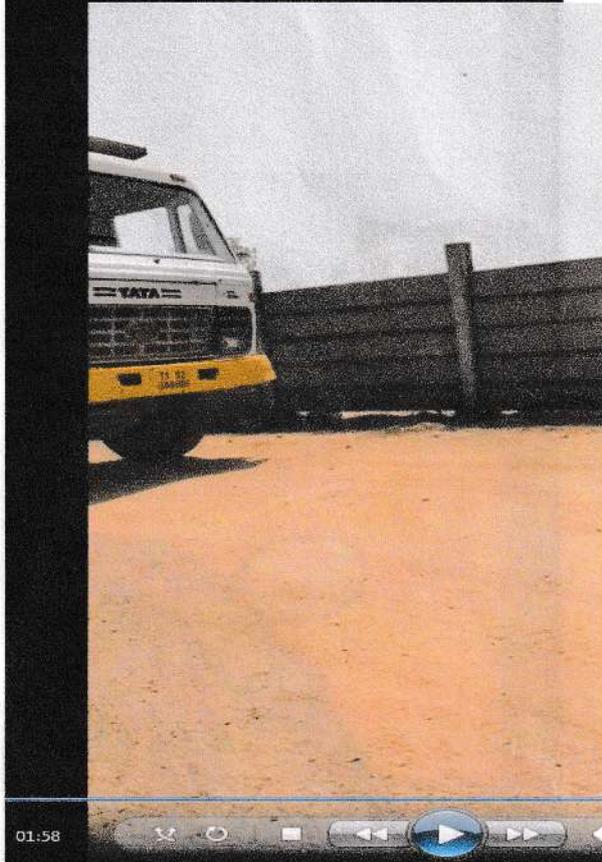
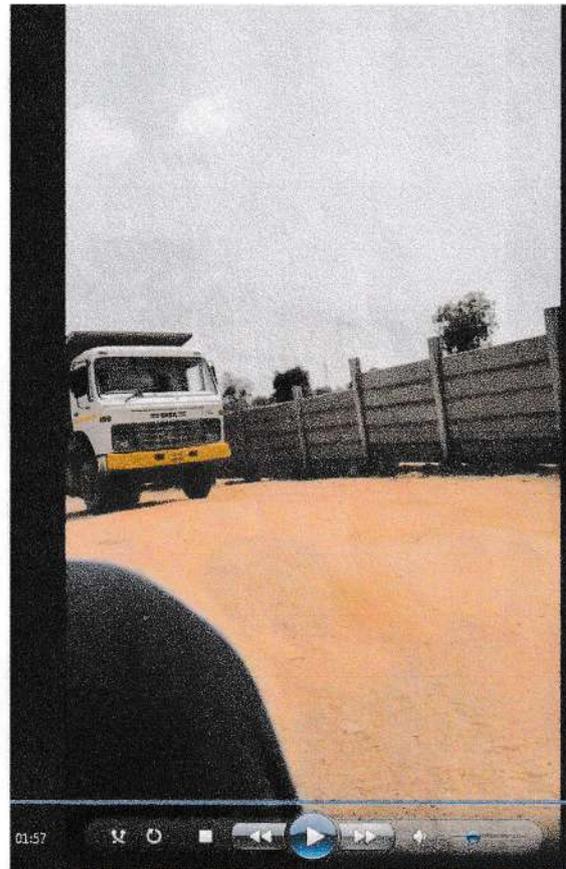
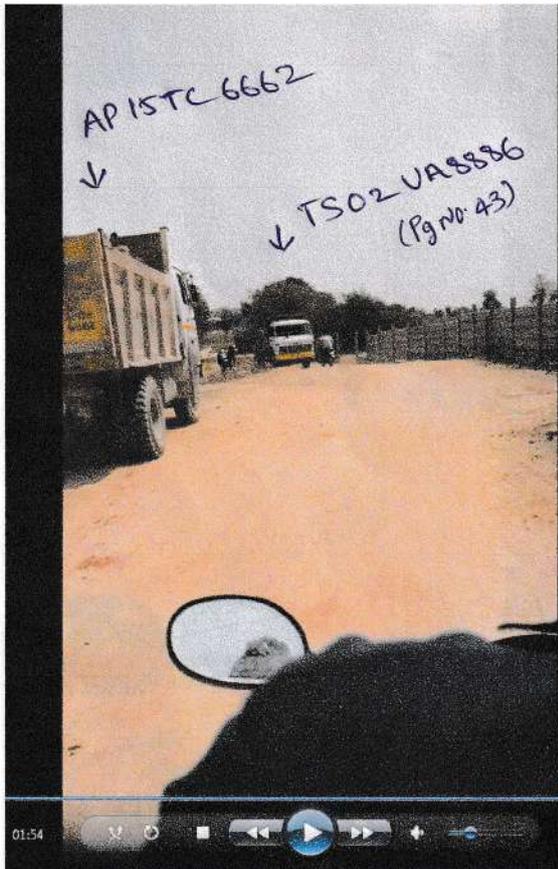
KUDIAVALA RAJESHAN M.S. SRI B.
NOTARY
G.O. Ms.No. 2072
ADVOCATE, SIRCILLA.

Dated: 19-03-2022

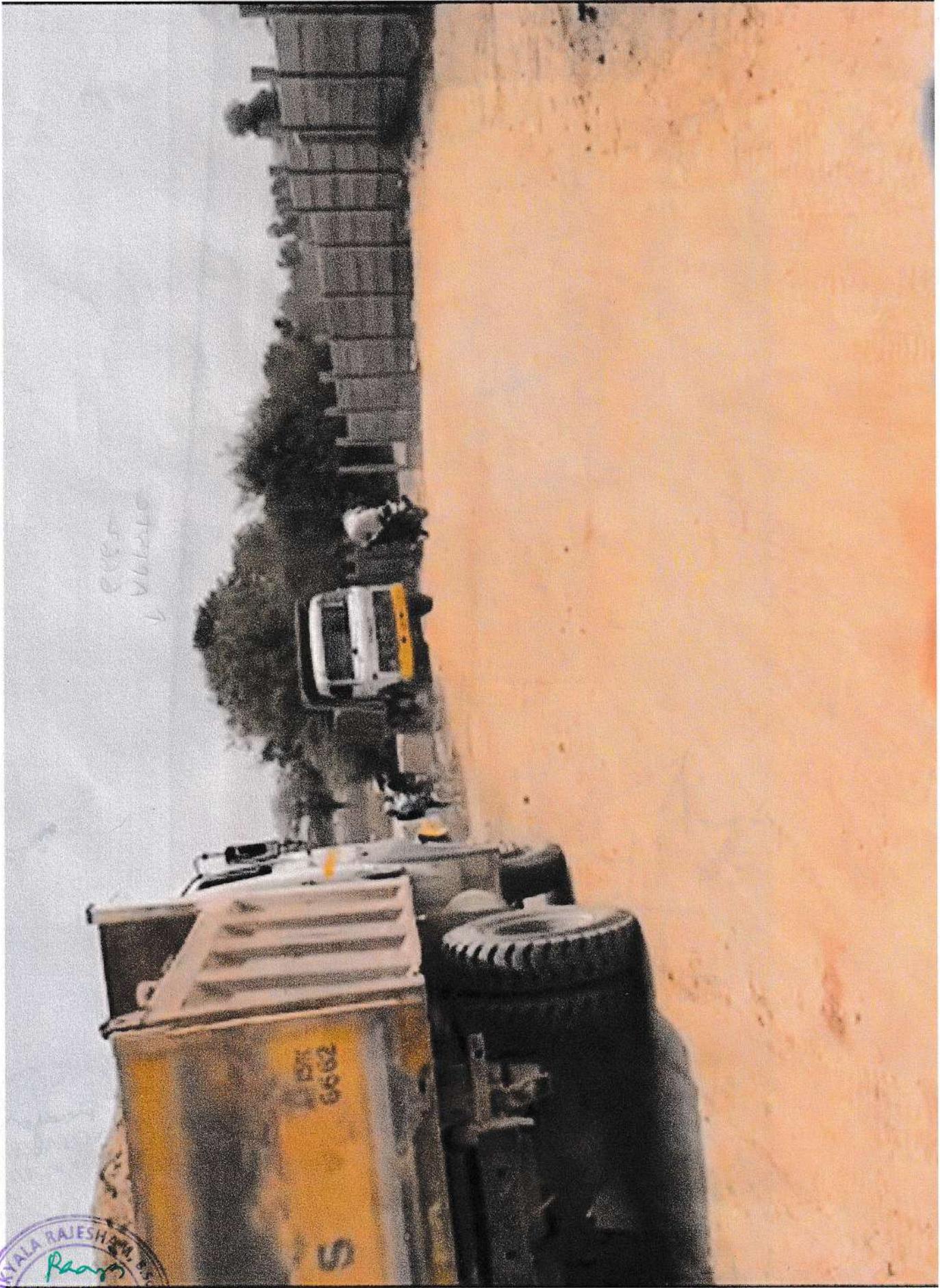
B.Ravithreja



Dated: 19-03-2022



Dated: 19-03-2022
 Two Tippers faced each other in opposite direction



6662
AP15TC

KUDIPYALA RAJESH
NOTARY
G.O.Ms.No.2072
ADVOCATE, SRIKALAHASTI

AP15TC
6662

Dated: 19-03-2022

40

B.Ravitheja



↑ AP15TC
6662



Dated: 19-03-2022

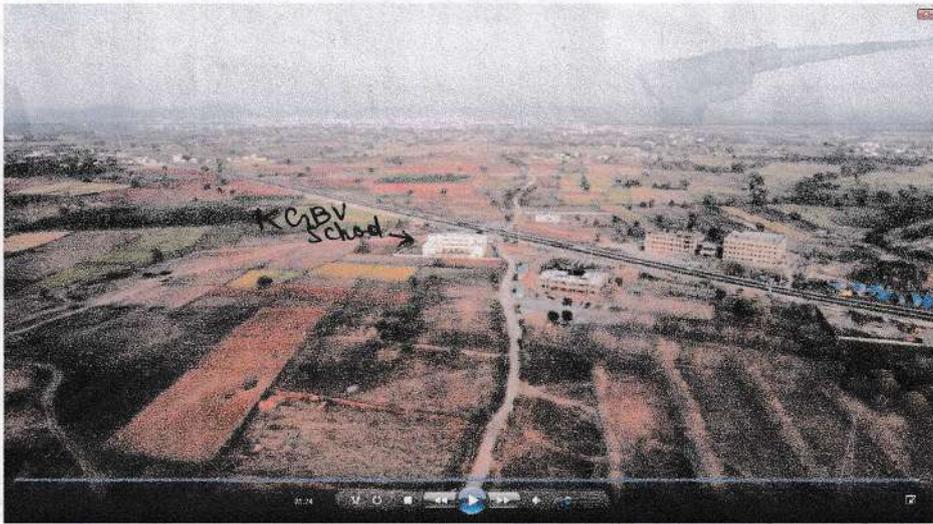
41

B. Ravitheja



← KCIBV
School
Building
Tipper took
U-Turn here

image dated 07/28/2024
(28-July-2024)

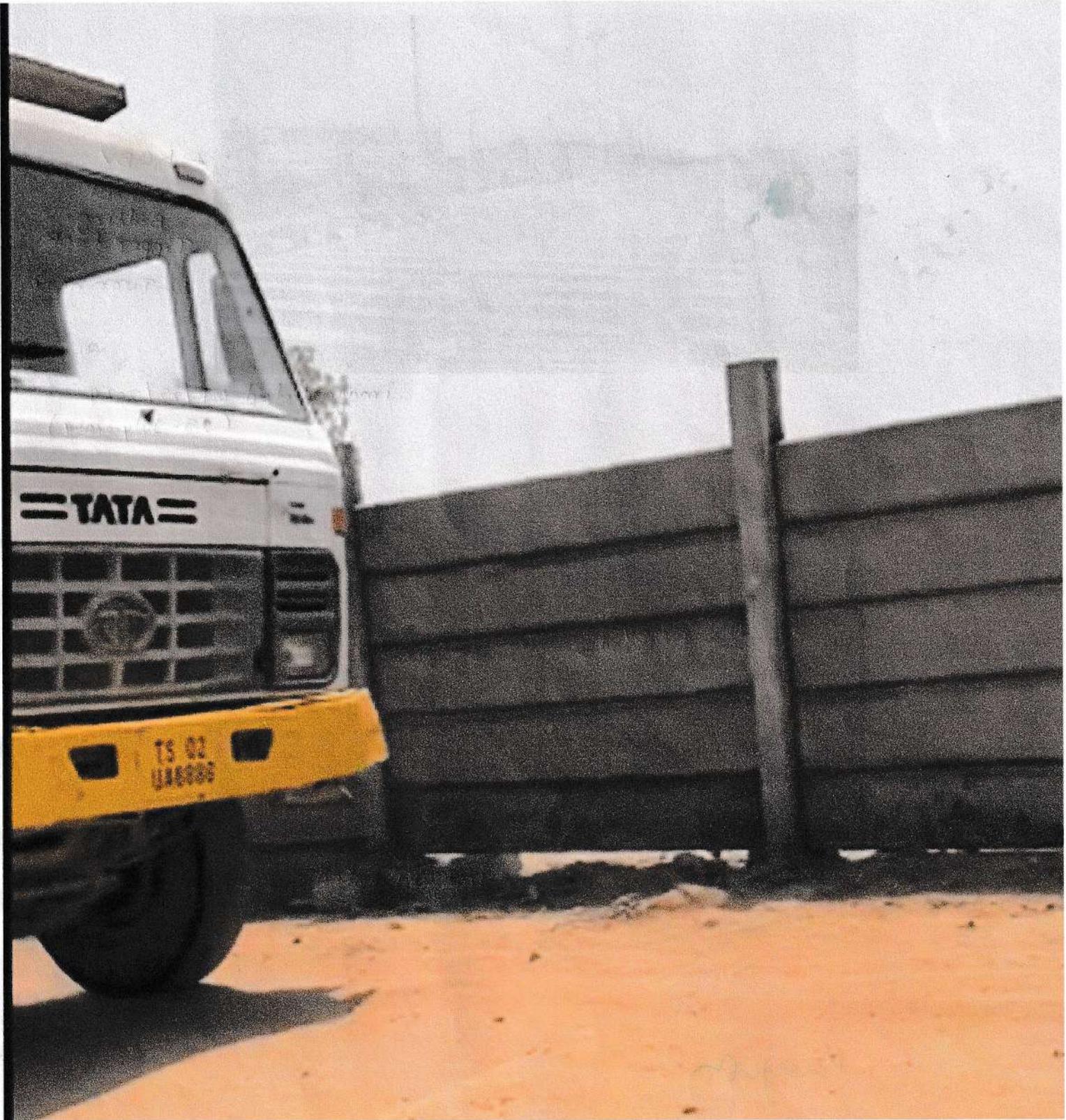


imagery dated: 09-April-2023



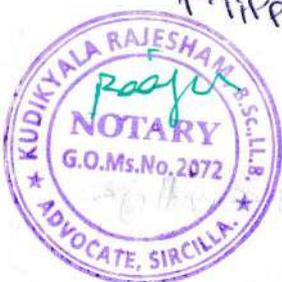
42

B. Raviteja



↑ Tipper vehicle Registration number TS 02 UA 8886

imagery Dated : 19-03-2022

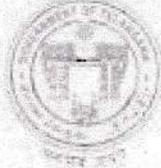


43

B. Ravithija



Dr. S.K. JOSHI, I.A.S.,
Principal Secretary to Government
Irrigation & CAD Department
Telangana Secretariat.



'B' Block, 5th Floor
Telangana Secretariat,
Hyderabad - 500022.
Ph: 040-23450436 (O)
040-23450507 (F)

MESSAGE

The key challenges faced by the newly created Telangana State are manifold. About 56% of the labour force, which is more than the national average of 47%, is engaged in agriculture in Telangana state. Since, agriculture is the backbone of rural livelihood, boosting agriculture production and thereby reducing rural poverty is the prime most agenda of the Government of Telangana state.

Telangana state is endowed with 2 major river systems: Godavari, Krishna and 19 other medium and minor river systems. The topography in respect of Godavari river does not permit surface irrigation as the cultivable land in the districts of Karimnagar, Warangal, Nalgonda and Medak is in the range of EL+350m to EL+500m. Also, the available water resources are unevenly distributed both in time and space. Even though, the state's average rainfall is reasonably good (927.58 mm), the state depends on tank irrigation which is an ideally suited water management technology to the state. In minor irrigation tanks, flow of water is ensured throughout the crop period as the tanks are located in hydrologically favourable sites and built in a series at different levels of water shed permitting cascading system or sequential chains.

In Telangana state, there are 46,531 minor irrigation tanks with an irrigation potential of 18.85 lakh acres (7.63 lakh ha) out of which only 37% is irrigated, leaving a gap of 63% irrigation potential created.

Government of Telangana, therefore, took up the massive programme for restoration of minor irrigation tanks under "MISSION KAKATIYA", benefitting all the tank users for efficient use and improved opportunities through community participation for sustainable performance of irrigation tanks.

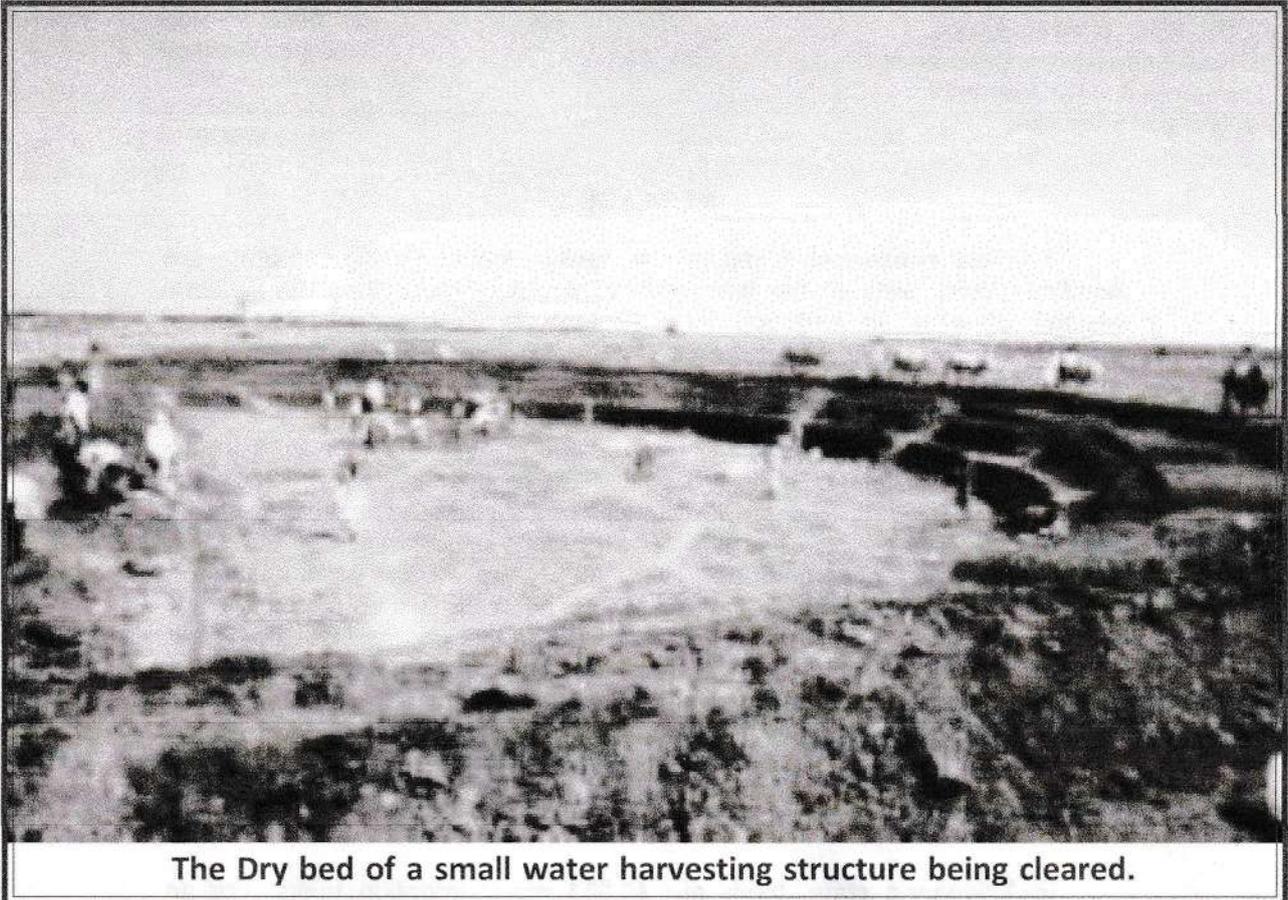
This manual, encompassing the detailed construction procedure and the quality standards to be adopted is a good effort and will be useful for one and all in the I&CAD Department for transparent execution of works as well as the agencies and other public, who will be aware of the construction procedure.

Dr. Shailendra Kumar Joshi



2.7 DE-SILTATION

De-silting is an important option for improving tank irrigation system. This process aims at removing accumulated silt in the tank bed, clearing foreshore encroachments and bringing the tanks to their original capacity. The process of de-silting is done by means of heavy earth moving machinery as shown in fig below:



The Dry bed of a small water harvesting structure being cleared.

FIG: 25 DE-SILTATION

The silt removed from the tank bed can be:

- a. Transported by the needy farmers into their lands.
- b. Deposited on the submergible lands on the foreshore of the tank which can thus be reclaimed and brought under cultivation. These newly cultivable areas become more productive.
- c. Excess silt than that has been usefully transported may be deposited on the downstream side of the toe of the tank bund.

To take up the de-silting of tanks and decide upon the quantum of silt that can be removed, the following procedure has to be adopted:

1. Preliminary investigation including collection of statistics regarding tank bed level and other aspects need to be done.
2. Net levels at every 15m interval has to be taken in the tank bed area to decide the

quantum of silt that can be objectively taken.

3. Trial pits upto impermeable layer of the tank bed may be taken at suitable intervals so as to help the measurable quantity of de-siltation. This will be a check against meddling the impermeable layer leading to the tank becoming percolation tank.
4. The silt removed may be got tested for acidic impurities which may be harmful for agricultural growth.

Advantages of De-siltation:

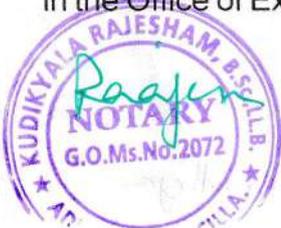
1. Increased availability of fresh water, eliminates fluoride risks through improvement of ground water levels.
2. Usage of silt in the farms improves soil fertility thus reducing fertiliser usage, reduction in the subsidy on fertilisers by the government which can be effectively diverted for farm mechanisation.
3. There will be increase in food productivity due to silt usage as an effective manure.
4. The soil moisture content in the farm fields also increases.
5. This will rejuvenate the flood channels taking off from rivers and augment supplies to irrigation tanks.
6. In effect, there will be increase in storage.

2.8 OK CARD SYSTEM

An OK Card is a condensed form of specifications and essential requirements for achieving requisite workmanship and quality level of output.

- Shall be maintained in duplicate in two colours.
- The green coloured card shall form a part of the record of Q.C/Q.A.Wing and the red coloured card remains in the custody of construction Wing.
- Entries in the OK Card shall be in English as well as in the local language (Telugu).
- First column in the OK Card against the various activities shall be filled by Work Inspector (WI). The second column shall be initiated by Assistant Engineer/ Assistant Executive Engineer with dated signature against all the items. In case of absence of WI, the first column shall be left blank, but AE/ AEE shall fill the second column.
- Authorization of commencement of any activity and/ or OK of any activity shall be governed by the OK recorded by AE/ AEE in the OK card.
- Deputy Executive Engineer shall record his observations/ comments in OK Card during his visits to the work.
- Executive Engineers/ Superintending Engineers during their inspection of works shall check these cards and record their comments, if any, on them.
- **OK Card for each component shall be in duplicate.**

After the particular part of the work is completed, the OK Card related thereof, shall be filed in the Office of Executive Engineer, as a permanent record.



1. The Government of Karnataka has decided to...

2. The Government of Karnataka has decided to...

3. The Government of Karnataka has decided to...

4. The Government of Karnataka has decided to...

5. The Government of Karnataka has decided to...

6. The Government of Karnataka has decided to...

7. The Government of Karnataka has decided to...

8. The Government of Karnataka has decided to...

9. The Government of Karnataka has decided to...

10. The Government of Karnataka has decided to...

2.8 ON CARD

1. The Government of Karnataka has decided to...

2. The Government of Karnataka has decided to...

3. The Government of Karnataka has decided to...

4. The Government of Karnataka has decided to...

5. The Government of Karnataka has decided to...

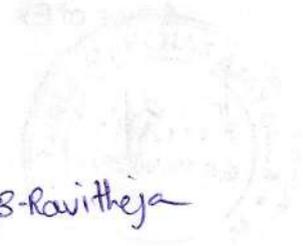
6. The Government of Karnataka has decided to...

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9. The Government of Karnataka has decided to...

10. The Government of Karnataka has decided to...



Annexure A-16

GOVERNMENT OF TELANGANA ABSTRACT

Irrigation & CAD Department – Minor Irrigation – Restoration of Minor Irrigation Tanks –
“Mission Kakatiya” – General Guidelines – Orders –Issued.

IRRIGATION & CAD (REFORMS) DEPARTMENT

G.O.MS.No. 44

Dated: 13-03-2015
Read the following:

From the Chief Engineer, Minor Irrigation, TS, Hyderabad, Lr.No. DCE-II/ OT1/
TO2/Mission Kakatiya /2015, Dt: 05-03-2015.

In the reference read above, the Chief Engineer, Minor Irrigation, TS, Hyderabad has informed that Tanks were the main source of irrigation in Telangana for centuries. Over a period of time, due to lack of proper maintenance and siltation, most of these tanks have either shrunk or become defunct. Reduced availability of surface water has resulted in over stress on the available groundwater resources. To bring back the past glory to tank irrigation, the Government of Telangana State have launched the “Mission Kakatiya” (Mana ooru – Mana Cheruvu) with community participation. The State is committed to ensure restoration of all the irrigation tanks in the next five years in a phased manner.

2. The Chief Engineer, Minor Irrigation, TS, Hyderabad has requested the Government to accord permission to use the rate structure, Tender procedure to be followed and guidelines for the desiltation of Irrigation Sources.

3. Government after careful examination of the proposal of Chief Engineer, Minor Irrigation, TS, Hyderabad hereby accord permission for following guidelines formulated for the benefit of all those who are involved in execution of the works under Mission Kakatiya.

I. GUIDELINES:

i. Prioritization of tanks:

As the programme is designed to be completed in next five years, the following criterion shall be followed for identifying the tanks for each year on priority.

- a. Tanks which have not been covered under the programmes like state plan, RRR, CBTMP shall be given priority.
- b. Preference shall be given to tanks having dependable flows and relatively larger ayacut.
- c. Preference shall be given to the tanks where farmers agree to transport the silt to the farm lands at their cost.
- d. The chain tanks in the mandal shall be identified in the 1st phase. Cost estimates for each individual tank in the chain including repairs of its feeder channel shall be prepared. The Continuation of chain into the next mandal shall be identified at Division / Sub – Division level.
- e. The Rural Development Department has taken up removal of silt and certain restoration works in 18,369 tanks during the last five years under MGNREGS. Estimation for these tanks under Mission Kakatiya shall be prepared, considering the works already taken up so as to avoid duplication of work. These tanks shall preferably be taken up in subsequent years.
- f. The process of prioritization shall be done in consultation with the District Minister/ local MLA/MLC/other Public representatives.
- g. The details of the tanks so identified to be taken up for restoration shall be documented with their unique identification number, geographical locations, hydraulic particulars along with the works proposed and cost thereof.

(PTO)



- h. Regular inspection and quality control checks shall be carried out as per normal procedure.
- i. Executive Engineer shall take photos before, during execution, and after completion of work and upload on the website.

ii. Works to be taken up:

- a. De-siltation.
- b. Restoration of Feeder Channel to the tank.
- c. Re-sectioning of Irrigation Channels & Repairs to CM & CD works.
- d. Repairs to Bund, Weir & Sluices.
- e. Raising of FTL, wherever possible

iii. Estimates:

The estimates shall be prepared based on the standard data and current SSR and shall be realistic.

Provisions to be made in the estimates:

1. The estimates shall be submitted in the proforma of comprehensive estimate to the Chief Engineer, Minor Irrigation.
2. While according the Technical Sanction to the estimates, provisions for excavation of Silt and dumping the soil shall be provided separately so as to facilitate the farmers to transport silt to their fields.
3. Jungle Clearance for Bund and bed may be provided as per necessity.
4. The funds available under Tribal Area Sub Plan (TSP) shall be utilized for the programme, ensuring that at least 40 % STs living in Tribal area are benefitted.

iv. Sanction of estimates and finalization of tenders:

The works shall be sanctioned only after inspection of concerned officer as per the norms given below. (Amount in Rs. Lakhs)

Task	Powers delegated to	Value
Inspection before technical sanction	Executive Engineer	Up to 100
	Superintending Engineer	100-500
	Chief Engineer	Above 500
Technical Sanction	Executive Engineer	Upto 50
	Superintending Engineer	50 to 100
	Chief Engineer	Above 100
Tender Approval	Executive Engineer	Upto 50
	Superintending Engineer	Upto 100
	Chief Engineer	100 to 1000
	Commissioner of Tenders	Above 1000

v. Tender Notice / Documents:

- The Tender Notice or Notice Inviting Tender shall be the customized document that had already been approved.
- The customized tender documents shall only be used with applicable BOQ items.
- All the Works will be executed on tender basis only.
- Tenders to be called for each tank separately.



vi. The schedule of tender process:

	Process	Earlier *	Present
1	Calling of Tenders	14 Days	7 Calendar Days
2	Acceptance of Tenders	90 Days	7 Days
3	Concluding Agreements	14Days	5 Days
4	Additional security Deposit	< 25 %	< 10 %

- The existing e-procurement platform is modified for use of Mission Kakatiya.
- All the new SE's & EE's shall obtain the digital keys from the APTS for utilization of Mission Kakatiya Platform.
- In order to encourage local entrepreneurs, financial limits for class V Contractors had been enhanced from 10 to 50 lakhs.

vii. Bid Capacity:

The available bid capacity will be calculated as $(2 \times A \times N - B)$ where A is maximum value of civil engineering works executed in his name in any one financial year during the last 10 financial years, B is updated value of all existing commitments and N is number of years prescribed for completion of work for works costing Rs. > 50.00Lakhs.

Maximum of 5 No. of works or works costing not more than 2.00 crores shall be awarded to a Contractor in the category of works costing upto Rs. 50.00 lakhs where Single Cover System (i.e., Price Bid quotation only) followed. For the works costing more than Rs. 50.00 lakhs where normal evaluation procedure for qualification criteria i.e., $2AN-B > ECV$ there is no limitation in this category.

viii. Tender Premium:

1. Tenders with an excess of 5% and above of the estimated contract value (ECV) shall summarily be rejected.
2. For tenders up to 10% less than the ECV of the work, no additional security deposit is required.
3. For tenders less by more than 10% of the ECV of work, the difference between the tendered amount and 90% of the ECV shall be taken as additional security deposit from the successful bidder in the form of Demand Draft at the time of agreement.
4. If the percentage quoted by a bidder is found to be either abnormally high or within the permissible sealing limits prescribed, but under collusion or due to unethical practices adopted at the time of tendering practices, such tenders shall be rejected.
5. If the bidder quotes higher percentage than that quoted in the previous call for the same work, such shall be rejected.
6. No negotiations shall be allowed at any level.
7. Tenders from joint ventures are not acceptable unless otherwise stated specifically.
8. The action shall be initiated against the defaulting bidders as per the G.O. Ms. No.174, Dt. 1.9.2008 scrupulously.

ix. Seignorage Charges:

The estimate shall also include seignorage charges for the item of work of strengthening of bund.

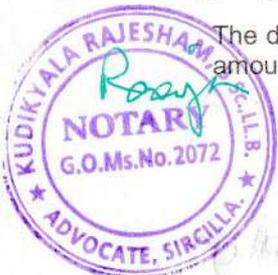
x. Defect Liability Period:

The defect liability period is 24 months from the date of completion of the work.

xi. Retention Money:

The department shall retain from each payment due to the contractor @ 7.5% of the bill amount until completion of the whole of the works.

(PTO)



II. Procedure for De-siltation:

- The total quantity of silt to be excavated from the tank is to be assessed in the first instance.
- Preliminary investigation including collection of statistics regarding tank bed level and other hydraulic particulars shall be done.
- To arrive at the quantum of silt, net levels at every 15 meters interval shall be taken in the tank bed area.
- The depth of silt shall be assessed judiciously, ensuring that there will be no depletion of tank after de-siltation, particularly in sandy / highly permeable bed soil areas.
- Trail pits up to silt depth of the tank bed upto original ground strata may be taken at every (50 or 100) meters interval, depending upon the size of the Tank bed.
- The silt shall be got tested for acidic impurities and its suitability for agriculture field application.
- If the tank is full of water, tentative quantity shall not be proposed. The tank shall be taken up later after depletion of water duly assessing the actual quantities.
- Pre levels must be verified by Quality Control staff before execution as per Normal Departmental procedure.
- The excavation of de-siltation bed may be in uniform gradient between FTL contour and sluice sill level contour.
- ➔ ➤ The basic rate of excavation of silt from the tank bed is Rs. 40.10 / Cum without any lead.
- ➔ ➤ Out of the total quantity of silt to be excavated, based on the site conditions, the quantity of silt which is not useful to the farmers shall be assessed and deposited within a distance of not more than 1 Km. The rate for excavation and dumping within 1 Km is to be adopted as Rs. 71.50/ Cum (40.10 + 31.40 for 1 Km lead). The above quantity is to be included in the agreement and executed with the above rate.
- ➔ ➤ Out of the balance, if the soils are suitable to be used for strengthening of the bund the same may be proposed with a rate structure as per IRR DAW 5-5, i.e., Rs. 141.00 / Cum including excavation. The bed of the tank is to be used as a quarry for bund improvement. Applicable seignorage charges are to be added.
- ➔ ➤ The balance silt is proposed with excavation rate only i.e. Rs. 40.10 / Cum, assuming, farmers transport the silt to their fields at their own cost.
- ➔ ➤ The above rates shall be revised from time to time as per the prevailing SSR.
- ➔ ➤ Provision of transporting the silt to a dumping yard not more than 1 Km is to be provided in the estimate in case, the farmers do not come forward for transportation of silt to their fields while execution of work. This lead should not be included in the agreement. Depending on the farmers willingness to transport silt, the situation shall be assessed for taking further action.
- ➔ ➤ If more lead is required, decision shall be taken by the competent authority.
- ➔ ➤ Suitable lands may be identified for dumping of spoil with the involvement of local villagers.
- ➔ ➤ The particulars of the Shikam submergence map to be developed by Revenue & Irrigation Authorities and FTL contour maps are to be prepared duly conducting net leveling and shall be made as permanent record.
- ➔ ➤ The cadastral maps along with Geo – referencing shall be prepared for the ayacut coming under each tank.

III. Repairs to Bund, Weir & Sluices and raising of FTL:

i. Formation of Embankment:

- All the tanks shall be restored to its original FTL by raising the weir where they are disturbed or lowered.
- The aspect of raising FTL wherever feasible economically shall be examined in detail and proposed.
- Jungle Clearance for Bund and bed shall be provided as per necessity.

(PTO)



- The following procedure shall be adopted while considering raising the FTL and foreshore patta lands, to avoid submergence and LA issues.
 - a. On the acceptance of foreshore patta farmers, FTL of the Tank shall be raised and the bund shall be raised with de-silted useful soils from tank bed.
 - b. The slope of raised bund at FTL contour shall be taken care against rain gullies by providing revetment.
- Get the top soil, vegetation and sand patches removed to complete depth
- Scarify the ground and wet properly
- Obtain Proctor's Density, Optimum Moisture Content from the lab for the useful soils and borrow soils.
- Provide Cut of Trenches according to height of bank
- Raise embankment with uniform horizontal layer of 25cm thickness
- Break clods, remove roots, big boulders, other materials larger than 80mm from the soils used in the embankment
- Supplement deficit moisture whenever required
- Provide extra offset on both sides of bank
- Compaction with 8 to 10 tonnes power roller
- Conduct field compaction tests and determine compaction co-efficiency
- Check embankment profiles periodically
- Ensure 8 minimum number of passes
- Provide 10% allowance in setting profile of the embankment

ii. **Weirs:**

- The weir length shall be checked for MFD
- Damaged joints shall be pointed after removing loose mortar, raking and cleaning with water.
- It shall be cured thoroughly.

IV. Restoration of Feeder Channel to the tank:

- Feeder channels are to be checked for the carrying capacities and section brought to the designed section for realizing inflows into the tank.
- Silt removal in the feeder channel and repairs to CM&CD works shall be taken up for effective operation of the feeder channel.
- The channel bank shall be brought to TBL with proper compaction.
- The regulator of feeder channel, pickup anicut are to be ensured for diverting the required supplies into the tank through the feeder channel.

V. Re-sectioning of Irrigation Channels & Repairs to CM & CD works:

- Channels should be restored to the designed earthen sections.
- Channels shall be lined selectively after approval of the design by the competent authority.
- Repairs to the damaged irrigation sluices shall be taken top priority.
- If necessary, replacement of existing plugs with screw gear operator steel shutters shall be done.



(PTO)

VI. Community Participation:

- All the tank users who are directly or indirectly dependent on it such as farmers, fishermen, livestock grazers and washermen etc., shall be the beneficiaries.
- The importance of traditional practice of tank silt application, maintaining assets of the restored tanks shall be propagated by organizing Kalajathras and other media in all the tank villages.
- In many villages, Gram Sabhas have passed resolutions expressing their interest for active participation in tank restoration and application of tank bed silt in their fields.
- The project shall thus adopt a participatory implementation strategy.
- Financial contributions by interested persons / groups for tank restoration.

VII. Recreation Water Bodies:

One tank at every Assembly Constituency Head Quarters may be taken up and developed as Recreation Park, Mini Tank bund.

4. The Chief Engineer, Minor Irrigation, TS, Hyderabad shall take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

Dr. SHAILENDRA KUMAR JOSHI
PRINCIPAL SECRETARY TO GOVERNMENT

TO

The Chief Engineer, Minor Irrigation, TS, Hyderabad
The Engineer-in-Chief (Irrigation Wing), I & CAD, Hyderabad.
All the Engineers-in-Chief & Chief Engineers of I&CAD Dept.
The Commissioner, Commissionerate of Tenders, Hyderabad

Copy to:

The P.S. to Hon'ble Chief Minister
The Pri.Secy. R&B Department
The Pri. Secy. PR&RD Department.
The Pri. Secy. MA&UD Department
The Engineer-in-Chief (R&B), Admn, Hyderabad.
The Engineer-in-Chief, Admn, PR&RD Dept., Hyderabad
The Engineer-in-Chief, PH Dept, Hyderabad
The P.S. to Hon'ble Minister, Irrigation
The P.S. to Hon'ble Minister, R&B
The P.S. to Hon'ble Minister, PR
The P.S. to Hon'ble Minister, MA&UD
The P.S. to Pri.Secy. I&CAD Department.
SF/SC

//FORWARDED::BY ORDER//

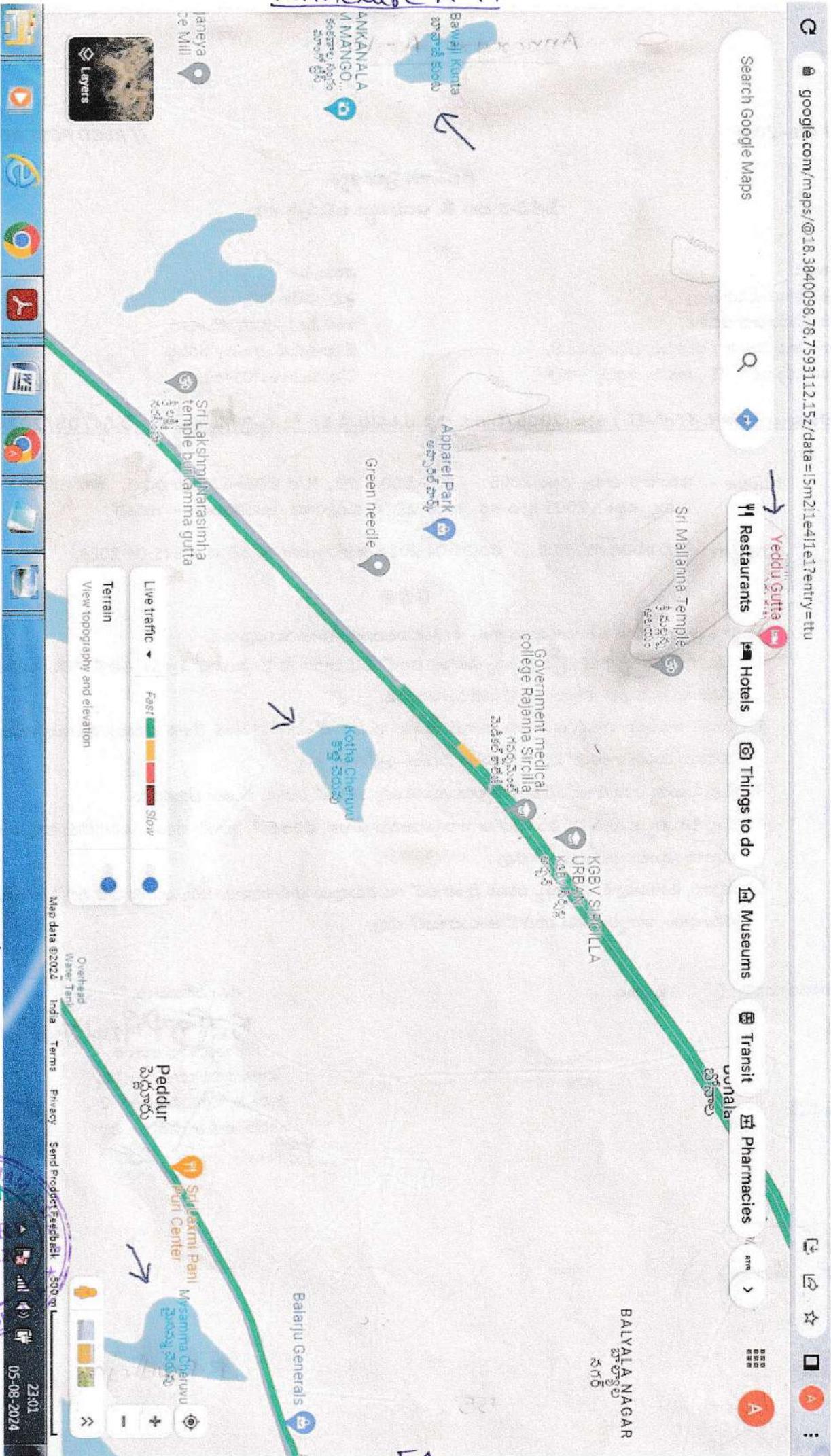
SECTION OFFICER



Annexure A-17

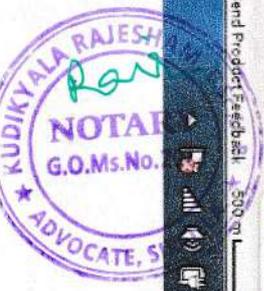
* These are no water bodies near Eddugutta (Yeddu Gutta)

B.Ravithja



54

map data © 2024



54

Annexure A-18

RTI Act - 2005

// REGD POST ACK DUE//

తెలంగాణ ప్రభుత్వం
నీటిపారుదల & ఆయకట్టు అభివృద్ధి శాఖ

నుండి

శ్రీ.కె.కాంతి కుమార్,
పౌర సమాచార అధికారి,
కా!!కార్యనిర్వాహక ఇంజనీర్, డివిజన్ నెం.8,
ఇరిగేషన్ పరిధి -II , రాజన్న సిరిసిల్ల - జిల్లా .

వరకు, ✓

శ్రీ.బి.రవితేజ గౌడ్,
ఇంటి.నెం.1-23/A, కొలనూర్,
కోనరావుపేట్, రాజన్న సిరిసిల్ల.
ఫోన్.నెం.9493109462.

లేఖ సంఖ్య : ఈ.ఈ/డి.8/పసి-II /ఆర్డీబి -2005/పి.ఐ.ఓ /ఎ.పి.ఐ.ఓ/ఎబి/ఎ.1/ 243/6 తేదీ. 24/05/2024.

Sir,

విషయం: - సమాచార హక్కు చట్టం-2005 - శ్రీ. బి.రవితేజ గౌడ్, R/o కొలనూర్, కోనరావుపేట్, గారి సమాచార హక్కు చట్టం - 2005 క్రింద ఆర్డీ ద్వారా వచ్చిన సమాచారం అందజేయుట - గురించి.

నిర్దేశం:- శ్రీ. బి.రవితేజ గౌడ్ అప్లికేషన్ తేదీ:08-04-2024 ఈ కార్యాలయానికి వచ్చిన తేదీ:25-04-2024.

@@@

పై నిర్దేశం ద్వారా అడిగిన సమాచారముకు గాను ఈ క్రింది విధముగా తెలియచేయడమైనది:-

1. మిషన్ కాకతీయ ప్రాజెక్ట్ క్రింద రాజన్న సిరిసిల్ల జిల్లాలో పేస్ వారీగా ఏ ఏ ప్రాంతాల్లో పూడిక తీసారో తెలేపే సమాచార ప్రతులను ఈ యొక్క లేఖకూ జత చేయడము జరిగినది.
2. మిషన్ కాకతీయ ప్రాజెక్ట్ ఈ కార్యాలయము యొక్క పరిధి లో 28-02-2015 రోజున పనులు మొదలు అయినవి మరియు మిషన్ కాకతీయ పేస్ -IV యొక్క పనులు పురోగతిలో ఉన్నవి.
3. కేంద్ర ప్రభుత్వ అమృత సరోవర్ ఈ కార్యాలయము యొక్క పరిధి లో ఎలాంటి పనులు జరుగలేదు.
4. కేంద్ర ప్రభుత్వ అమృత సరోవర్ కింద ఈ కార్యాలయము యొక్క పరిధిలో ఎలాంటి పనులు జరుగలేదు కావున ఇట్టి సమాచారములు అందుబాటులో లేవు .
5. పెద్దూర్, వెంకటాపూర్, ఎద్దుగుట్ట పరిసర ప్రాంతాలలో గల చెరువులు వాటి సరిహద్దు సర్వే నెంబర్లు వాటి మ్యాపుల యొక్క సమాచారం కార్యాలయము పరిధిలో అందుబాటులో లేవు.

జతపరుచునవి: () ప్రతులు.

తమ విధేయులు,

K. Ravitheja 24/5/24

పౌర సమాచార అధికారి

కా!!కార్యనిర్వాహక ఇంజనీర్,

డి.నెం.8, ఇరిగేషన్ సర్కిల్ -2 ,

సిరిసిల్ల. రాజన్న సిరిసిల్ల - జిల్లా .

24/5/24



B. Ravitheja

//TRUE TRANSLATION//

RTI Act-2005

// REGD POST ACK DUE//

**Government of Telangana
Irrigation & CAD Department**

From:
Shri.K. Kranti Kumar,
Public Information Officer,
Executive Engineer, Division No.8,
Irrigation Range -II, Rajanna Siricilla
District..

To:
Shri.B. Ravi Teja Goud,
house.no.1-23/A, kolanur,
Konaraopet, Rajanna Sirisilla,
Phn no. 9493109462.

Letter No. EE/D.8 / IC-II / RTI-2005/PIO /APIO/AB /A.1/ 443/G Dt. 24/05/2024.

Sir,

Subject:- Furnishing of information received by RG Shri B. Ravi Theja Goud, R/O Kolanur, Konaraopet under the Right to Information Act-2005 Act - 2005

Direction:- Shri B.Ravitheja Goud Date of Application: 08-04-2024 Date of Arrival at this Office: 25-04-2024.

The information sought by the above instruction is as follows:--

1. Mission Kakatiya Project copies of information showing which areas of the following Rajanna Sirisilla districts have been excavated phase wise are.Attached to this letter.
2. Mission Kakatiya Project Work started on 28-02-2015 in the purview of this office and the work of Mission Kakatiya Phase-IV is in progress.
- 3. Central Government Amrit Sarovar - No work is done under this office.
4. This information is not available as no work has been done in the purview of this office under Central Government Amrit Sarovar.
5. Ponds in Peddur, Venkatapur, Eddugutta vicinities, their boundary survey numbers, their maps are not available within the information office.

Attached; ()copies,



Sd/-
Shri.K. Kranti Kumar,
Public information officer
Executive Engineer,
Division No.8, Irrigation Range -
II, Rajanna Siricilla District.

B.Ravitheja

STATUS OF MISSION KAKATIYA PHASE-1 WORKS

SI No	Name of work	Village	Mandal
1	Jangavani kunta	Bonala	Sircilla
2	Kotha Cheruvu	Peddur	Sircilla
3	Oora Cheruvu	Mustipally	Sircilla
4	Edula cheruvu	Chandrampet	Sircilla
5	Ramalaxmanlakunta	Vanpally	Veeranapally
6	Kotha Cheruvu	Garjanapally	Veeranapally
7	Dharmaram Cheruvu	Adavipadira	Veeranapally
8	Venkatrayani cheruvu	Kancherla	Veeranapally
9	Kamuni Cheruvu	Akkapally	Yellareddipet
10	Lingaiah kunta	Thimmapur	Yellareddipet
11	Edula cheruvu	Almaspur	Yellareddipet
12	Galam Cheruvu	Gollapally	Yellareddipet
13	Gundla cheruvu	Bandalingampally	Yellareddipet
14	Mysamma Cheruvu (Oora Cheruvu	Singaram	Yellareddipet
15	Chowdamma Cheruvu	Korutlapet	Yellareddipet
16	Pedda Cheruvu	Dumala	Yellareddipet
17	Gidde Cheruvu	Yellareddipet	Yellareddipet
18	Tekulapalli Cheruvu	Narayanpur	Yellareddipet
19	Ramaji Cheruvu	Narmala	Gambhiraopet
20	Masjid Cheruvu	Mustafa Nagar	Gambhiraopet
21	Chintal cheruvu	Mustafa Nagar	Gambhiraopet
22	Mangamma cheruvu	Gambhiraopet	Gambhiraopet
23	Antaiah cheruvu	Mucherla	Gambhiraopet
24	Namaz Cheruvu	Gambhiraopet	Gambhiraopet
25	Venkatadri Cheruvu	Gambhiraopet	Gambhiraopet
26	Errakunta	Gorentala	Gabhiraopet
27	Lingam Cheruvu	Samudralingapur	Gambhiraopet
28	Kotha Cheruvu	Kondapur	Mustabad
29	Kotha Cheruvu	Namapur	Mustabad
30	Chintal cheruvu	Cheekodu	Mustabad
31	Kotha Cheruvu	Chippalapally	Mustabad
32	Mallareddy Cheruvu	Namapur	Mustabad
33	Pedda Cheruvu	Mustabad	Mustabad
34	Medlu cheruvu	Namapur	Mustabad
35	Mothkulakunta	Terlumaddi	Mustabad
36	Oora Cheruvu	Maddikunta	Mustabad
37	Morrewan cheruvu	Badnakal	Mustabad
38	Soutla Kunta	Sevalal Thanda	Mustabad
39	lingamkunta	Mustabad	Mustabad
40	Veerasamudram	Pothgal	Mustabad
41	Pedda Cheruvu	Nampally	Vemulawada mandal
42	Pedda Cheruvu	Shatrajpally	Vemulawada mandal
43	Rompi Cheruvu	Vattemula	Vemulawada Rural
44	Posani cheruvu	mallaram	Vemulawada Rural

SI No	Name of work	Village	Mandal
	Errakunta/Ooradavani		
45	Kunta	Nagaiah pally	Vemulawada Rural
46	Oora Cheruvu	Edurugatla	Vemulawada Rural
47	Lingam Cheruvu	Chekkapally	Vemulawada Rural
48	Kotha cheruvu	Achanapally/ Marripalli	Vemulawada Rural
49	Vankasamudram	Nookalamarri	Vemulawada Rural
50	Kummarikunta	Kolanur	Konaraopet
51	Keshavarao cheruvu	Venkatraopet	Konaraopet
52	Pedda Cheruvu	Nagaram	Konaraopet
53	Oota Cheruvu	Nagaram	Konaraopet
54	Rangani Cheruvu	Vattimalla	Konaraopet
55	Errakunta	Dharmaram	Konaraopet
56	Pedda Cheruvu	Ramannapet	Konaraopet
57	Pedda Cheruvu	Dharmaram	Konaraopet
58	Pedda Cheruvu	Malakpet	Konaraopet
59	Ghat-Ghat Cheruvu	Nizamabad	Konaraopet
60	Bhurugu cheruvu	Kanagarthy	Konaraopet
61	Yellaiah Kunta	Rudrangi	Rudrangi
62	Komati Cheru	Manala	Rudrangi
63	Pedda cheru (Patha Cheru)	Manala	Rudrangi
64	Kotha Cheruvu	Ashireddipally/H/o. Thimmapur	Chandurthi
65	Oora Cheruvu	Mudapally	Chandurthi
66	Mala kunta	Chandurthi	Chandurthi
67	Gurunatham Cheruvu	Kattalingampet	Chandurthi
68	Vengal Cheruvu	Mallial	Chandurthi
69	Erra Cheruvu	Sanugula	Chandurthi
70	Bhavanla Kunta	Narsingapur	Chandurthi
71	Oora Cheruvu	Engal	Chandurthy
72	Kotha Cheruvu	Boinpally	Boinpally
73	Nayini Kunta	Ramannapet	Boinpally
74	Lakka Kunta	Marlapet	Boinpally
75	Nalla Cheruvu	Thadagonda	Boinpally
76	Bandha (Bantla) Kunta	Korem	Boinpally
77	Burugukunta	Ananthapally	Boinpally
78	Chituku cheruvu	Vardavelly	Boinpally
79	Oora Kunta	Gundannapally	Boinpally
80	Oora Cheruvu	Dundrapally	Boinpally
81	Nakka (Nalla) Kunta	Burugupally	Boinpally
82	Thoorpu Cheruvu	Boinpally	Boinpally
83	Oora cheruvu	Narasingapur	Boinpally
84	Large tank	Vilasagar	Boinpally
85	Somaiah Cheruvu	Baswapur	Thangalapally
86	Muthya Cheruvu	Badenapally	Thangalapally
87	Nalla Cheruvu	Kasbe katkur	Thangalapally
88	Medipally cheruvu	Gopalraopally	Thangalapally

SI No	Name of work	Village	Mandal
89	Pedda Cheruvu	Jillella	Thangalapally
90	Gopala Cheruvu	Ankusapur	Thangalapally
91	Kathulavanikunta	Nerella	Thangalapally
92	Oora Cheruvu	Thadur	Thangalapally
93	Anthappa Kunta	Anantharam	Ellanthakunta
94	Lingaraj Kunta	Jawarpet	Ellanthakunta
95	Regula Kunta	Vallampatla	Ellanthakunta
96	Thummalakunta	Thippapur	Ellanthakunta
97	Kasamkunta	Thippapur	Ellanthakunta
98	Erra Kunta	Ellanthakunta	Ellanthakunta
99	Kammari Rajula kunta	Velgipur	Ellanthakunta
100	Barlavanikunta	Somaripet	Ellanthakunta
101	Bijivani kunta	Vanthadupula	Ellanthakunta
102	KondaiahKunta	Muskanpet	Ellanthakunta
103	Nooti Kunta(Budida Kunta)	Thalapalli	Ellanthakunta
104	Pathikuntacheru/Near tank a/c I/s	Pathikuntapally	Ellanthakunta
105	Kosanikunta	Anantharam H/O Anantharam	Illanthakunta

STATUS OF MISSION KAKATIYA PHASE -II WORKS

1	Mysamma cheruvu	peddur	Siricilla
2	Thumu Kunta	Sardapur	Siricilla
3	Kotha Cheruvu	Bonala	Siricilla
4	Pedda Cheruvu	Bonala	Siricilla
5	Kotha Cheruvu M.T.B	Siricilla	Siricilla
6	Appasamudram Kunta	Korutlapet	Yellareddipet
7	Agurtha Kunta	Boppapur	Yellareddipet
8	Korla Kunta	Dumala	Yellareddipet
9	Vadlavani Kunta	Rajannapet	Yellareddipet
10	Soutla Kunta	Haridasnagar	Yellareddipet
11	Sangam Cheruvu	Gollapally	Yellareddipet
12	Padmavathi Kunta	Akkapally	Yellareddipet
13	Tekulapally Cheruvu	Pothireddipalle	Yellareddipet
14	Bavaji Cheruvu	Venkatapur	Yellareddipet
15	Potha Rayuni Cheruvu	Kancherla	veernapalli
16	Patha Cheruvu	Garjanapally	veernapalli
17	Rayini Cheruvu	Maddimalla	veernapalli
18	Patel Cheruvu	kothapally	Gambhiraopet
19	kurmavani kunta	Srigadha	Gambhiraopet
20	Kondegala Cheruvu	Srigadha	Gambhiraopet
21	anugoni cheruvu	Narmala	Gambhiraopet
22	Maddula Cheruvu	Lingannapet	Gambhiraopet
23	Girigantivani Kunta	Narmala	Gambhiraopet
24	Anderi Kunta	Nagampet	Gambhiraopet
25	Narsam Cheruvu	Dammannapet	Gambhiraopet
26	Mysamma Cheruvu	Gajasingavaram	Gambhiraopet
27	Oora Cheruvu	kothapally	Gambhiraopet

SI No	Name of work	Village	Mandal
28	Pedda Cheruvu	Dammanapet	Gambhiraopet
29	Ramasamudram Cheruvu	Mucherla	Gambhiraopet
30	Oora Cheruvu	Mucherla	Gambhiraopet
31	Talla Cheruvu	Lingannapet	Gambhiraopet
32	Ramaiah cheruvu	Moraipally	Mustabad
33	kotha kunta /Rameshwaram Kunta	cheekodu	Mustabad
34	Bhramhani Cheruvu	Chipallapally	Mustabad
35	Uppala Kunta	Morraipally	Mustabad
36	Patel Cheruvu	Chippalapally	Mustabad
37	koneti Cheruvu	Namapur	Mustabad
38	Venkaiah Kunta	Mustabad	Mustabad
39	Chintal Cheruvu	Gudem	Mustabad
	Karnala Kunta	Pothugal	Mustabad
	Linga Samudram	Pothugal	Mustabad
40	Oora Cheruvu	Badnakal	Mustabad
41	Kondasamudram	Gudem	Mustabad
42	Regula cheruvu	Terlumaddi	Mustabad
43	Gannevani Kunta	Pothugal	Mustabad
44	Pedda Cheruvu	Kondapur	Mustabad
45	Erra Cheruvu	Gudem	Mustabad
46	Pedda Cheruvu	Avunoor	Mustabad
47	Gudi Kunta	Nampally	
48	Laxmipur Cheruvu	Vemulawada	
49	Bamanla Kunta	Marupaka	Vemulawada
50	Gudi Cheruvu (Oora Cheruvu) MTB	Vemulawada	Vemulawada
51	Koutam Kunta	Mallaram	Vemulawada Rural
52	Kareed kunta	Venkatampally	Vemulawada Rural
53	Karnala Kunta	Vattemula	Vemulawada Rural
54	Peddabamani Kunta	Balrajapally	Vemulawada Rural
55	Nagula Kunta	Nagiahpally	Vemulawada Rural
56	Buddasamudram/ Batla kunta	Nookalamarri	Vemulawada Rural
57	Geedi Cheruvu	Nimmapally	Konaraopet
58	Chennaraini Kunta	Suddala	Konaraopet
59	Servai Cheruvu	Nizamabad	Konaraopet
60	Mallareddy Kunta	Ramannapet	Konaraopet
61	Bogudu Kunta	Kanagarthi	Konaraopet
62	Pedda Cheruvu	Pallimakta	Konaraopet
63	Amudala Kunta	Shivangalapalli	Konaraopet
64	Yellamma Kunta	Nizamabad	Konaraopet
65	Oora cheruvu	Marrimadla	Konaraopet
66	Masin cheruvu	konaraopet	Konaraopet
67	Arla Kunta	Malakpeta	Konaraopet
	Parrela Kunta	Kolanur	Konaraopet
68	Pick up weir across a Course	Venkararaopet	Konaraopet

SI No	Name of work	Village	Mandal
69	Naganna Kunta	Konaraopet	Konaraopet
70	Narayan cheruvu	Vattimalla	Konaraopet
71	Lingam Cheruvu	Jogapuram	Chandurthy
72	Erra Kunta	Ananthapally	Chandurthy
73	Kummari Kunta	Bandapally	Chandurthy
74	Kolimi Kunta	Yangal	Chandurthy
75	Thallacheruvu	Near Ramaraopally, H/o Sanugula	Chandurthy
76	Komati Kunta	Marrigadda	Chandurthy
77	Pullainagari Kunta	Thimmapur	Chandurthy
78	Thippaiah Cheruvu	Mallial	Chandurthy
79	Andugula Gutta	Chandurthy	Chandurthy
80	Yellaiah Kunta	Sanugula	Chandurthy
81	Oora Cheruvu	Sanugula	Chandurthy
82	Gollapulodi Cheruvu	Rudrangi	Rudrangi
83	Voddaravanki Kunta	Stambampally	Boinpally
84	Oorakunta	Ananthapally	Boinpally
85	Dina kunta	Vilasagar	Boinpally
86	Burugu Kunta	Ramannapet	Boinpally
87	Garla Kunta	thadagonda	Boinpally
88	Reddi kunta	Boinpally	Boinpally
89	Gudi kunta	Marlapet	Boinpally
90	Karkamma Kunta	Malkapur	Boinpally
91	Bandam Kunta	Ananthapally	Boinpally
92	Kishtamma Cheruvu	Korem	Boinpally
93	palle kunta	baswapur	Thangallapally
94	Patel Cheruvu	Jillela	Thangallapally
95	Mandani cheruvu	Narsimhulapally	Thangallapally
96	Pedda Cheruvu	Sarampally	Thangallapally
97	Sakhi Cheruvu	Kabekatkur	Thangallapally
98	Acham Cheruvu	Ankusapur	Thangallapally
99	Mallanna Kunta	Mandepally	Thangallapally
100	Erra Kunta	Baswapur	Thangallapally
101	Nalla Kunta	Jillela	Thangallapally
102	Kotha Cheruvu	Jillela	Thangallapally
103	Rayani Cheruvu	Venugopalpur	Thangallapally
104	Raavi Kunta	Kasbekatkur	Thangallapally
105	Oora Cheruvu	Thangalapally	Thangallapally
106	Bawani Kunta	Rallapet	Thangallapally
107	Gogulavani Kunta	Cheerlavanca	Thangallapally
108	Rayani Cheruvu	Obulapur	Thangallapally
109	Bavandla Kunta / Bramana Cheruvu	Obulapuram	Ellantha kunta
110	Amadula Loddi	Thippapur	Ellantha kunta
111	Namali Kunta	Muskanipet	Ellantha kunta
112	Bathukamma Cheruvu / Oora Cheruvu	Vallampatla	Ellantha kunta

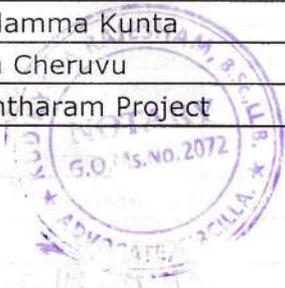


SI No	Name of work	Village	Mandal
113	Jilkarani Gundala Kunta	Thippapur	Ellantha kunta
114	Sarvar Cheruvu	Pedda Lingapur	Ellantha kunta
115	Komati Kunta	Thallapally	Ellantha kunta
116	Pothanna Kunta / (pothani kunta)	Thallapally	Ellantha kunta
117	Rangampeta Cheruvu	Kandikatkur	Ellantha kunta

STATUS OF MISSION KAKATIYA PHASE-III WORKS

1	Kudi Kunta	Thimmapur	Yellareddipet
2	Peddamma Kunta	Gundaram	Yellareddipet
3	Feeder Channel from Mysamma Cheruvu(Oora Cheruvu)	Singaram	Yellareddipet
4	Jakkula Cheruvu,	Boppapur	Yellareddipet
5	Feeder Channel to Gundla Cheruvu,	Bandalingampally	Yellareddipet
6	Feeder Channel of Chowdamma Cheruvu	Korutlapet	Yellareddipet
7	Gidde cheruvu M.T.B	Yellareddipet	Yellareddipet
8	Puliseru Kunta	Veernapally	Veernapally
9	Maruganti Kunta	Rangampet	Veernapally
10	FDR venkatrayini cheruvu	Kancherla	Veernapally
11	Kotha Kunta	Lingannapet	Gambhiraopet
12	Namaz cheruvu M.T.B	Gambhiraopet	Gambhiraopet
13	Singasamudram feeder channel to Ramaji cheruvu	Gambhiraopet	Gambhiraopet
14	Restoration of Gambhiraopet Project Feeder channel to Raamaji Cheruvu	Narmala	Gambhiraopet
15	Palle Kunta/Pule Kunta	Mustabad	Mustabad
16	Fedder Channel to Pedda Cheruvu,	Avunoor	Mustabad
17	Fedder Channel to Pedda Cheruvu,	Kondapur	Mustabad
18	Pedda Cheruvu M.T.B	Mustabad	Mustabad
19	Kamaraj Kunta	Marupaka	Vemulawada
20	Bandla Kunta	Nagaiah pally H/o.Marripalle	Vemulawada
21	Kesanamawanipalli kunta/Avusuloni Kunta	Vattemla	Vemulawada
22	Ani Kunta/Bollem Cheruvu	Fazulanagar	Vemulawada
23	Pallavani Kunta, Chandragiri	Thettakunta	Vemulawada
24	Ayyavari Kunta	Ayyavaripalli H/oSankepally	Vemulawada
25	Feeder Channel of Pedda Cheruvu	Nampally	Vemulawada
26	Lalapalli Kunta	Vemulawada	Vemulawada urban
27	Patel Cheruvu	Konaipally	Vemulawada
28	Oora Cheruvu	Marupaka	Vemulawada
29	Kummari Kunta	Pallimakha	Konaraopet
30	New Tank across jungle stream/kotha cheruvu,	Shivangalapally	Konaraopet
31	Konaraini Cheruvu	Konaraopet	Konaraopet
32	Boggula Gandi	Marthanapet	Konaraopet

SI No	Name of work	Village	Mandal
33	Veerappa Kunta	Nimmapally	Konaraopet
34	Bathukamma Kunta	Mangallapally H/o. Suddala	Konaraopet
35	Rondlavari Kunta	Nizamabad	Konaraopet
36	Gurramvani Kunta	Dharamaram	Konaraopet
37	Potharayani Cheruvu	Nizamabad	Konaraopet
38	Oora Cheruvu	Suddala	Konaraopet
41	Feeder channel to Oora Kunta, Kolimi Kunta, Laxmanna Kunta ,	Engal	Chandurthy
42	Levidi Cheruvu	Ramannapet H/o. Chandurthy	Chandurthy
43	Kotha Cheruvu,	Engal	Chandurthy
44	Yadagiri Kunta,	Bandapally	Chandurthy
45	Dharamasagar Kunta	Ananthapally	Chandurthy
46	Jonna Kunta	Lingampet/Mallial	Chandurthy
47	Dharmavani Kunta/Thungakunta	Jogapur	Chandurthy
48	Bachala Kunta	Marrigadda	Chandurthy
49	Ayyavari Kunta	Thimmapur	Chandurthy
50	Edula Kunta/Edula Kunta	Ananthapally	Boinpally
51	Dharamayya Kunta	Thadagonda	Boinpally
52	Lingadevi Kunta	Burugupally	Boinpally
53	Bommalakunta /Brahmandla Kunta	Stambampally	Boinpally
54	Manuwada Kunta	Malkapur	Boinpally
55	Nandhi Kunta/ Nadimi kunta	Marlapet H/o Vilasagar	Boinpally
56	Bandam Kunta /Basavani Kunta	Thadagonda	Boinpally
57	Ramula Kunta	Mandepally	Thangalapally
58	Thirumala Kunta	Baddenapally	Thangalapally
59	Mula samudram Cheruvu	Ankireddypally	Thangalapally
60	Feed Yellamma cheruvu,	Ramannapally H/0 Badennapally	Thangalapally
61	Buchaiahgari Kunta	Kasbe Katkur	Thangalapally
62	Chintal Kunta	Near Gollapally, Repaka (V)	EllantahaKunta
56	Somarampeta Check dam to Feed pedda Cheruvu,	Repaka	EllantahaKunta
63	Feeder channel from Mellam Cheruvu Checkdam to pedda Cheruvu	Peddalingapur	EllantahaKunta
64	Beerappamatu	Kandikatkur	EllantahaKunta
65	Bikkavagu matu at Ellanthakunta to chintal cheruvu	Gallipelli	EllantahaKunta
66	Jala Kunta	Vanthadpula	EllantahaKunta
67	Dharmasani Kunta / El cheruvu kunta	Gallipelli	EllantahaKunta
68	Singaraya Kunta/Sinaraiah Kutna	Rahimkanpet	EllantahaKunta
69	Peddamma Kunta	muskanipet	EllantahaKunta
70	Oora Cheruvu	Velipuram/ Veljipur	EllantahaKunta
71	Anantharam Project	Anantharam	EllantahaKunta



SI No	Name of work	Village	Mandal
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STATUS OF MISSION KAKATIYA PHASE-IV WORKS

1	Dharmaram Cheruvu	Venkatapur	Yellareddypet
2	Oora Cheruvu	Akkapally	Yellareddypet
3	Edula cheruvu	Korutlapet	Yellareddipet
4	Chinna kambala Kunta	Dumala	Yellareddipet
5	Thimmasi Kunta	Yellareddipet	Yellareddipet
6	Erra Kunta	Gundaram	Yellareddipet
7	Bungoni kunta	Almaspur	Yellareddipet
8	Sambaiah Cheruvu	Namapur	Mustabad
9	Komati Cheruvu	Cheekodu	Mustabad
10	Uskamallaiah Kunta	Morraipally	Mustabad
11	Eluka Cheruvu	Cheekodu	Mustabad
12	Mosaloni kunta	Badnakal	Mustabad
13	Ghulam Hussain Cheruvu	Mustafanagar	Gambhiraopet
14	Nayini Kunta	Kollamaddi	Gambhiraopet
15	Kummari Cheruvu	Gajasingavaram	Gambhiraopet
16	Rangadi cheruvu	kothapally	Gambhiraopet
17	Oora kunta	Konaipally	Vemulawada
18	Gundla Kunta	Nagaiapally/Marripally	Vemulawada rural
19	Chintala Kunta,	Marupaka	Vemulawada
20	Devathala Cheruvu	Mallaram	Vemulawada
21	Anicut Across Gangi Vagu	Sankepalli / Ayyavaripally	Vemulawada
22	Anicut across Mulavagu	Mallaram	Vemulawada rural
23	Ganganari Kunta	Kistampet, H/o. Bandapally	chandurthy
24	Laxmanna Kunta	Engal	chandurthy
25	Pedda Kunta	Marrigadda	chandurthy
26	Borrankada Kunta	Kolanur	Konaraopet
27	Girramvani kunta	Darmaram	Konaraopet
28	Mella Kunta	Pallimaktha	Konaraopet
29	Saniga kunta	Marthanpet	Konaraopet
30	Oora Cheruvu	Gandilachapet	Thangalapally
31	Konarai Cheruvu	Ramannapally	Thangalapally
32	Bondrai cheruvu	Ankireddypally	Thangalapally
33	Komati Kunta	Ramchandrapur	Thangalapally
34	Patirajam Project/ Nakka Vagu	Jillella	Thangalapally
35	Andheveni Kunta	Stambhampally	Boinpally
36	Mondi Kunta/Golla Konda Kunta,	Stambhampally	Boinpally
37	Karunam Kunta	Malkapur	Boinpally
38	Andha Kunta/Bandam Kunta	Thadagonda	Boinpally
39	Erra Kunta	Repaka	Ellanthakunta
40	Pangadi Cheruvu	Peddalingapur	Ellanthakunta
41	Yenna Kunta	Repaka	Ellanthakunta
42	Ammakunta	Vanthadpula	Ellanthakunta
43	Oora Kunta /Patel Kunta	Somarampeta (V), h/o. Repaka	Ellanthakunta
44	Banjerukunta /Thalarivani Kunta	Obulapur	Ellanthakunta
45	Boyadamma Kunta	Pedda Lingapur	Ellanthakunta
46	chakalivanikunta	(Narredypalli) Vanthadpula	Ellanthakunta

Annexure A-19



Moving vehicle no. AP15TC 6662 at Eddugutta on 19/03/2022
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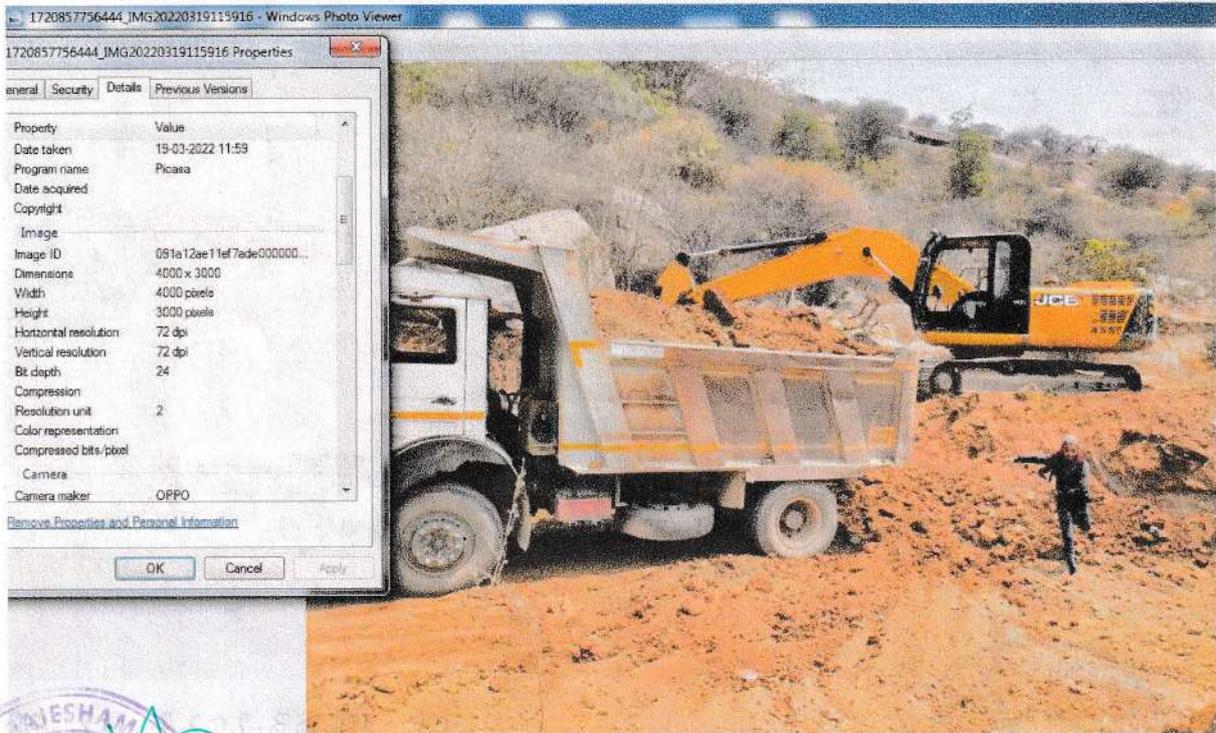
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G.O.Ms.No.2072
ADVOCATE, SIRCILLA.

Dated: 19-03-2022

B.Ravitheja



Excavator drives, Tipper TS02 VA 8886 at Eddugutta
 dt: 19.03.2022
 Tipper loaded with mound sand after dwelling

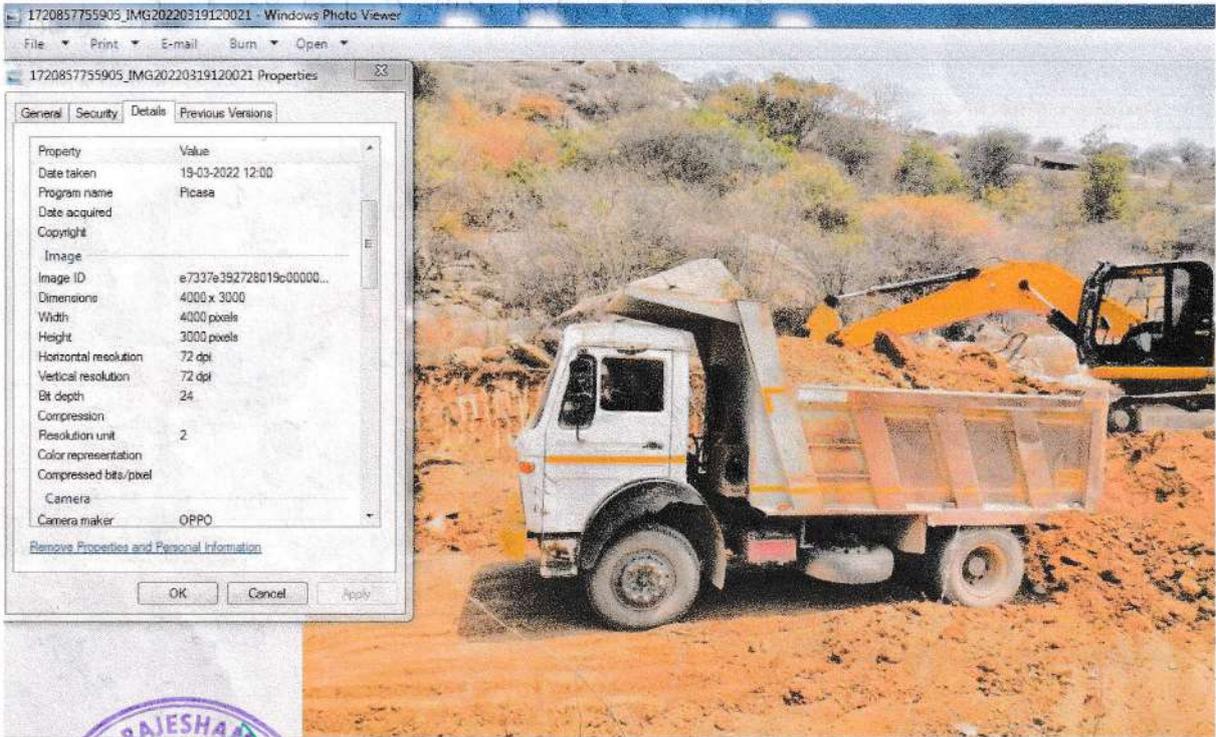


P. Rishabh Kumar
 NOTARY PUBLIC
 G.P. Ms. No. 2012

Dt: 19-03-2022 11:59AM
 camera: OPPO

66

B. Raviteja



Dt. 19-03-2022 12:00PM

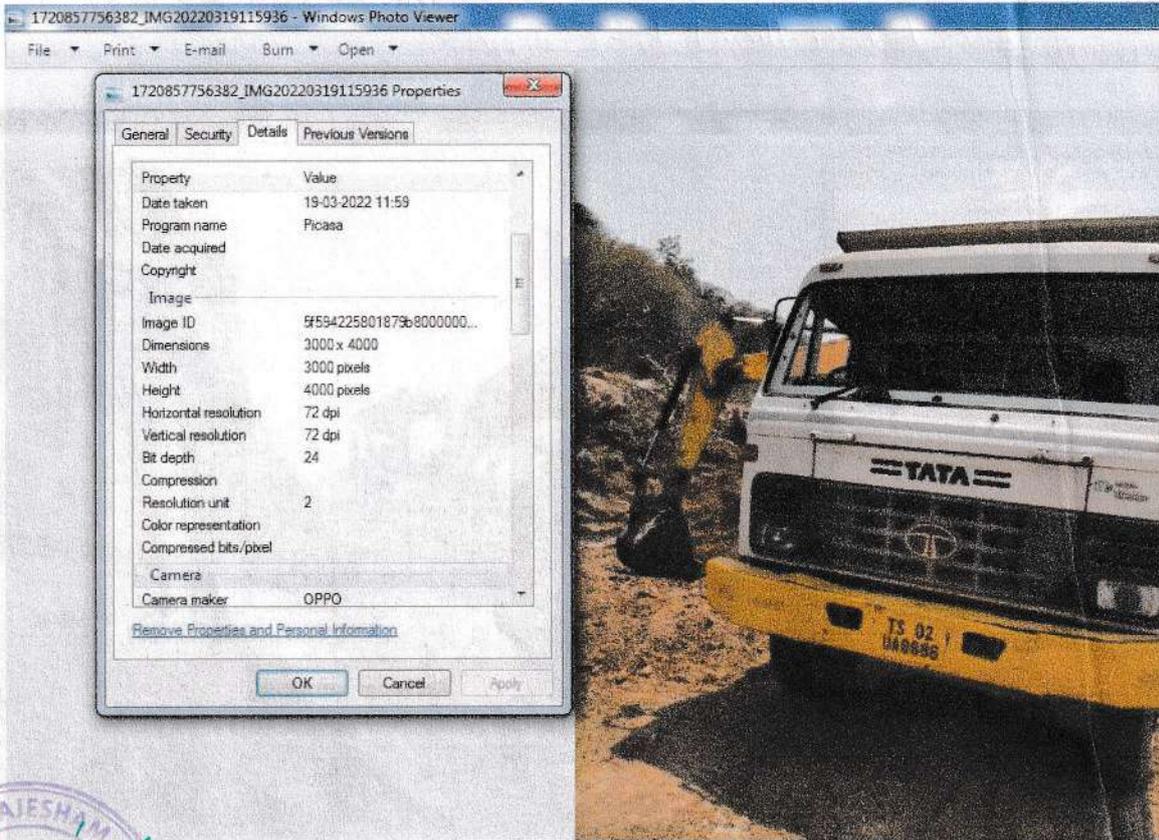
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B. Ravitheja



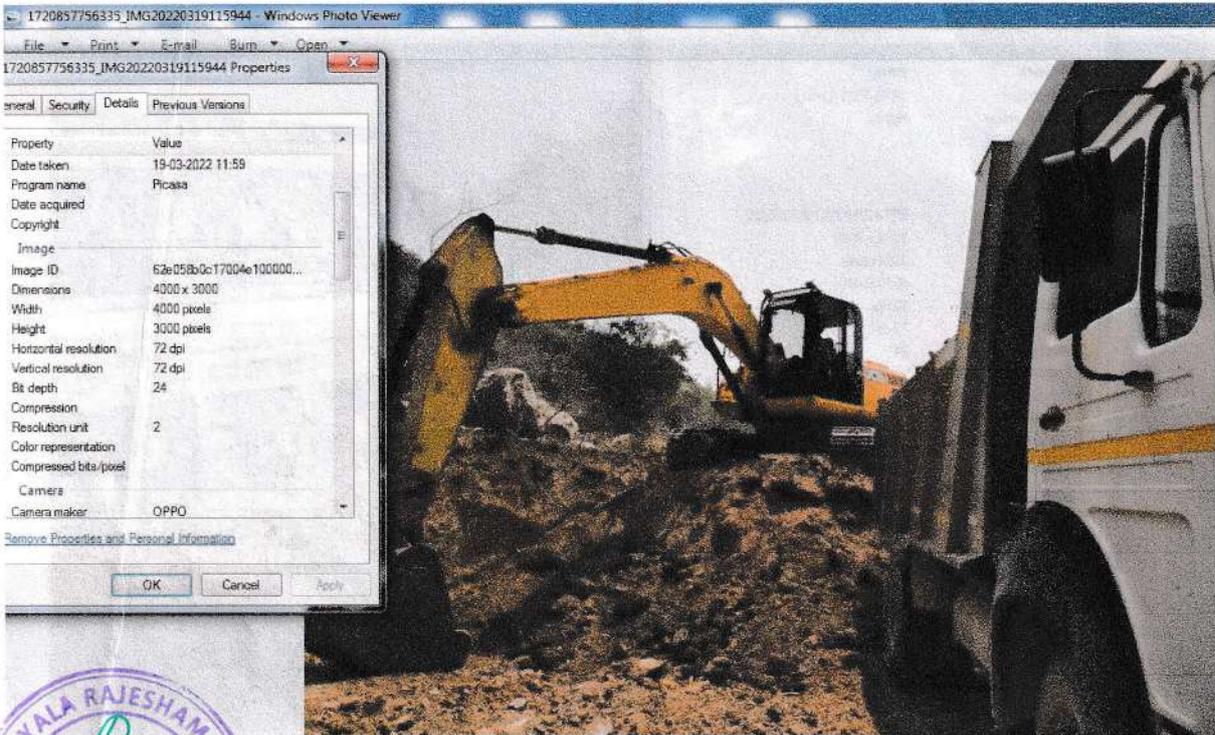
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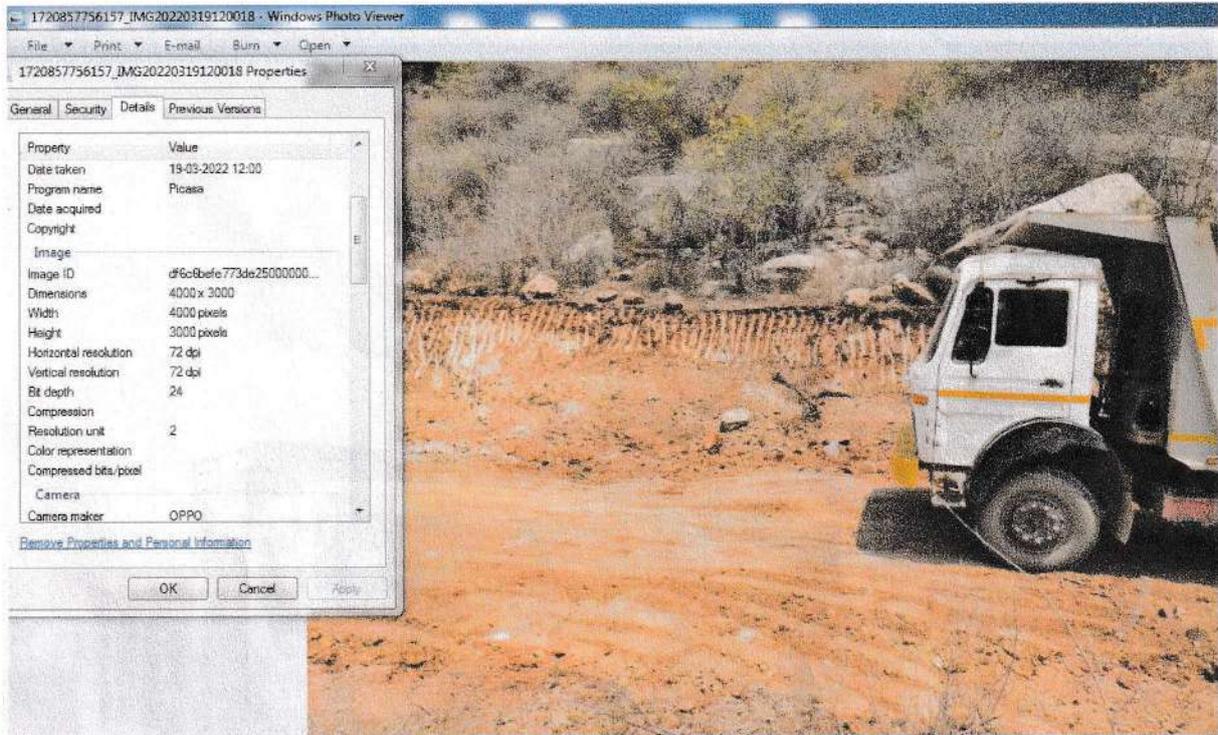
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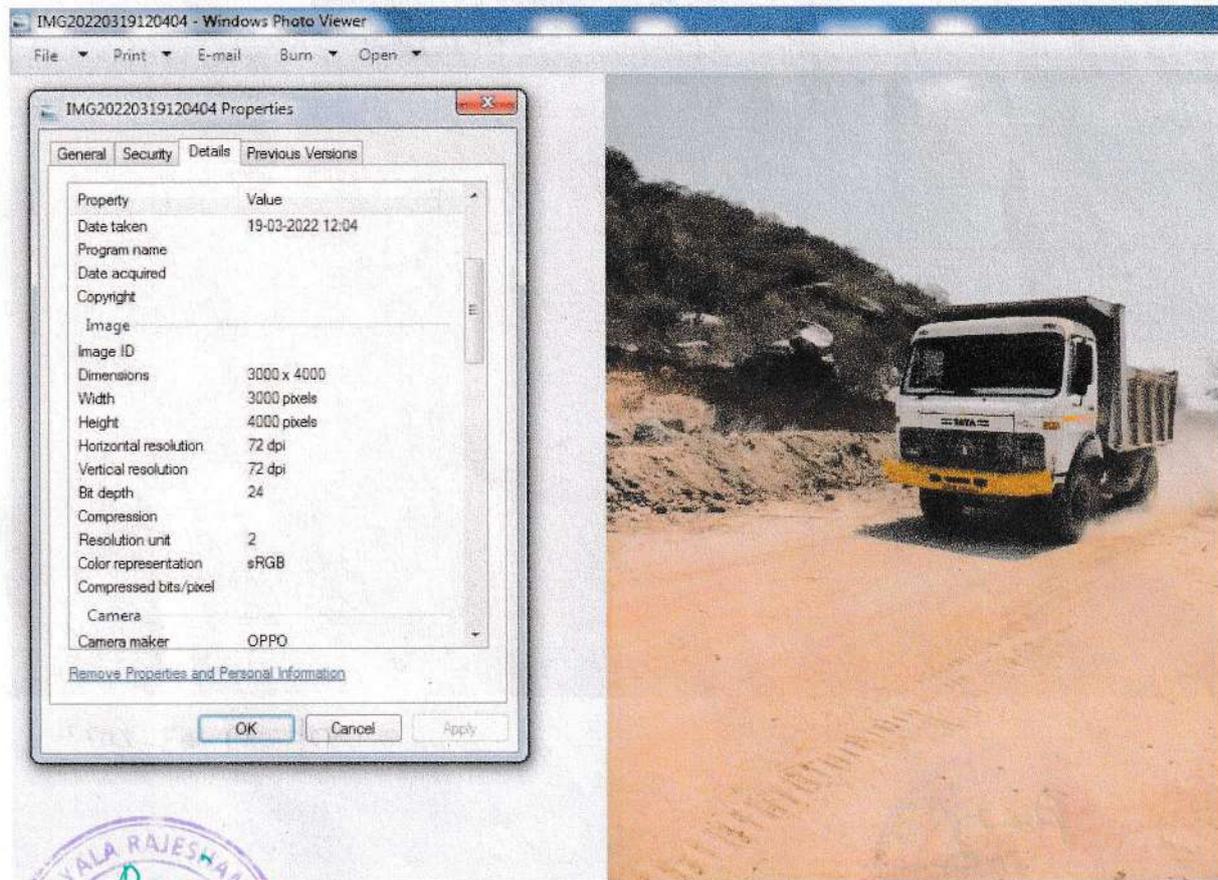


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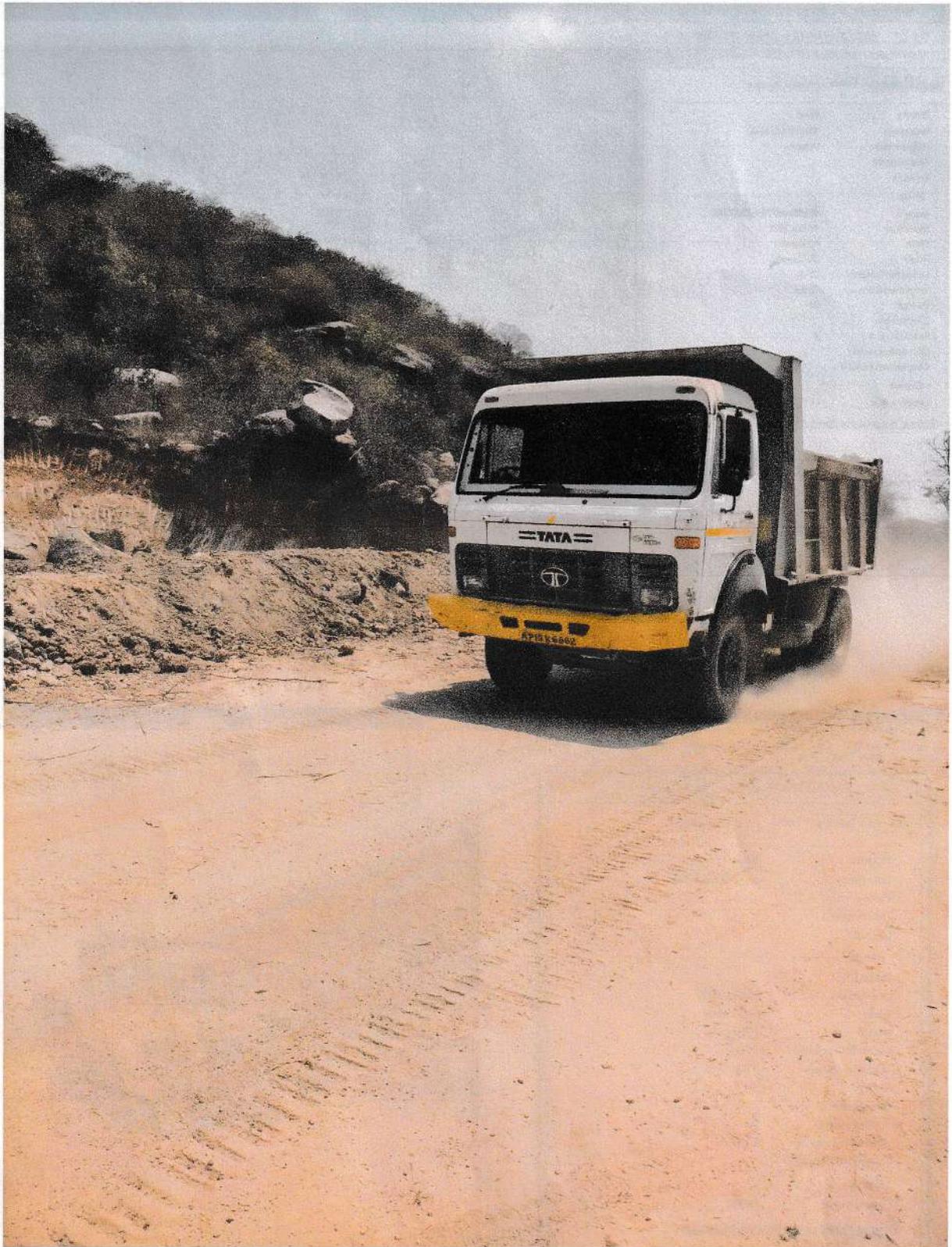


DT: 19-03-2022 12:00 PM



Tipper
APISTC
6662





11/03/22

11/03/22
3333

dt: 19-03-2022



71

B. Ravithiraja



- ONLINE TRANSACTIONS ▾
- DEALER ▾
- CONTRACT CARRIAGE PERMIT ▾
- EDUCATIONAL INSTITUTION ▾
- ALTERNATE ADDRESS ENTRY ▾
- VEHICLE TRANSFER INTIMATION ▾
- UPDATE MOBILE NUMBER ▾
- SLD ▾

Vehicle Registration Search

Select Search Element: * REGISTRATION NO ▾

Enter Search Element: * AP15TC6662

Enter Last 5 Digits of Chassis Number* 21460

507415

Captcha : *

507415



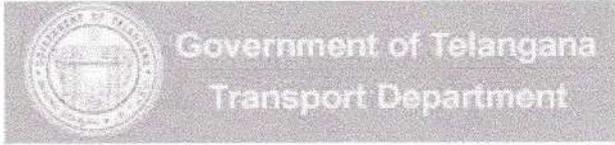
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CLEAR

Vehicle Details

Registration No:	AP15TC6662	Fuel Type:	DIESEL
Owner Name:	KSR CONSTRUCTIONS	Vehicle Color:	WHITE
Vehicle Class:	GOODS CARRIAGE	Maker's Name:	TATA MOTORS LTD
Mfg. Year:	01/11/2013	Maker's Class	LPK1618TCBSIII TIPPER CH FFC NSLPRFIXEDCABBT
Engine No:	31L633XXXXX	Date Of Registration:	04/02/2014
Chassis No:	MAT449029D3NXXXXX	Financier:	YES BANK LTD
Prev Registration No:	AP09WETXXXXX	Registration Authority	RTA KARIMNAGAR
Harvester Chassis No:		Status:	ACTIVE





- ONLINE TRANSACTIONS ▾
- DEALER ▾
- CONTRACT CARRIAGE PERMIT ▾
- EDUCATIONAL INSTITUTION ▾
- ALTERNATE ADDRESS ENTRY ▾
- VEHICLE TRANSFER INTIMATION ▾
- UPDATE MOBILE NUMBER ▾
- SLD ▾

Vehicle Registration Search

Select Search Element:* REGISTRATION NO ▾

Enter Search Element:* TS02UA8886

Enter Last 5 Digits of Chassis Number* 26251

635806

Captcha :*



Vehicle Details

Registration No:	TS02UA8886	Fuel Type:	DIESEL
Owner Name:	KSR CONSTRUCTIONS	Vehicle Color:	WHITE & CREAM
Vehicle Class:	GOODS CARRIAGE	Maker's Name:	TATA MOTORS LTD
Mfg. Year:	01/11/2014	Maker's Class:	LPK1618TCBSIII TIPPER CH FFC NSLPRFIXEDCABBT
Engine No:	41L634XXXXX	Date Of Registration:	14/08/2015
Chassis No:	MAT449029E3NXXXXX	Financier:	YES BANK LTD
Prev Registration No:	TS09STXXXXX	Registration Authority:	RTA KARIMNAGAR
Harvester Chassis No:		Status:	ACTIVE



B. Ravitej



ధరణి | دھرنی | Dharani

Integrated Land Records Management System
Government of Telangana



Sri. Anumula Revanth Reddy
Hon'ble Chief Minister
of Telangana



Sri. Ponguleti Srinivas Reddy
Hon'ble Minister for Revenue and Housing,
Information & Public Relations of Telangana

Land Details Search

Search By*

- Survey No./ Sub-Division No.
- Pattadar Passbook Number

District*

Rajanna Sircilla | రాజన్నసిరిసిల్ల

Mandal*

Sirsilla | సిరిసిల్ల

Village*

Peddur | పెద్దూరు

Survey No./ Sub-Division No.

406/6

Khata No.

60107

PHZFF



ENTER CAPTCHA

Fetch Reset

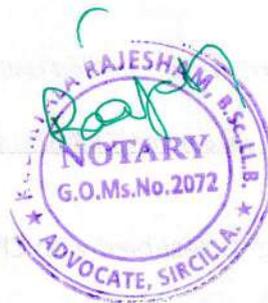
Land Details

District

Rajanna Sircilla | రాజన్నసిరిసిల్ల

Mandal

Sirsilla | సిరిసిల్ల



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Top

Village
Peddur | పెద్దూరు

Khata Number
60107

Survey No./ Sub-Division No.
406/6

Pattadar Name
ఆకుల శ్రీనివాస్ / ఆకుల శ్రీనివాస్

Father / Husband's Name
వీరేశం / వీరేశం

Caste Category
General

Gender
Male

Total Extent (Ac. Gts)
3.2150 ←

Nature of Land
Patta

Classification of Land
Metta/ Dry

Market value of Survey no.(in INR)
450000

Land Status
Digital Signed
Land Type
Agriculture Lands

Transaction Status

Ongoing transaction on Survey no / Sub-division no with application number 2300113124 is under process in Passbook Data Correction Process.()

eKYC Status

Aadhaar available & e-KYC completed

PPB Number
T19080*****

Disclaimer - The information provided online is updated, and no physical visit is required.

Click here(<https://cersai.org.in/CERSAI/asstsrch.prg>)For CERSAI for Asset Based Search.



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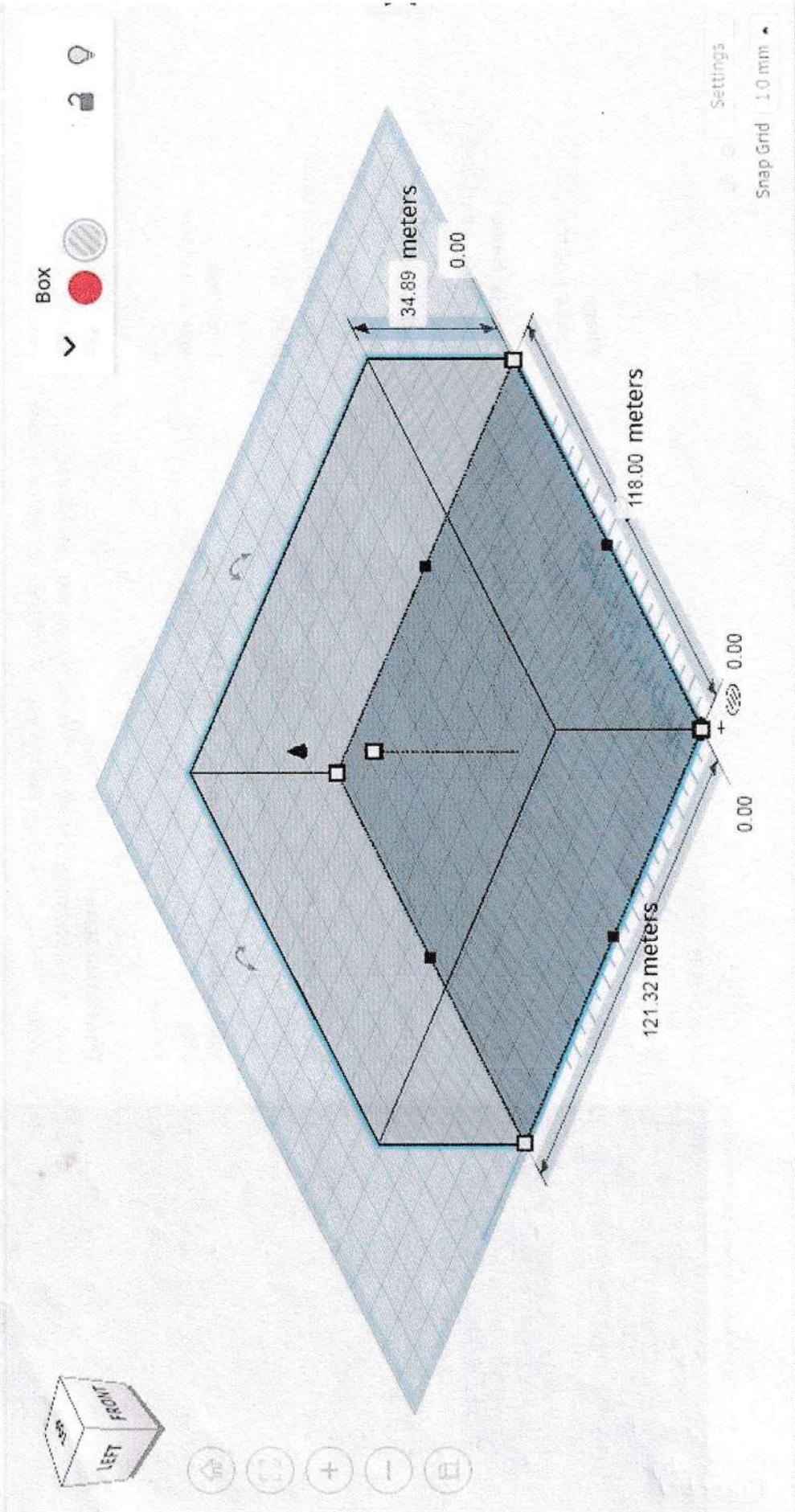
- (TM7) Application for NALA without Passbook
- (TM8) Registration of Mortgage
- (TM9) Application for Lease
- (TM10) Application for GPA/SPA/Executed GPA
- (TM11) Application for GPA
- (TM12) Registration of GPA
- (TM13) Registration of DAGPA

Land Details	
District Rajanna Sircilla రాజన్న సీరసీళ్ల	Mandal Sirsilla సీరసీళ్ల
Village Peddur పెద్దూరు	Pattadar Name అరుల క్షేరిదాస్ / అరుల క్షేరిదాస్
Khata Number 60107	Survey No./ Sub-Division No. 406/5
Father / Husband's Name పీఠం / పీఠం	Caste Category General
Total Extent (Ac. Gts) 3.2150	Nature of Land Patla
Market value of Survey no.(in INR) 450000	Land Status Digital Signed
Transaction Status Ongoing transaction on Survey no / Sub-division no with application number 2300113124 is under process in Passbook Data Correction Process.	Classification of Land Metta/ Dry
PPB Number	Land Type Agriculture Lands
	eKYC Status Aadhaar available & e-KYC completed



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Land area in Survey no. 406/6 as per Govt. records 3 Acres+21.5 guntas, 3 acres= 12140.6 Square Meters, 21.5 Guntas = 2175.15 Sq.Mtrs
Total area of land: 14315 Square Meters.; Extraction of Gravel/earth: 499466 Cubic Meters
For visualisation of depth considering it to be in rectangular shape 121.32mtrs x 118 mtrs =14315.76 Sq. Mtrs.(aprox near to 14315)
True Depth= 499466/14315=34.89 Meters.



3D-Model Drawn for visualization

(T.T)

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Annexure A - 23



imagery date : 14 April 2018
Sy.No. 406/6 is part of 406 survey No. of Peddur Village



KUDIKYALA RAJESHAN
NOTARY
G.O.Ms.No.2072
ADVOCATE, SIRCILLA.

B. Ravitheja

88 - A [unclear]

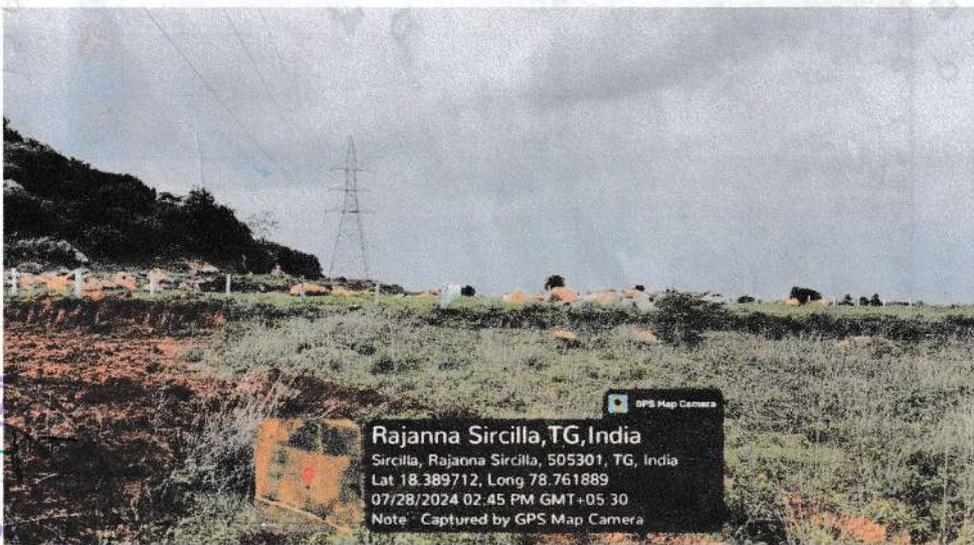


Reddull
Sy.No.406
Geo-coordinates
18.390619
78.762204

Google MAP — imagery 2024



Sy.No.406
Reddull
Dt: 9th April
2023

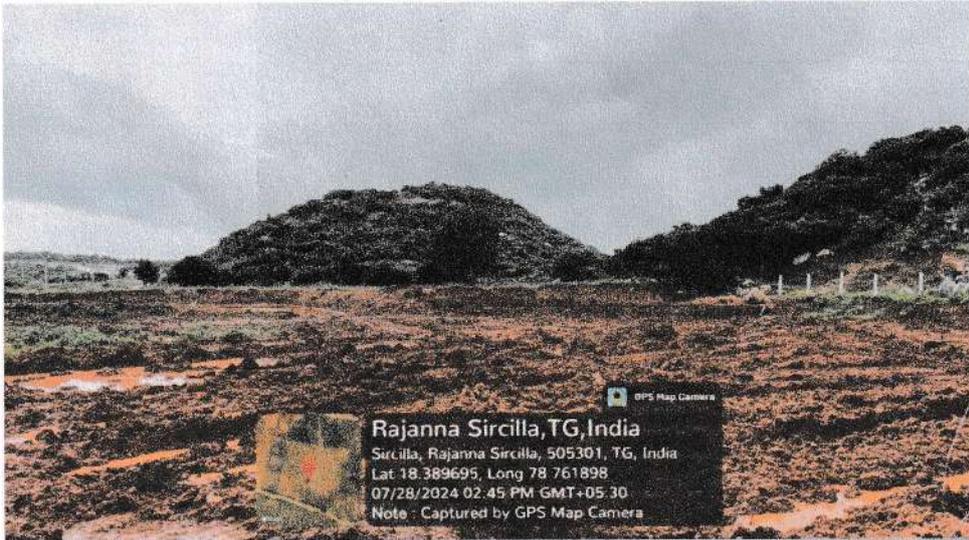


Sy.No.406
Reddull

Dt: 28-July-2024

KUDIKYALA RAJES
Pea
NOTA
G.O.Ms.No
ADVOCATE, SIRCILLA

B.Ravitheja



Sy.No. 406

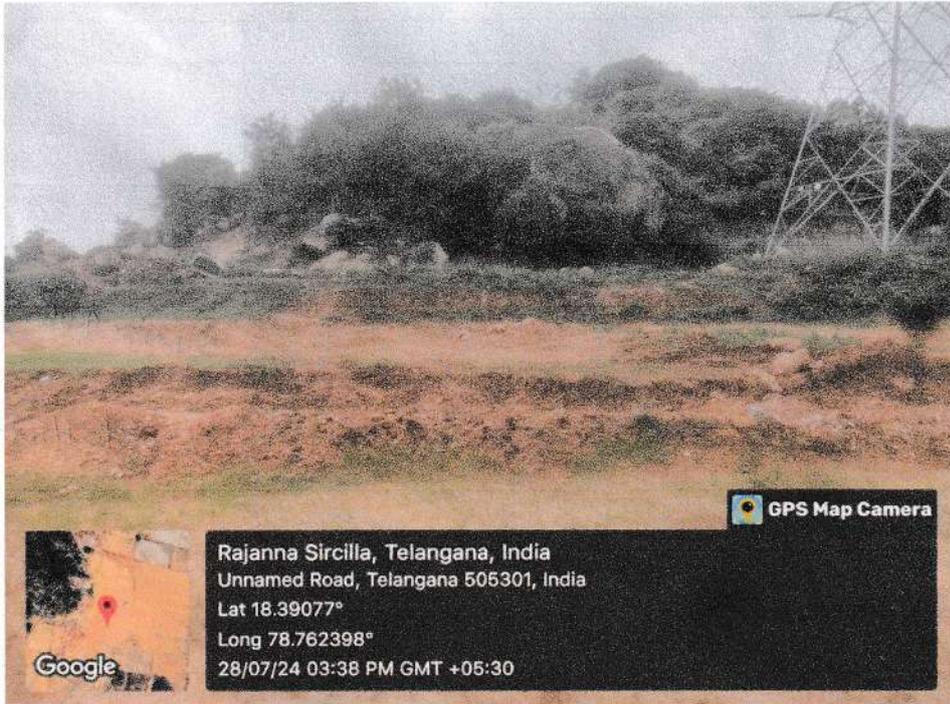
DT: 28/07/2024



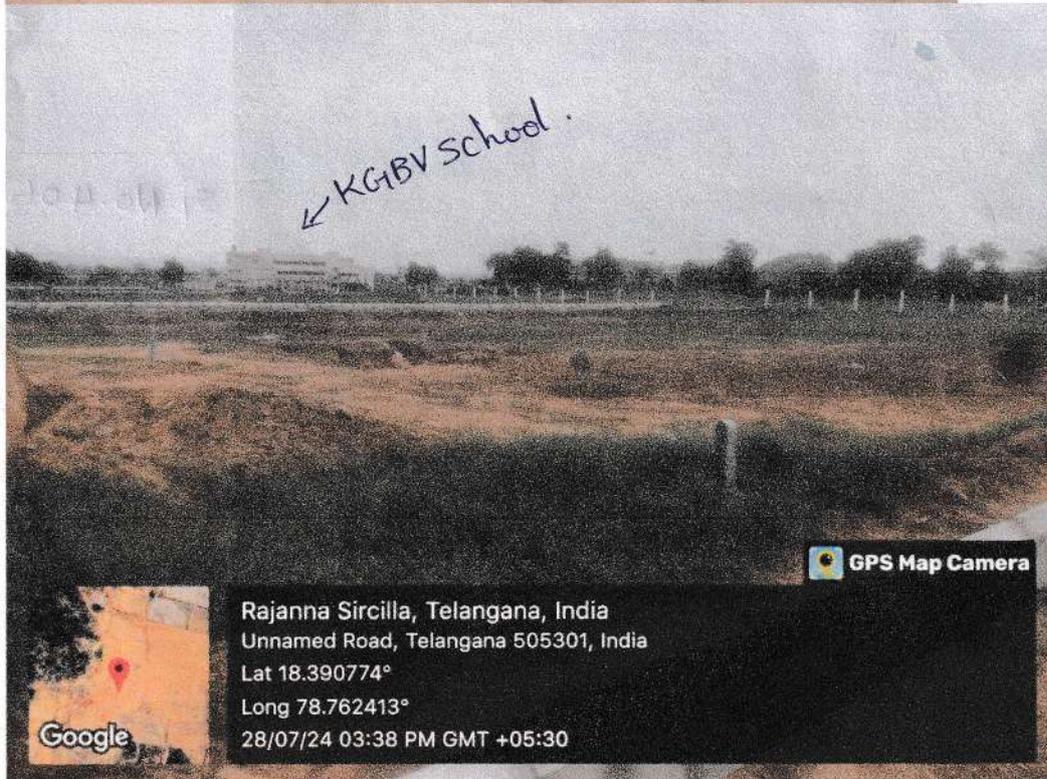
Sy.No. 406

DT: 28/07/2024





Dt: 28/07/2024



} Sy. No. 406
Reddus

Dt: 28/07/2024



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Annexure A-29

F. No. 3-70/2020-IA.III [141127]
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003

Dated: 8th August, 2022

OFFICE MEMORANDUM

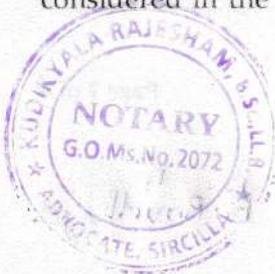
Subject: Clarification on the applicability of EIA Notification 2006 for excavation of Ordinary Earth from borrow area for linear projects - reg.

The Ministry, vide Notification S.O. 1224 (E) dated 28.03.2020, amended the appendix IX of EIA Notification to inter-alia provide exemption from Environmental Clearance (EC) for "*extraction or sourcing or borrowing of ordinary earth for linear projects such as roads, pipelines etc.*"

2. Subsequently, the above mentioned Notification was challenged before the National Green Tribunal, Principal Bench in Original Application No. 190/2020 in the matter of Noble M. Paikada Vs. Union of India & Ors., wherein the Hon'ble Tribunal while disposing of the application vide order dated 28/10/2020, *inter-alia* held that "*.....the exemption should strike balance and instead of being blanket exemption, it needs to be hedged by appropriate safeguards such as the process of excavation and quantum...*" and directed to revisit the impugned notification dated 28.03.2020.

3. Subsequently vide order dated 31/05/2022, the Hon'ble NGT in M.A. No. 07/2022(WZ) & M.A. No. 08/2022(WZ) in Original Application No. 68/2020(WZ) titled Shri Rajiv Babasaheb Waman & Ors. vs. Ministry of Environment, Forest & Climate Change & Ors inter-alia held that "*... that excavation of earth and mining of sand and other minor minerals being hazardous activity having serious adverse impact on environment in view of 'Precautionary' and 'Sustainable Development' principles, such activity cannot be left unregulated by statutory enforceable mechanism. Blanket exemption is against ecologically sustainable development norms and judgment of Hon'ble Supreme Court...*"

4. The matter was referred to the concerned Expert Appraisal Committee (EAC) for deliberation. After due deliberation, the EAC was of the opinion that if such linear project has obtained EC based on EIA studies incorporating such sourcing of construction material or other activities, necessary safeguards are already incorporated in the EC appraisal process. However, if such sourcing of material is not considered in the EIA or such linear project does not attract provisions of EC, then



Page 1 of 4

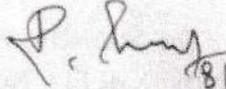
B.Ravithreja

such individual activities will be subject to extant environmental regulations as per EIA Notification 2006, as amended and/or applicable environmental safeguard related directions issued by the State Government /SPCB which need to be observed while sourcing construction material.

5. Based on the recommendations of the EAC and keeping in view the direction of Hon'ble NGT, the matter has been examined by the Ministry in detail and it has been decided that the exemption from EC provided vide S.O. 1224 (E) dated 28.03.2020 for "extraction or sourcing or borrowing of ordinary earth for linear projects such as roads, pipelines etc." shall be subject to Standard Operating Procedure (SOP) as enclosed to this Office Memorandum.

6. This is issued with the approval of the Competent Authority.

Encl: as above.


8/8/22
(Sundar Ramanathan)
Scientist 'E'

To

1. Chairman and Member Secretaries of SEIAA/ SEACs.
2. Chairman, Central Pollution Control Board (CPCB).
3. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
4. All the Officers of L.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS(TK)/PPS to JS (SKB)
6. Website, MoEF&CC/Guard file



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SOP for Borrow Area Identification; its operation, safety and redevelopment

The activity relates to identification of borrow areas to obtain earth/soil materials; its operation, safety and redevelopment shall be carried out as per the following criteria:

1. Selection of site, operation and site-specific measures to adopt

- i. Environmental issues like siting borrow pit location, soil erosion aspects, accumulation of run-off and associated problems, disposal of debris by local community in open borrow area, transport of borrow earth to construction site, preservation of top soil of 15m depth and reuse for plantation, reinstatement of borrow pits and sites shall be considered before selection of site.
- ii. Guidelines, Manuals, Notifications etc issued by various agencies from time to time like IRC, MoRTH, MoEFCC etc shall be followed.
- iii. For selection of the site for the borrow area, agricultural land, cut material available from other road construction projects, dredging material from dredging operations of ponds, lakes, rivers and canals, material from barren land or land without tree cover outside the road RoW, material from excavation of proposed culverts can be considered. Provided further that, highly productive top-soil shall be stored separately and used for planation activity.
- iv. Borrowing shall be avoided on the lands close to toe line, irrigated agricultural lands, grazing land, lands within settlements, 1 Km from environmentally sensitive areas such as Reserve Forests, Protected Forests, Sanctuary, National Parks, Conservation Reserve, Wetlands etc, unstable and fragile side-hills, streams and seepage areas, areas supporting rare plants/ animal species. It should be ensured that unsuitable soft rock is not prominent within the proposed depth of excavation which will render rehabilitation difficult.

2. The General Guidelines

- i. The preservation of topsoil will be carried out in stockpile.
- ii. A 15 cm topsoil will be stripped off from the borrow pit and this will be stored in stockpiles in a designated area for height not exceeding 2m and side slopes not steeper than 1:2 (Vertical: Horizontal).
- iii. Preservation of Top Soil of 15cm depth and its reuse for plantation
- iv. Validation of the work of re-use of Top Soil by the AE/IE. Competent authority to check the re-use anytime if warranted.
- v. Borrowing of earth will be carried out up to a depth of 2m from the existing ground level.
- vi. Borrowing of earth will not be done continuously throughout the stretch.
- vii. Ridges of not less than 8m widths will be left at intervals not exceeding 300m.
- viii. Small drains will be cut through the ridges, if necessary, to facilitate drainage.
- ix. Depends upon the location of borrow areas, the safeguard measures & management specific treatment as a particular borrow area depending upon its



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location viz Agriculture Land, Elevated Land, Waterbody, near Settlement and along the alignment.

3. Re-development of Borrow Areas

The objective of the rehabilitation programme is to return the borrow pit sites to a safe and secure area, which the general public should be able to use safely. Securing borrow pits in a stable condition is fundamental requirement of the rehabilitation process. This could be achieved by filling the borrow pit approximately to the road level. Following measures shall be taken for Rehabilitation:

- i. Borrow pits shall be backfilled with rejected construction wastes (unserviceable materials) including fly ash, compacted and will be given a turfing or vegetative cover on the surface. If this is not possible, then excavation slope should be smoothed, and depression is filled in such a way that it looks more or less like the original ground surface.
- ii. During works execution, the Contractor shall ensure preservation of trees during piling of materials; spreading of stripping material to facilitate water percolation and allow natural vegetation growth; re-establishment of previous natural drainage flows; improvement of site appearance; digging of ditches to collect runoff; and plantation may be carried out wherever feasible or pit may be developed for water storage as per Amrit Sarovar Scheme of MoRTH.

4. Development of Amrit Sarovar

Under Amrit Sarovar Programme, water bodies are being developed by MoRT&H/NHAI/other road development agencies and the desilting of existing water body is also being taken up for water harvesting and re-charge of ground water. The earth available from development of such water bodies is to be utilised for road works and plantations as per suitability of soil. The State Authorities have already been advised not to levy any royalty for borrowing of earth for development of water bodies under Amrit Sarovar Programme.



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**GOVERNMENT OF TELANGANA
ABSTRACT**

MINES & Quarries - Certain amendments to the Telangana State Minor Mineral Concession Rules, 1966 - Notification - Issued.

INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT

G.O.Ms.No.37,

Dated:26-07-2016

Read the following:

1. G.O.Ms.No.1172, Industries (B-1) Dept., dated 04-09-1967.
2. G.O.Ms.No.22, Industries Dept., dated 25-01-1968.
3. G.O.Ms.No.226, Ind. & Com. Dept. dated 25-03-1977.
4. G.O.Ms.No.55, Ind. & Com. (M.I) Dept. dated 26-08-2015.
5. From the Director of Mines & Geology, Hyderabad
Lr.No.5651/P/2014, dated:11-04-2016.

ORDER:

In the G.O.s 1st to 3rd read above, orders have been issued for notification of the Andhra Pradesh Minor Mineral Concession Rules, 1966 for grant of prospecting licenses or quarry leases or other mineral concessions in respect of minor minerals and for purposes connected therewith.

2. In the G.O. 4th read above, orders have been issued for adaptation of the Andhra Pradesh Minor Mineral Concession Rules, 1966 to Telangana State, as per Section 101 of Andhra Pradesh Reorganization Act, 2014.

3. In the letter 5th read above, the Director of Mines and Geology, Hyderabad proposed certain amendments to the Telangana State Minor Mineral Concession Rules, 1966 duly bringing in the concept of quarry plan and feasibility report in respect of existing minor minerals in order to comply with the notifications issued by the Ministry of Environment, Forest and Climate Change, Government of India, which facilitates the State Government for issuance of Environment Clearance both at State Level and the District Level Environment Impact Assessment Authority basing on the extent (>5 Hect., at State level and <5 Hect., at District Level) vide S.O.141 (E), dt:15.01.2016 and S.O.190 (E), dt:20.01.2016.

4. The Government, after careful consideration of the matter and as per the powers delegated under Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No.67 of 1957) hereby amends the Telangana State Minor Mineral Concession Rules, 1966.

5. Accordingly, the following Notification will be published in an Extraordinary Issue of Telangana State Gazette dated the 28th July 2016.

NOTIFICATION

In exercise of the powers conferred by sub-section 1 of section 15 of Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Governor of Telangana hereby issues the following amendments to the Telangana State Minor Mineral Concession Rules, 1966.

AMENDMENTS

In the said rules,

(1) in rule-4, after clause (f), the following clause shall be added:

(g) "Lessee" when used in relation to a quarry, means any person, society registered under the Co-operative Societies Act, 1964, Partnership firm or a firm registered under Companies Act to whom a lease is granted under these Rules.

(Contd.....2)

B. Ravitha

- (h) (i) "Quarry" means any excavation where any operation is being carried to dug out or extract from a mass of rock by cutting, blasting and it include boreholes, shafts, all open cast workings, all audits, safety structures, all transportation means, any premises for time being used for depositing mine wastes, processing units and other allied activities.
- (ii) "Quarry Lease" means a precise area granted under lease for the purpose of undertaking quarrying operations for winning minerals.
- (i) (i) "Quarry Plan" means a plan prepared under Rule 7-A and scrutinized by the Deputy Director of Mines and Geology on the arrangement for conduct of quarrying in the precise area granted under quarry lease for minerals other than Gravel, Ordinary Earth, Rehmatti, Morrum, Shingle, Chalcedony Pebbles and Gypsum.
- (ii) "Feasibility Report" means a report prepared under Rule 7-A provisions and scrutinized by Deputy Director of Mines and Geology for the extraction of Gravel, Ordinary Earth, Rehmatti, Morrum, Shingle, Chalcedony Pebbles and Gypsum.
- (iii) "Quarry Closure" means steps taken for reclamation, rehabilitation measures in respect of a quarry or part thereof after cessation of quarrying or processing operations in a quarry or part thereof.
- (j) "Recognized Qualified Person" means a person or an agency granted recognition by the Director of Mines and Geology or Indian Bureau of Mines accredited person or consultancy to prepare Quarry Plan.

2) For rule-5, the following shall be substituted, namely:-

"5. No person shall undertake quarrying of any minor mineral in any area, except under and in accordance with the terms and conditions of a quarry lease or a permit granted under these rules".

3) For rule-7, the following shall be substituted, namely:-

"7. Preparation of plans and demarcation of the leased area:- When an application for grant of quarry lease is filed over any area, arrangement shall be made by the Assistant Director to take-up survey and demarcation of the applied area for preparation of a quarry sketch.

The boundaries of surveyed and demarcated area referred to as 'precise area' proposed for any lease shall be with geo-coordinates having geo-referencing of three permanent reference points for later identification of the area. The surveyed and demarcated sketch shall reflect the entire geo-coordinates alongwith reference datum.

After the grant and execution of lease deed, the lease holder shall erect boundary pillars on the geo-referenced points marked on ground during survey of the area and as per the surveyed and demarcated sketch at his own expense in the manner prescribed below:

- (i) Distances between successive pillars shall not exceed 20 Mts around the licensed/leased area.
- (ii) The grantee shall make a bore hole of 4½ inch diameter atleast upto a depth of 15 Mts and fill with RCC as permanent pillars.

The Assistant Director alongwith Surveyor shall inspect the granted and executed area within 30 days from the date of execution of lease deed. The Surveyor shall verify and confirm that the boundary pillars erected by the lessee are as per the geo-coordinates of the area shown in the executed sketch enclosed to the lease deed.

(Contd....3)



A). Quarry Plan: The Quarry Plan is a document which prescribes the methodology for conduct of operations for extraction of minerals. Every lease holder shall invariably carry out operations as per the Quarry Plan.

The system of preparation, self certification, scrutiny and monitoring of operations shall be in accordance with the Quarry Plan. It is applicable both for open cast and underground quarries for all minor minerals mentioned in Schedule-I except Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum.

Provided that in case of Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum there shall be a self certified **Feasibility Report** duly mentioning the mineable quantities to be extracted from the precise area, adoption of safety measures during operations alongwith quarry pit abandonment safety Plan.

B) Quarry Plan a pre-requisite for quarry operations:

Quarry Plan is a pre-requisite for systematic and scientific development of mineral deposits of open cast and underground quarries. The quarry operations shall be undertaken in accordance with the self certified Quarry Plan prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines and Geology concerned.

Open Cast Quarrying:

(i) For systematic and scientific development of mineral deposits, open cast quarry operations shall be undertaken in accordance with the Quarry Plan prepared by Recognized Qualified Person (RQP) duly scrutinized by the Deputy Director of Mines & Geology.

(ii) The quarry lease holders, commenced operations before commencement of these rules without Quarry Plan, shall submit a self certified Quarry Plan within six months from the date of commencement of these rules to the Deputy Director of Mines and Geology for its scrutiny.

Provided that if a lease holder fails to submit a self certified Quarry Plan within six months as per sub rule (ii) for the reasons beyond his/her control, shall submit the same within further period of six months alongwith an amount equivalent to one year dead rent as penal fee in head of account 0835-102-81.

Provided further that if any lease holder fails to submit a self certified Quarry Plan within the extended period of six months, such quarry lease shall be determined by the granting authority.

(iii) If the quarry operations are not carried out in accordance with the self certified Quarry Plan or Feasibility Report as the case may be, the Deputy Director on report from the Assistant Director shall issue orders for suspension of quarry operations in the entire lease area or part thereof.

(iv) On compliance of rectifications by the lease holders and report by the Assistant Director, the Deputy Director shall revoke the suspension orders and restore the quarry operations.

(v) The overburden and waste material generated during quarry operations shall not be allowed to be mixed with non-saleable or sub-grade minerals/ores and it shall be stacked separately.

(vi) The modifications to self certified Quarry Plan during the operation of a quarry lease shall require prior scrutiny of Deputy Director concerned.

(Contd.....4)

B. Ravitheja

(vii) Underground Quarry Operations:

Though not very often, the minor minerals occur underground, but in case of such occurrences, the operations shall be:

- a) Carried out to achieve optimum mineral recovery.
- b) Planned in accordance with method of stopping with due consideration to the geology and geo-mechanical properties of mineral with reference to the adjoining rock formation.
- c) The size of development of openings, blocks and pillars shall remain stable during the development and stopping stages.
- d) The stopping material shall not cause any disturbance to the surface.
- e) The sub-grade minerals shall be brought to the surface and stacked separately instead of leaving underground.

Eligibility Criteria for preparation of Quarry Plan:

Mining Engineers and Geologists registered with the Department of Mines and Geology and having the following educational qualification are eligible for preparation of Quarry Plan and may also carry out modifications of the existing Quarry Plan.

A degree in Mining Engineering or post-graduate degree in Geology awarded by a University established or incorporated by or under a Central Act, a Provincial Act or a State Act, including any institution recognized by the University Grants Commission established under Section 4 of the University Grants Commission Act, 1956 or any equivalent qualification granted by any University or Institution outside India with professional experience of five years of working in a supervisory capacity in the field of mining or mineral administration after obtaining a degree or qualification required.

Model Quarry Plan:

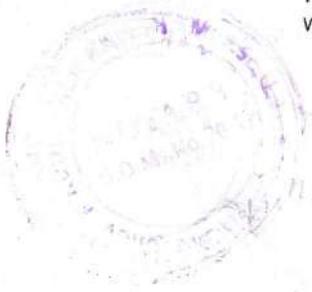
The Quarry Plan shall be prepared broadly following the model format given in **Form-W** or Feasibility Report covering broad Geological and quarry aspects as the case may be. The Quarry Plan or Feasibility Report as the case may be, shall be certified by the lessee/applicant in **Form-W(A)**.

The Recognized Qualified Person shall upload the Quarry Plan in Mines & Geology Department website alongwith certificates in **Form-W(A) & W(B)(RQP Certificate)** and also submit hard copy to the Deputy Directors concerned, with a treasury challan of Rs.5000/- towards non-refundable scrutiny fee.

Scrutiny of Quarry Plan:

- (a) The Deputy Director concerned shall scrutinize the uploaded Quarry Plan/Scheme of Quarrying/Feasibility Report/Progressive Quarry Closure Plan/Final Quarry Closure Plan by the applicant/lease holder as the case may be after inspecting the précised area.
- (b) The copies of scrutinized Quarry Plan or in-complete Quarry Plan with the reasons in writing shall be upload in the Departmental website within 30 days from the date of online submission or otherwise the same will be treated as deemed scrutinized.

(Contd...5)



B.Ravithreja

- (c) The Deputy Director concerned shall inspect the deemed scrutinized Quarry Plan area for Quarry Lease within 30 days from the date of deemed scrutinized Quarry Plan. In case, if deviations noticed, the Deputy Director shall recommend for modification of Quarry Plan and till the rectification, the quarrying operations in that part of the leased area shall remain suspended.
- (d) Every self certified Quarry Plan duly scrutinized under these rules shall be valid for the entire duration of the lease:

Provided the lessee shall submit Progressive Quarry Scheme for every five years before three months of the completion of the five year scheme.

- (e) Assistant Director in whose jurisdiction the quarry lease exist, shall monitor the implementation of approved Quarry Plan/Feasibility Report. In case of non-compliance of Quarry Plan conditions the Assistant Director shall submit report to Deputy Director concerned.
- (f) The lessee shall keep all records pertaining to Quarry Plan, working Plans, sections and other related documents at quarry site and produce readily to the inspecting officer.

(viii) Quarry Closure:

During/after the extraction of the minerals the lease holders shall take necessary steps for reclamation of the mined out area as per progressive quarry closure or final quarry closure Plan. For compliance of quarry closure, the lease holder shall:

- a) Furnish Financial Assurance of Rs.25000/- per Hectare in shape of Letter of Credit/Bank Guarantee from any Scheduled Bank drawn in favour of Assistant Director concerned at the time of execution of lease deed.
- b) Release of financial assurance shall be effective upon the notice given by the lessee for the satisfactory compliance of the provisions contained in the mine closure Plan.
- c) The Owner/Agent shall not abandon a quarry or a part of quarry during the subsistence of lease except with prior permission in writing from the Deputy Director or the authorized officer.
- d) The Owner or Agent of every quarry lease or quarry lease shall send to the Deputy Director or to an authorized officer a notice of his intension to abandon a quarry or a part of a quarry atleast 90 days before the intended date of such abandonment.
- e) The Owner or Agent shall not abandon the quarry or part thereof unless a final quarry closure Plan duly scrutinized by the Deputy Director or an authorized officer in this behalf as the case may be is implemented.
- f) The Deputy Director or an authorized officer may by an order in writing reject abandonment proposal or allow as the case may be to be done with such modifications as the officer may specify in the order.
- g) The Owner or Agent shall have the responsibility to ensure that the protective measures contained in the quarry closure Plan have been carried out in accordance with the self certified Quarry Closure Plan.

(Contd.....6)



4) in rule 9, for clause (iii), the following shall be substituted namely:-

(iii) Every application for minor minerals other than Sand, Granite, Marble and minerals in Schedule-I Part-A, required to meet the immediate or timely requirements, the Assistant Director may permit to carry on quarrying operations on payment of Seigniorage Fee etc, subject to submission of Feasibility Report, Environmental Clearance and Consent for Operation.

5) After rule 9-A, the following rule shall be inserted, namely:-

"9- B. Regulation of quarrying and transportation of minor minerals by Consuming Departments.

The compliance of the Government orders issued in G.O.Ms.No.23, Irrigation and Command Area Development (PW:COD) Department dt:05.03.1999 and G.O.Ms.No.94, Irrigation and Command Area Development (PW:COD) Department dt.01.07.2003 shall be with due adherence to submission of Quarry Plan, Environmental Clearance, Consent for Operation under these rules. The contractor executing civil works for Consuming Departments shall either obtain a quarry lease or permit or may procure minor minerals from the existing quarry lease holders.

If the contractors executing civil works for Consuming Departments intends to obtain a quarry lease or permit under these rules, shall submit application alongwith a copy (s) of civil work allotment orders issued by the competent authority in the Consuming Department duly specifying the period required for extraction of minor minerals to the Asst. Director of Mines & Geology concerned.

The competent authority under these rules shall grant quarry lease or permit after due compliance of the statutory requirements for obtaining a lease or permit by the contractor.

The contractor shall pay security deposit, dead rent, financial assurance before execution of lease deed, the Assistant Director of Mines and Geology concerned shall issue work orders specifying the purpose for grant of quarry lease.

During the lease period, the contractor shall dispatch minor minerals alongwith 'Seigniorage Fee Exempted' transit forms to be issued by the Asst. Director of Mines & Geology concerned duly mentioning the details of work, place of activity and name of the Consuming Department for transportation of minor minerals from the quarry leased or permitted area.

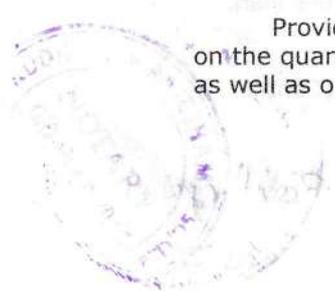
During the subsistence of quarry lease or permit, the contractor shall furnish seigniorage fee recovery statement alongwith quantities of minor minerals utilized, to be issued by Consuming Department with statement on the recovery of Seigniorage Fee at source. The contractor shall pay the contribution towards District Mineral Foundation and State Mineral Exploration Trust to the Asst. Director concerned.

Provided that the contractor may also dispatch minor minerals to other than the Consuming Department but it shall be subject to payment of Seigniorage Fee, contribution towards District Mineral Foundation and State Mineral Exploration Trust in advance and obtain dispatch permits alongwith seigniorage fee paid transit forms.

The contractor shall furnish accounts to the Assistant Director concerned on the quantities of minor minerals dispatched to other than the Consuming Department for annual assessment.

Provided further that the contractor shall maintain separate accounts on the quantities of minor minerals dispatched to the Consuming Department as well as outside.

(Contd....7)



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B. Raviteja

Provided further that the contractor shall maintain separate accounts on the quantities of minor minerals dispatched to the Consuming Department as well as outside.

The quantity of minor minerals supplied by the contractor to the Consuming Department as well as other than the Consuming Department in a financial year shall be reflected in the annual mineral revenue assessment separately. The quantity of minor minerals under 'Seigniorage Fee Exempted' supplied to Government works shall be reconciled with the Seigniorage Fee recovery statement furnished by the Consuming Department for accountability.

After supply of the required minor minerals, if the contractor intends to surrender the quarry lease or permit, it shall be by submission of a notarized declaration and obtain acknowledgement from the Assistant Director concerned, who shall take action with due inspection of the area by handing over the area to the Village Panchayat Secretary for watch and ward. The Asst. Director concerned shall take necessary action for acceptance of surrender of quarry lease by the granting authority.

Alternatively, if the contractor intends to procure minor minerals from the existing lease holders, he shall enter into an agreement with the existing lease holder (s) for supply of specified quantity of minor minerals for utilization in Government works as per the estimated quantity in the agreement. Upon production of work allotment orders and agreement by the lease holder, the Assistant Director of Mines and Geology concerned shall issue 'Seigniorage Fee Exempted' transit forms for transportation of minor minerals.

Provided that the existing quarry lease holders intending to supply minor minerals to Consuming Departments shall be within the proposed projected production and dispatches as per approved Quarry Plan, Environment Clearance and Consent for Operation per annum. If not, the lease holder shall obtain revised approved Quarry Plan, Environment Clearance and Consent for Operation from the competent authority before commencement of supply of minor minerals to the contractors of Consuming Departments.

The quantity of minor minerals supplied by every lease holder to the contractors of Consuming Department in a particular year shall be reflected in the annual mineral revenue assessment separately under 'Seigniorage Fee Exempted' for accountability.

6) In rule 12, after sub-rule (3), the following shall be added at the end:

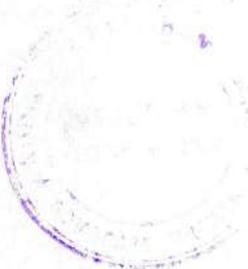
On receipt of proposals, the Deputy Director shall take an in-principle decision proposing to grant the precise area as per the preference under sub-rule (3) and communicate the decision to the applicant subject to obtaining Quarry Plan, Environmental Clearance and Consent for Establishment from the competent authorities.

7) For rule-13, the following shall be substituted namely:

"13. (i) The Deputy Director shall dispose the application for quarry lease except Granite, Marble, Sand and (31) minerals notified as minor minerals. In the event of default on the part of the applicant, non-submission of mineral dues certificate or any other material paper as required by the Department may reject the application.

(ii) (a) The lessee shall file application for renewal of quarry lease for minor minerals except Granite, Marble, Sand and (31) minerals notified as minor minerals alongwith necessary statutory clearances issued by the competent authorities required for further continuation of quarry operations in the area for renewal or otherwise the application shall be treated as ineligible for renewal.

(Contd....8)



(b) The Deputy Director shall grant renewal of quarry lease for a further period as per Rule-15 till exhaust of mineral as per Self Certified Quarry Plan before expiry of the lease period or otherwise the lease become deemed renewed until disposal of renewal application provided the lease holder carried quarry operations as follows:

- i) No record of violation of Rules and breaches of terms and conditions of lease deed.
- ii) Systematic development of quarry with effective waste management and conservation of mineral.
- iii) Investment on development of transport and establishment of a value added industry.
- iv) Implementation of Progressive Quarry Closure Plan.
- v) Adoption of latest quarrying techniques and generation of employment.
- vi) Measures of social responsibility.
- vii) Any other information envisaged by the Deputy Director for grant of renewal."

8) For rule-15, the following shall be substituted namely: -

"15 i) The period of quarry lease for all minor minerals except Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles, Gypsum and Sand, the period of lease and their renewals shall be 20 years.

ii) In case of Gravel, Ordinary Earth, Rehmatti, Morrur, Shingle, Chalcedony Pebbles and Gypsum, the period of lease and their renewals shall be 5 years."

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA STATE)

ARVIND KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT & CIP

To

The Commissioner of Printing, Stationary & Stores Purchase (Ptg. Wing)
Hyderabad. (He is requested to publish the above Notification in the Extra-Ordinary issue of Telangana Gazette, and arrange to send 2500 copies of the same to Government in Industries & Commerce (M.I) Dept.,).

The Director of Translation, Telangana, Hyderabad. (He is requested to furnish the Telugu version of the Notification direct to the Commissioner, Printing, Stationary & Stores Purchase (Ptg. Wing), Hyderabad)

The Director of Mines and Geology, Telangana State, Hyderabad.

The Vice Chairman & Managing Director, Telangana State Mineral Development Corporation Ltd., Hyderabad.

All the District Collectors/Joint Collectors in the State of Telangana.

The Irrigation & CAD Department.

The Transport, Roads & Buildings Department

The Panchayat Raj & Rural Development Department

The Revenue Department.

The Director General of Police, Hyderabad

The Commissioner of Rural Development, Hyderabad.

The Commissioner of Transport, Hyderabad.

The Commissioner of Panchayat Raj, Hyderabad

All the Departments of Telangana Secretariat.

The Director, Ground Water Department.

The Member-Secretary, Telangana State Pollution Control Board, Hyderabad.

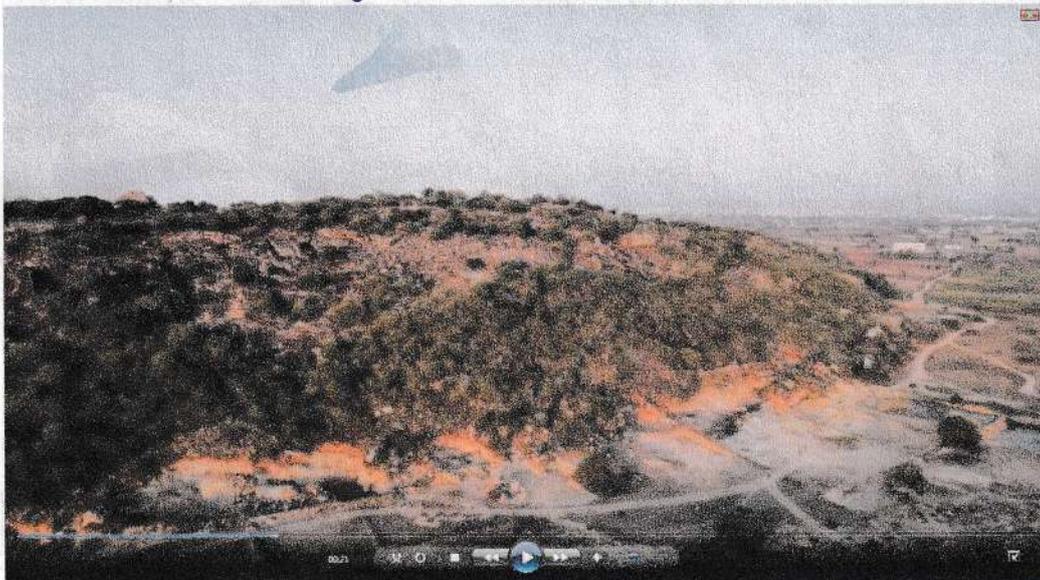
The Engineer-in-Chief, Irrigation Department.

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Annexure A-26



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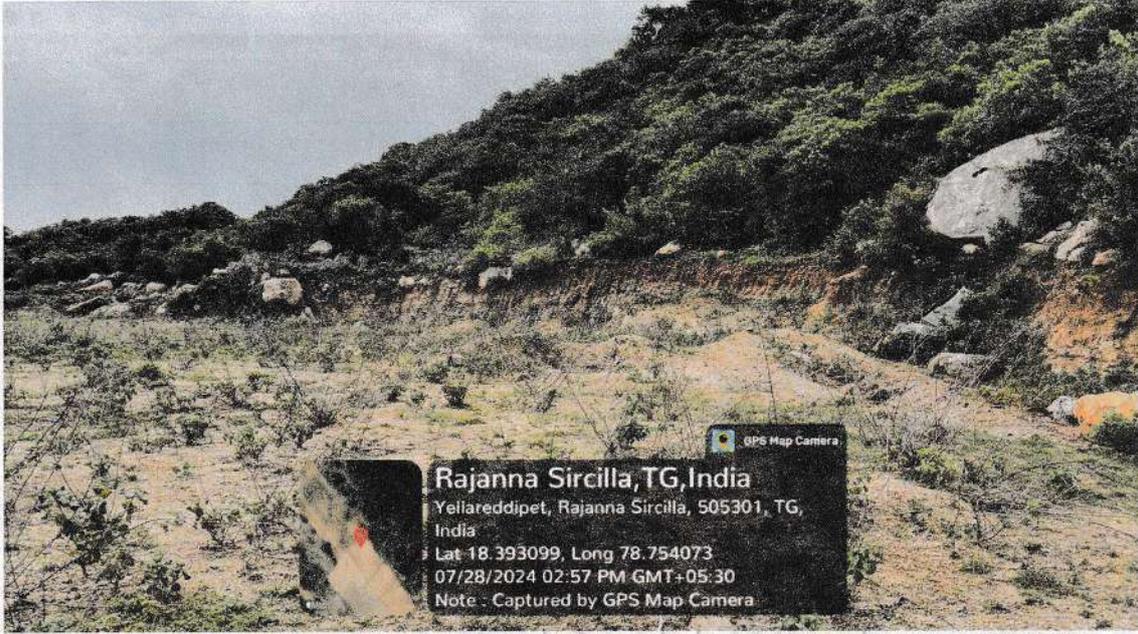
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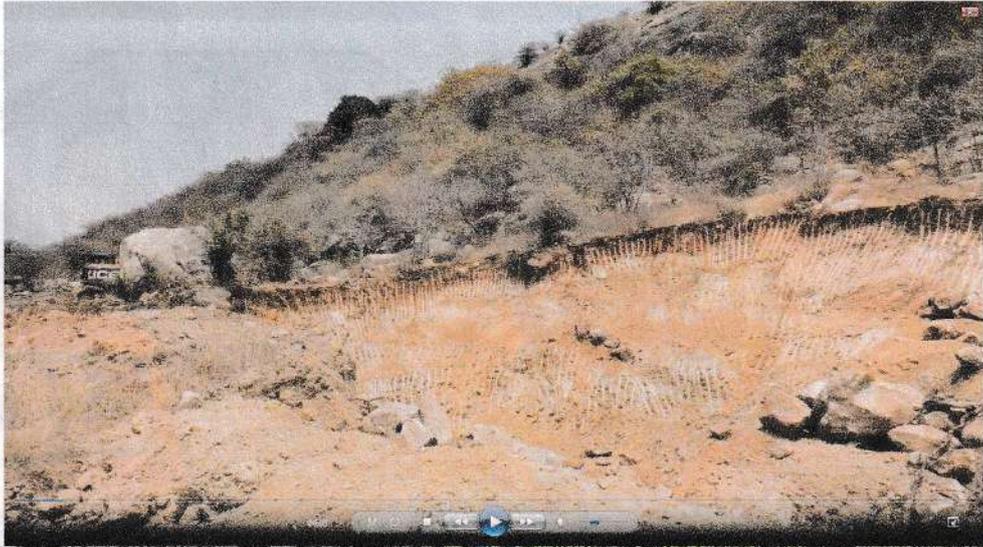
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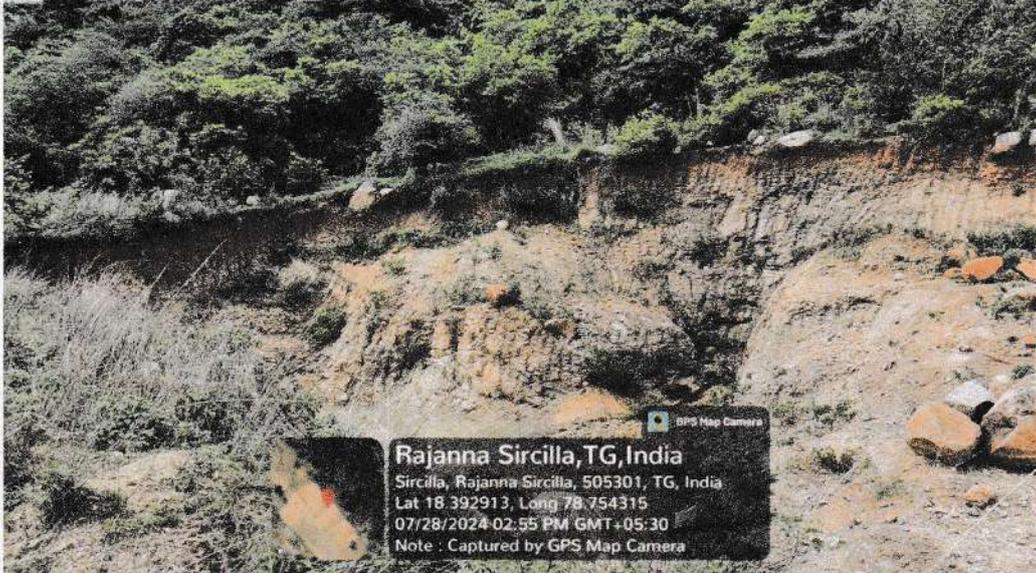


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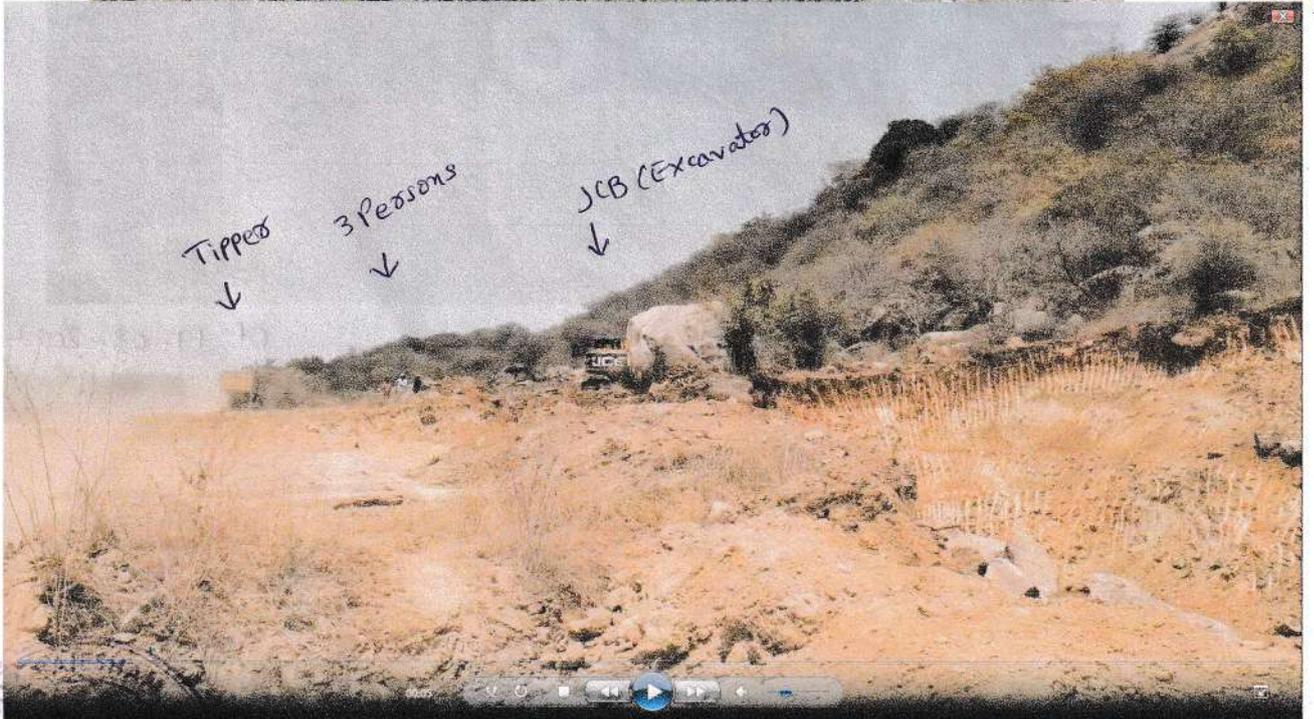


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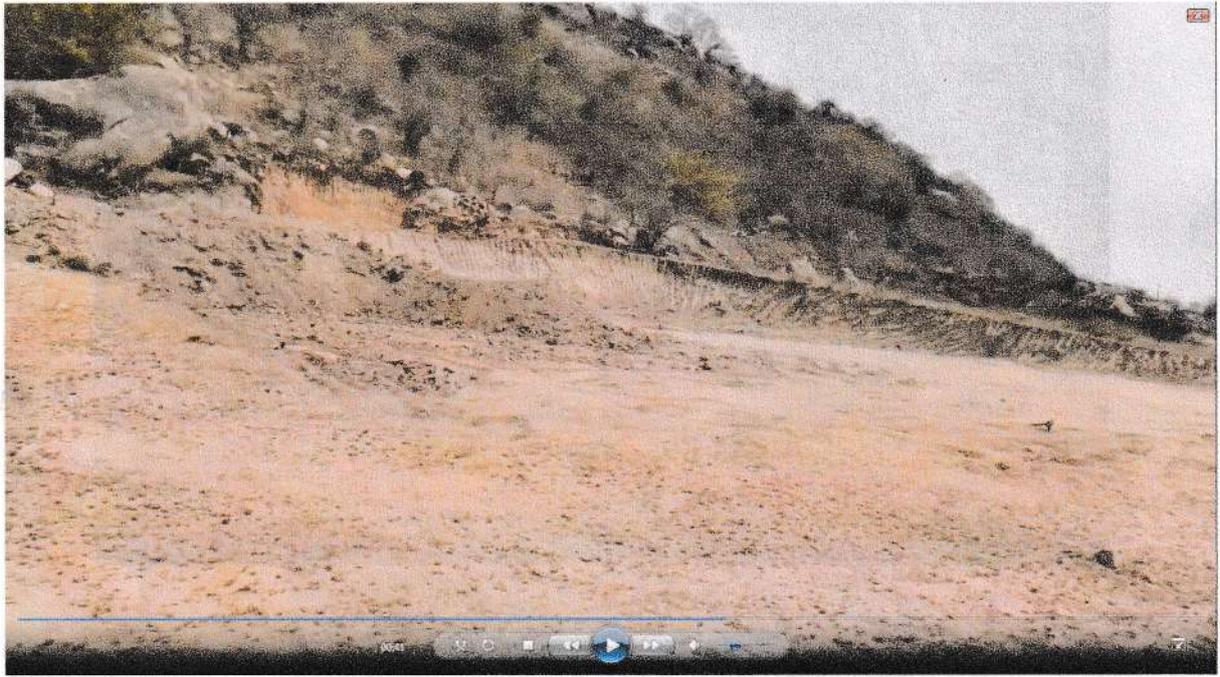


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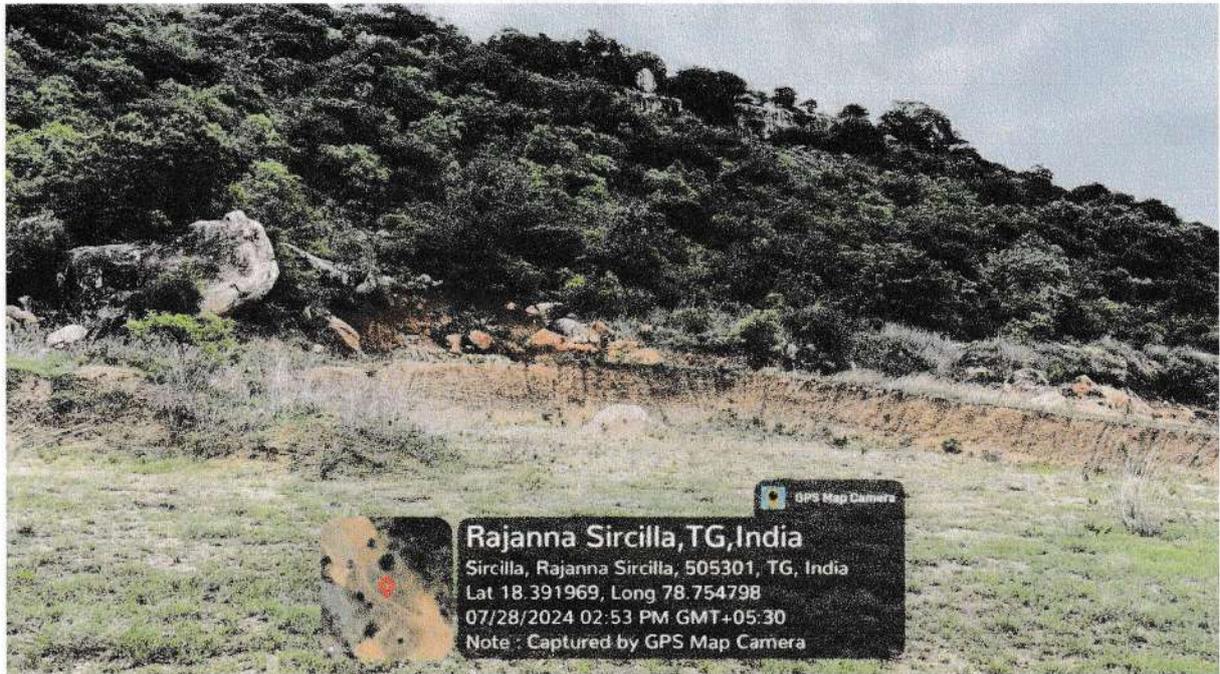
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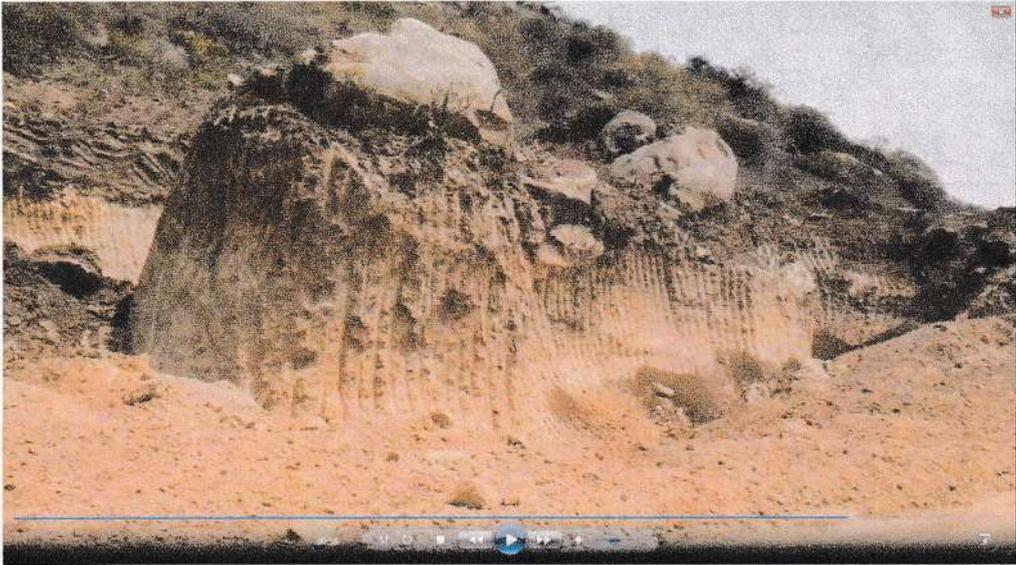


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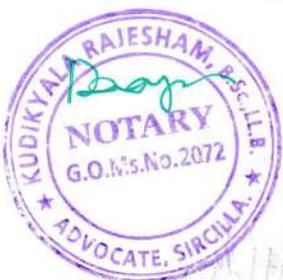




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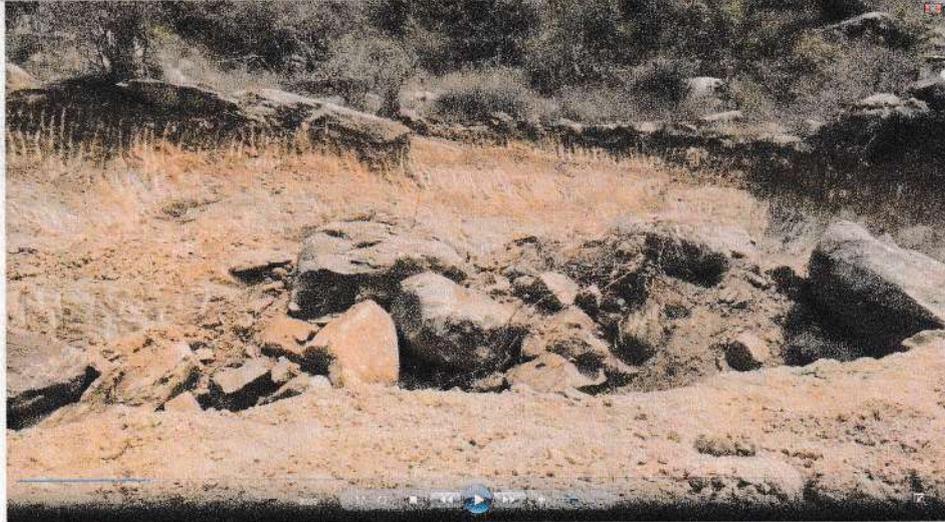


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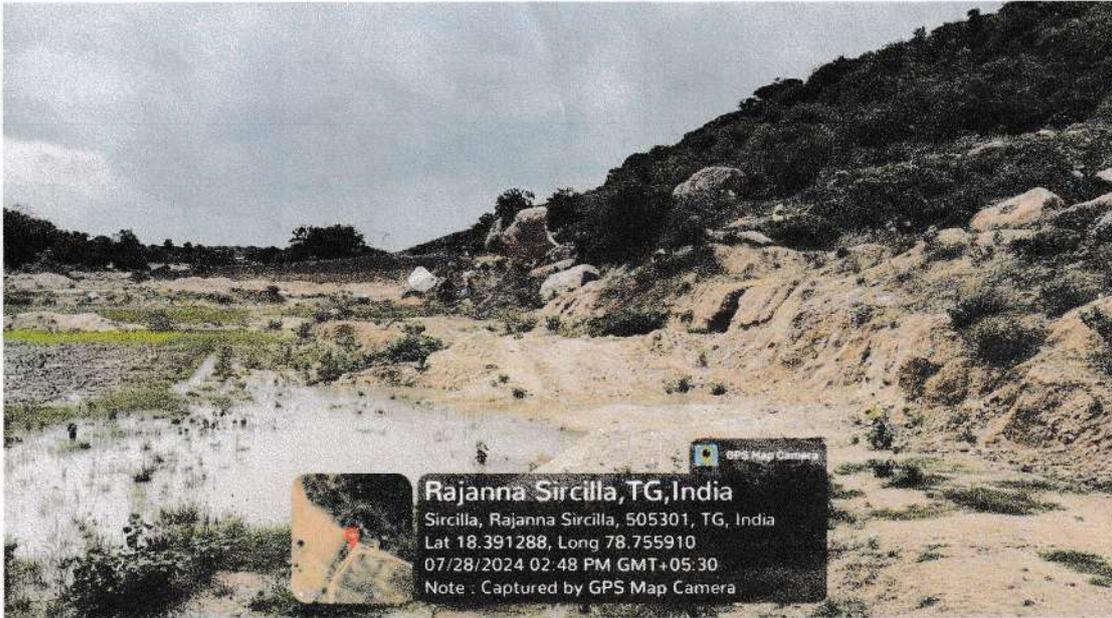


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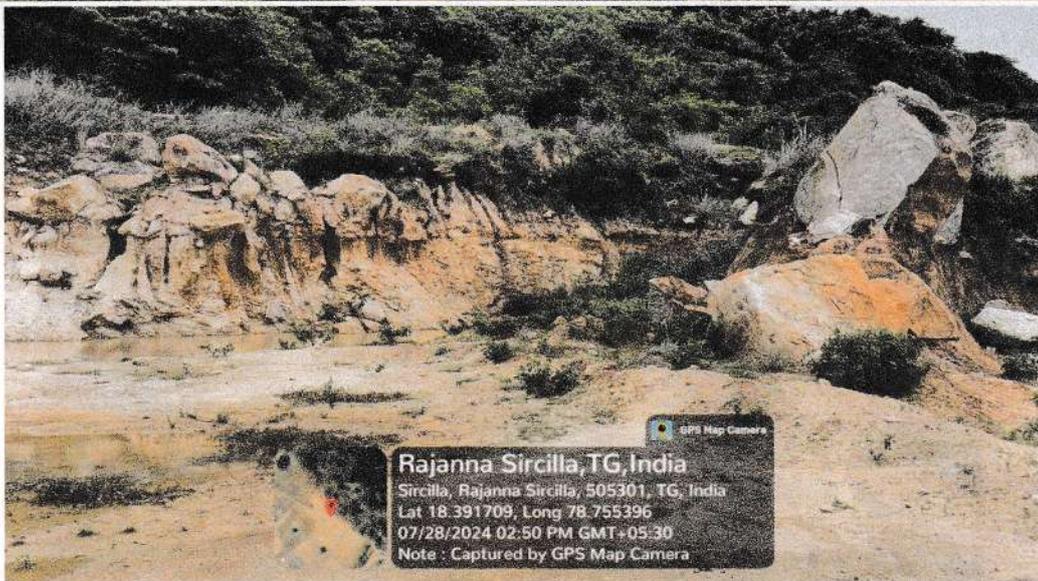
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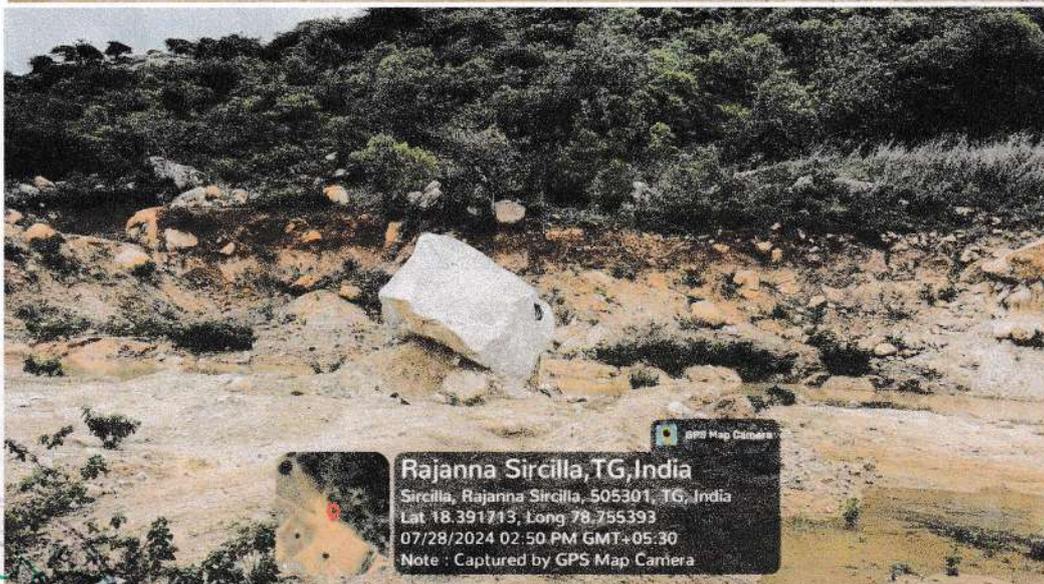
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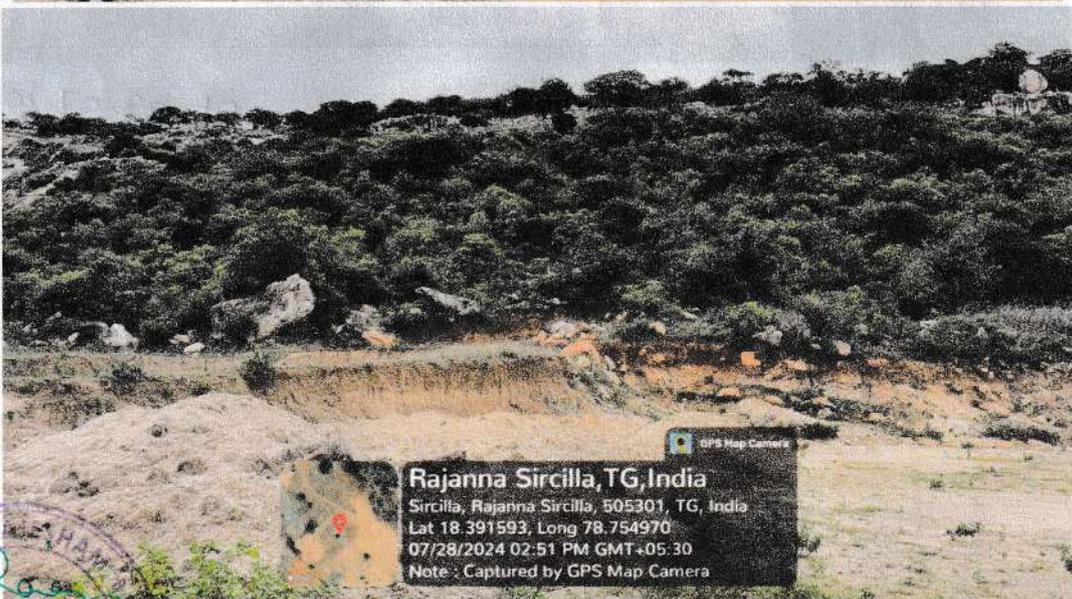
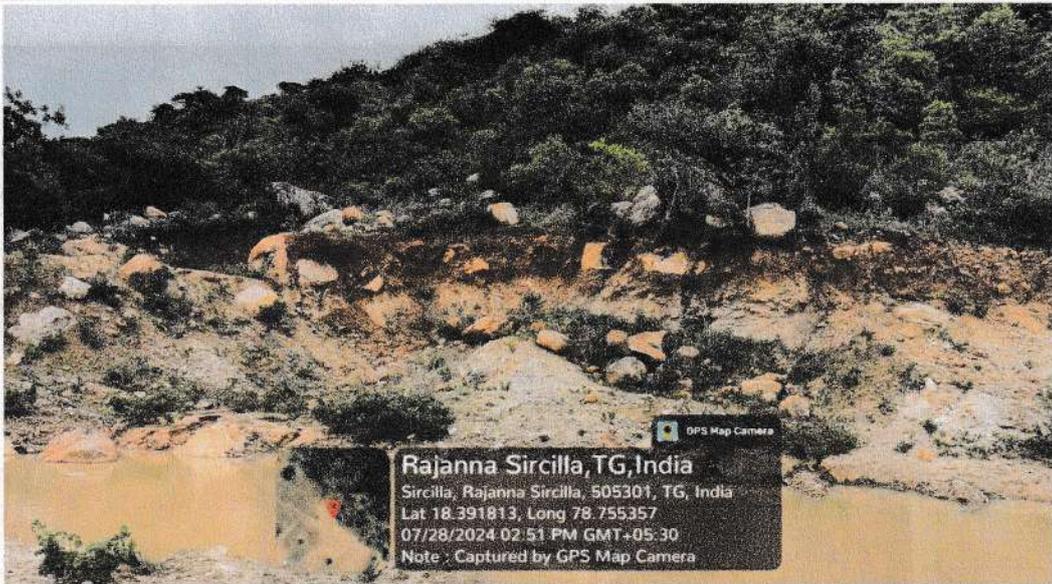
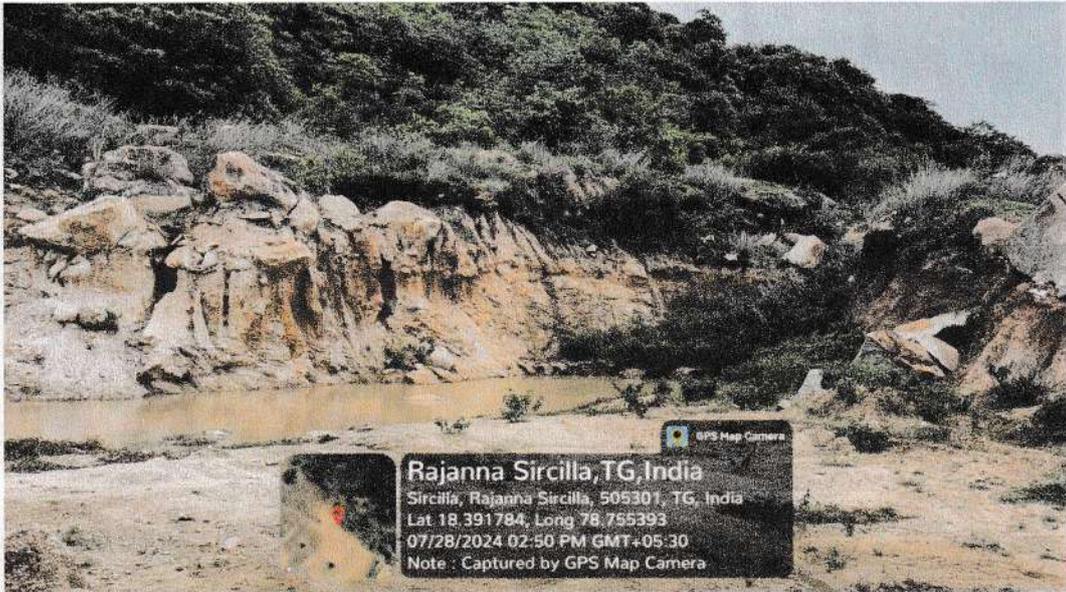


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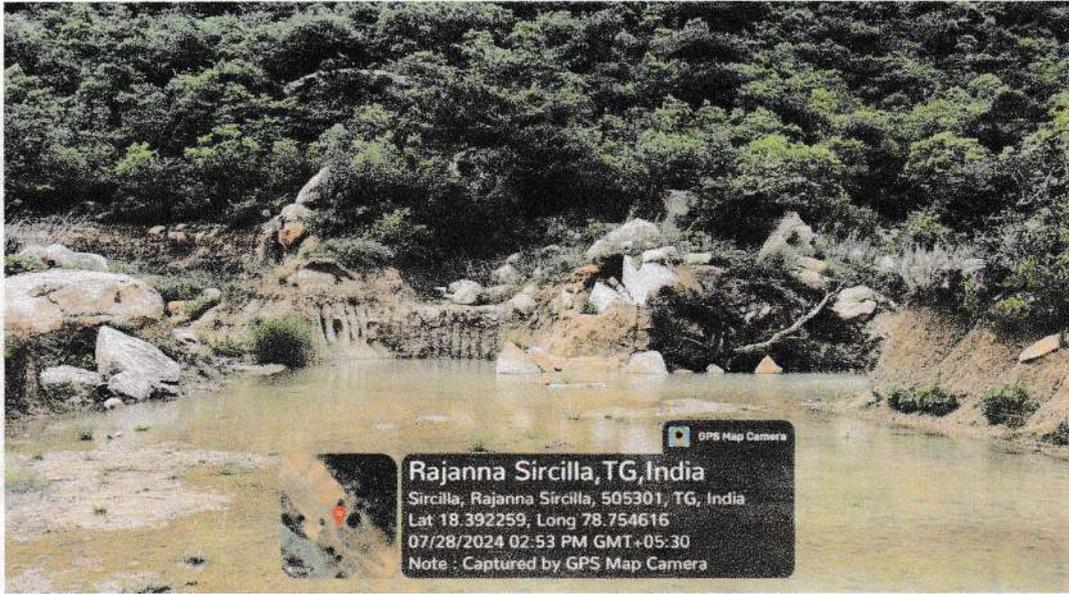
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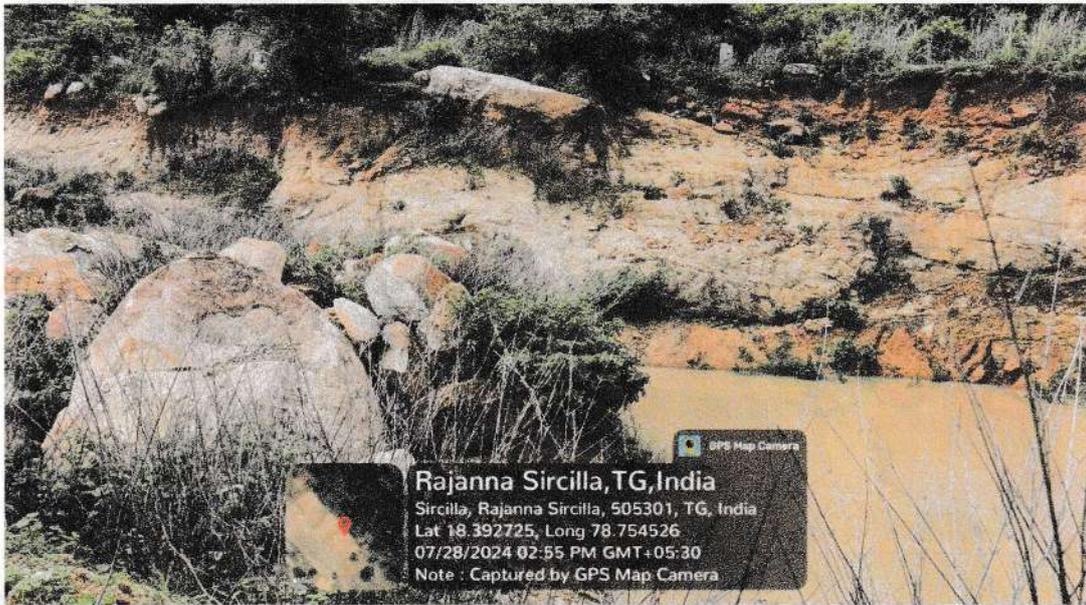
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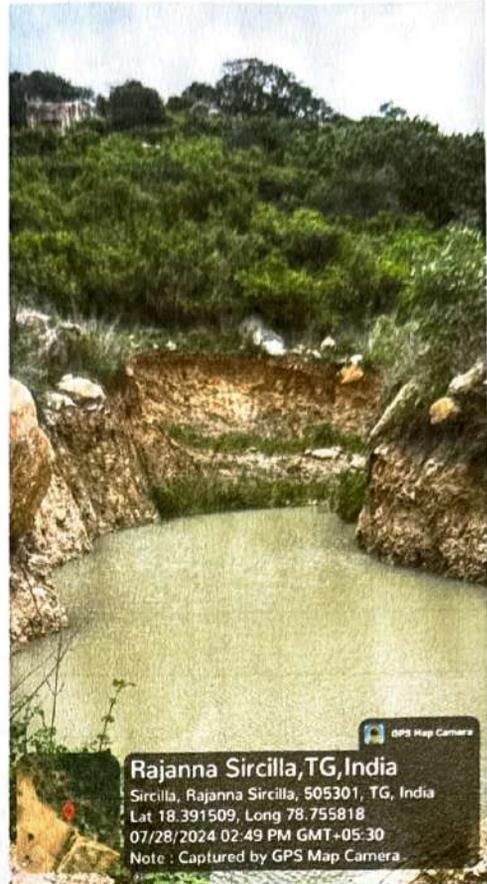
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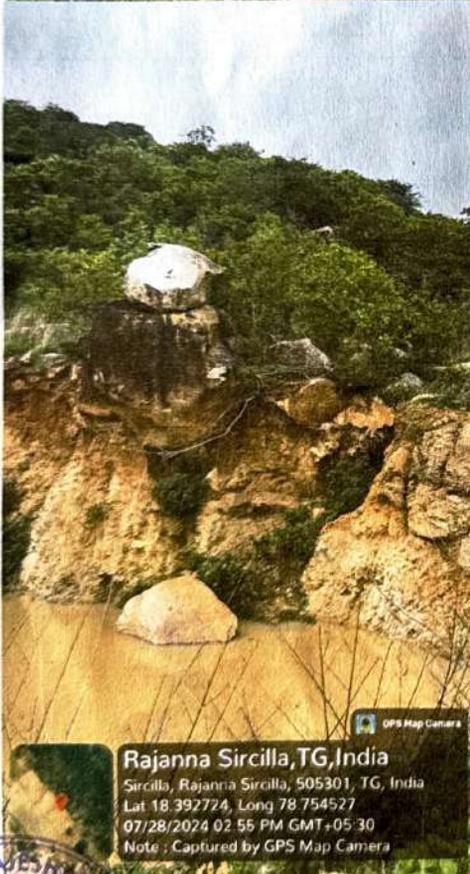
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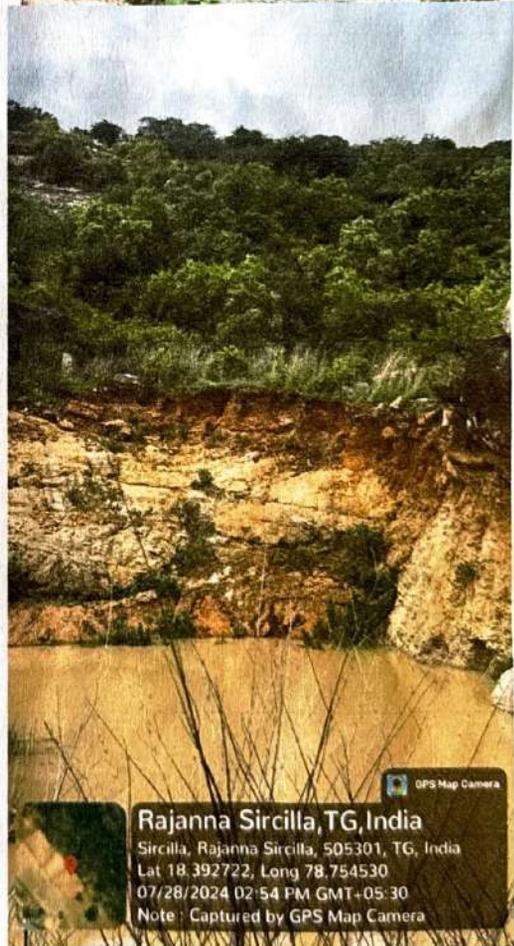
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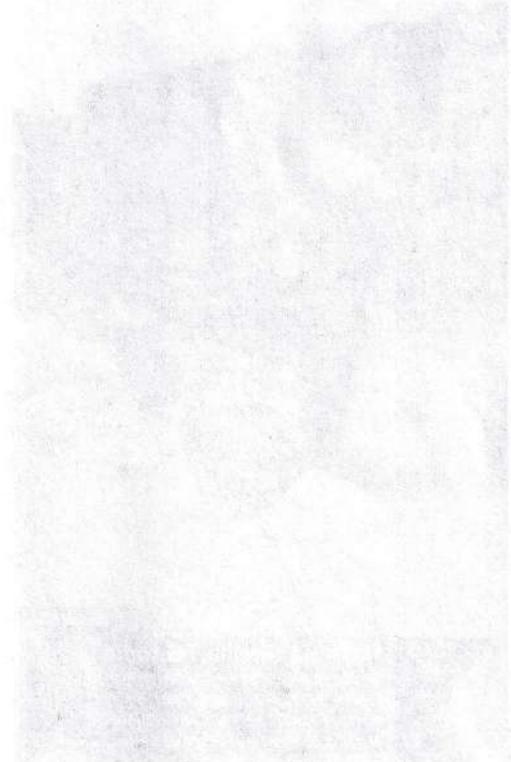
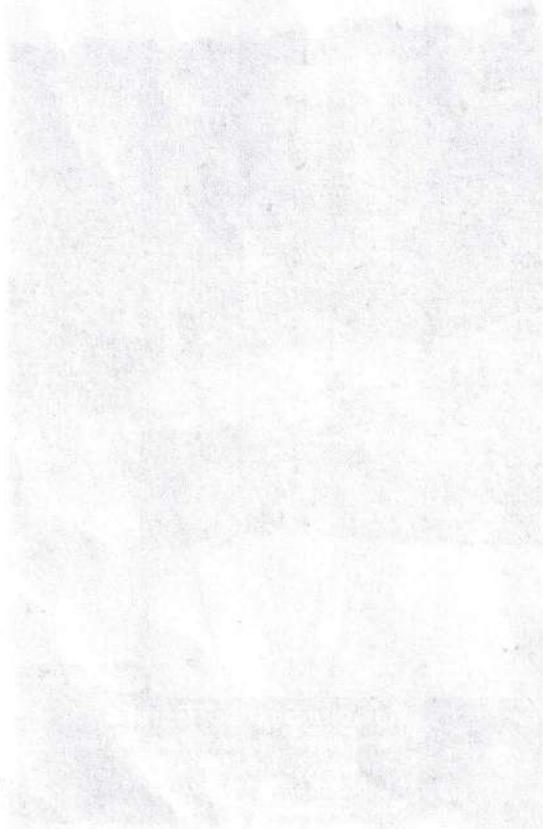
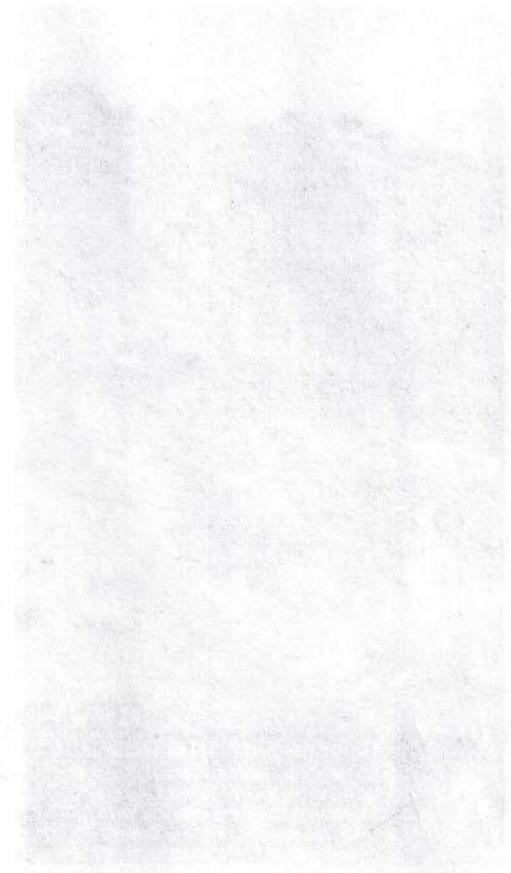
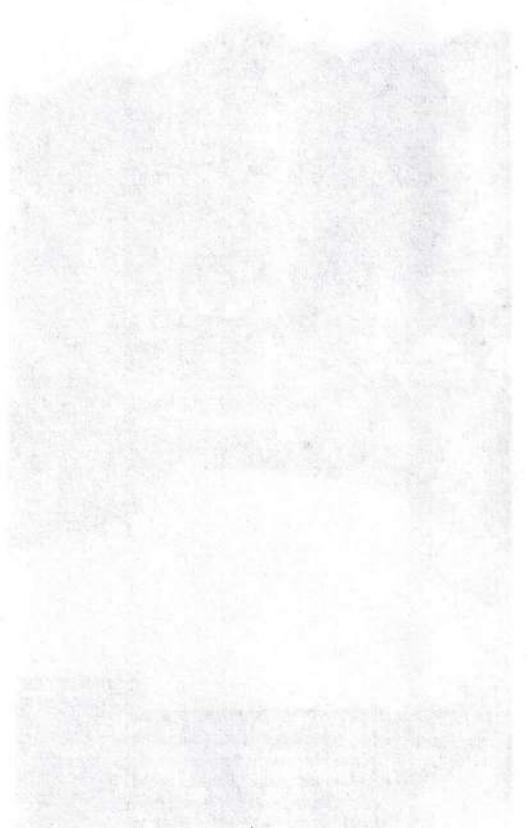


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B. Ravitheja

Annexure A-27

Oct 2022



Google Street View imagery dated - October, 2022

Mound sand



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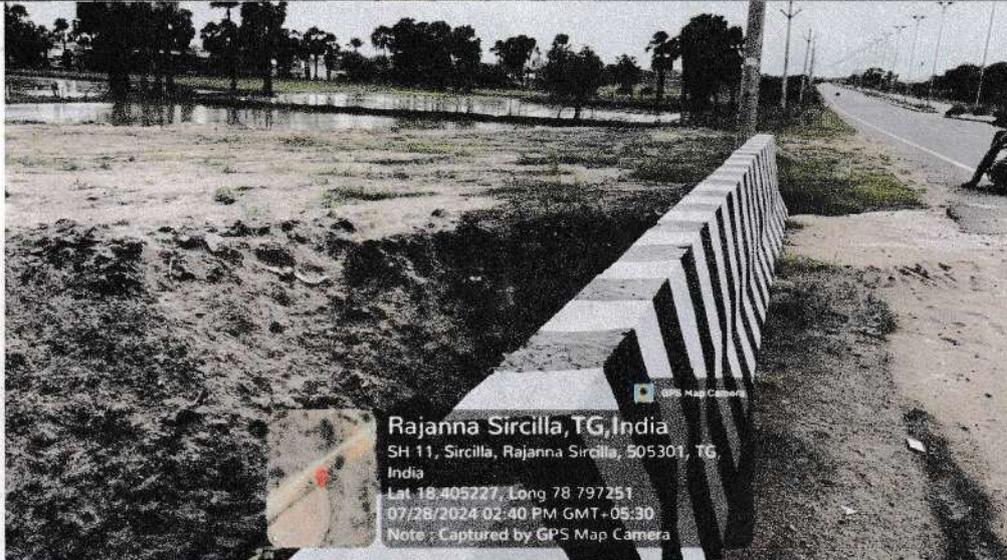


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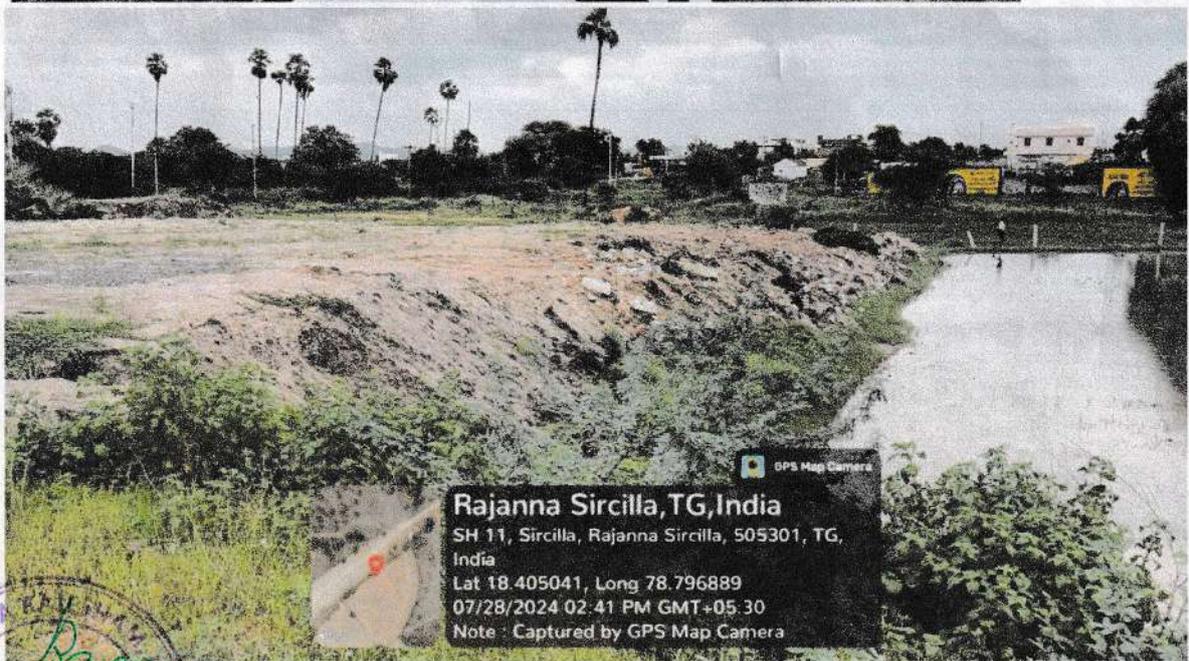
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google street view oct, 2022

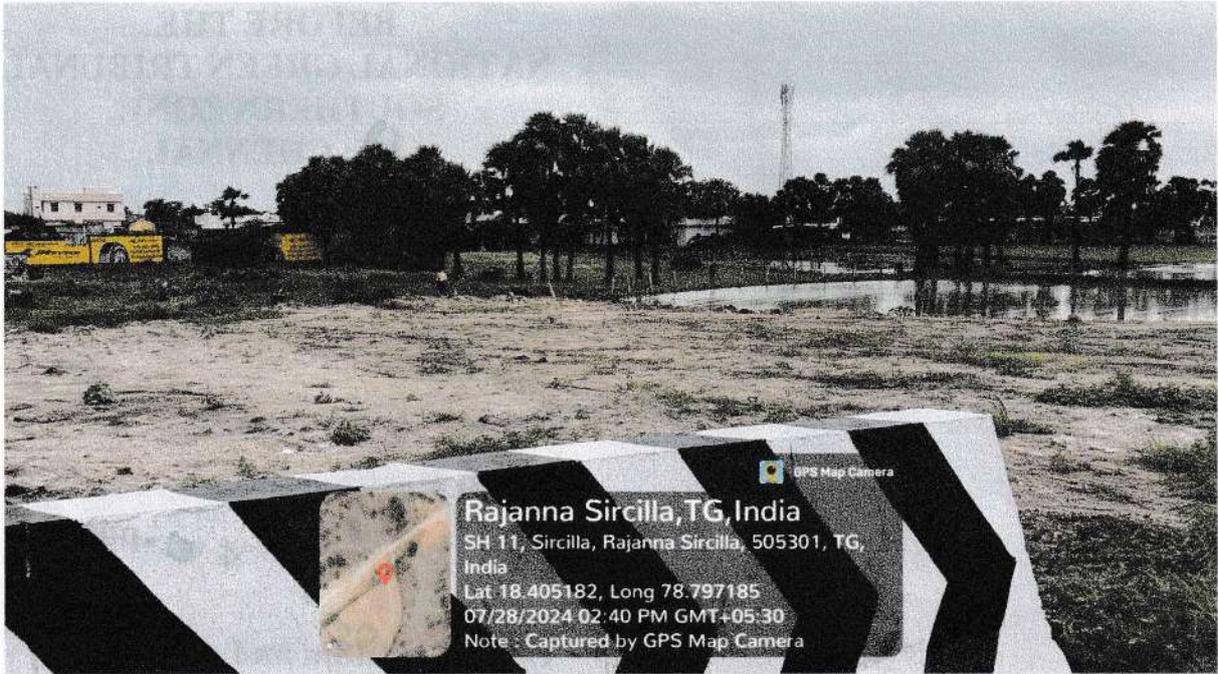


By-pass road at same location dumped mound sand to private land owner Dt: 28/07/2024



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Dt: 28/07/2024



B. Ravitheja

**BEFORE THE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE,
AT: CHENNAI,**

O.A.No. 20 OF 2023

Between:

Burra Ravitheja

....Applicant

VS

Union Of India and others

....Respondents

**Affidavit in Rejoinder to the
Counter Affidavit filed by the
Respondent No. 4&5 and Reply
filed by the Respondent No. 6**

Filed on: 13 -08-2024

Filed by:

Burra Ravitheja

R/o. H.No. 1-23/A,

Kolanoor, Konaraopeta,

Rajanna Sircilla .

(PARTY IN PERSON)